

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE**

IN

APPEAL NO. 55 No. 2022 (WZ)

IN THE MATTER OF:

Shri Deochand Karemore

...Applicant

Versus

Ministry of Environment, Forest & Climate Change & Ors.

..Respondents

INDEX

Sr. No.	Particulars	Page No.
1.	Counter Affidavit on behalf of Respondent No. 1 and 3, Ministry of Environment, Forest & Climate Change	
2.	A Copy of the order dated 07.11.2012 is annexed as " Annexure R1/1 "	
3.	A Copy of the letter dated 09.09.2020 has been annexed hereto as Annexure-R1/2	
4.	A Copy of the Stage-I letter dated 13.12.2021 has been annexed hereto as Annexure-R1/3	
5.	A copy of the complaint dated 21.09.2022 has	

	been annexed hereto as Annexure R1/4	
6.	A copy of the said Government of Maharashtra letter dated 29.05.2023 has been annexed hereto as Annexure R1/5	
7.	A copy of the letter dated 04.08.2023 has been annexed hereto as Annexure R1/6	
8.	A copy of the letter dated 04.04.2024 has been annexed hereto as Annexure R1/7	
9.	A copy of the letter dated 08.10.2024 issued to the State Government has been annexed hereto as Annexure R1/8	

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE, PUNE

IN

APPEAL NO. 55 No. 2022 (WZ)

IN THE MATTER OF:

Shri Deochand Karemore

...Applicant

Versus

Ministry of Environment, Forest & Climate Change & Ors.

..Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1 and 3,

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE

CHANGE

MOST RESPECTFULLY SHOWETH:

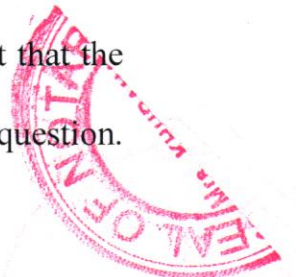
I, Dr. Surender Gugloth, S/o Shri Shankar Gugloth, aged about 38 years working as Scientist 'E' in the Regional Office of the Ministry of Environment, Forest and Climate Change (hereinafter referred to as 'MoEF&CC') at Nagpur the deponent herein, do hereby solemnly affirm and state on oath as under: -



1. That in my above-mentioned official capacity, I am authorized to swear this Affidavit on behalf of Respondent No. 1 & 3, in the above-mentioned Appeal and as such I am competent to swear the present Affidavit.
2. At the very outset, the Respondent denies each and every allegation, contention and/or insinuation contained in the said Appeal, which are contrary to and/or inconsistent with what is stated hereinafter. In any event, nothing contained in the said Appeal, which is not specifically admitted herein, may be deemed to have been admitted, for want of denials or otherwise.

STATEMENT OF FACTS

3. That, the present appeal has been filed challenging the Stage-I 'In-Principle' approval dated 13.12.2021 passed by respondent no.1 (MoEF&CC) whereby a diversion of forest land bearing Khasra no. 88 admeasuring 1.64 ha situated at Tarodi (Bu) Tansil Kamptee and District Nagpur (hereinafter referred to as the 'land under question') for establishing a transport city and industrial estate is allotted to present respondent no. 4 (Maa Umiya Audyogik Vasahat Mydt, Nagpur thr. Shri Jivraj Patel, Director). Further, it is also alleged by the appellant that the respondent no. 4 has illegally encroached over the land under question.



4. It is humbly submitted that an Appeal under Section 16(e) of the NGT, Act, 2010 challenging the Stage I Approval is not maintainable. As per the Section 16(e) of the NGT Act:

"16. Tribunal to have appellate jurisdiction.

- Any person aggrieved by,-

(e) an order or decision made, on or after the commencement of the National Green Tribunal Act, 2010, by the State Government or other authority under section 2 of the Forest (Conservation) Act, 1980; "

5. That, since in the instant proposal, only Stage I 'In-Principle' Approval has been granted by the Central Government and no order of the State Government has been issued under Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, the appeal is premature and beyond the statutory jurisdiction of Section 16(e) of the NGT, Act, 2010.

6. That, the Hon'ble NGT, Principal Bench in its order dated 07.11.2012 in the matter of Vimal Bhai & Ors. Vs Union of India and Ors. has observed and decided as follows: "**29. Cumulative reading of Section 2 (A) of the**

FC Act and 16(e) of the NGT Act, leads to an irresistible conclusion that under the said Sections an Appeal is provided for only against an order passed by the State Government or other authorities. In



other words, the Legislature in its wisdom has kept the order of approval/clearance passed by the Central Government under FC Act beyond the scope of Appeal. 30. However, a party cannot be remediless, a person who is aggrieved by the Approval/Clearance granted by the Central Government has to avail an opportunity to assail the same. In the aforesaid scenario it can safely be concluded that after receiving a Stage - I and/or Stage - II Clearance, thereby granting a consent to permit use of forest land for non-forest purposes, from the Central Government, it is incumbent upon the State Government to pass a reasoned order transferring and/or allowing the land in question for being *used for non forest purpose. It is needless to be said that bereft of such order no forest lands can be put to use for non-forest purpose. Further, all activities done without such orders would be ab initio void. An Appeal can be filed against the said order of the State Government under Section 2 (A) of FC Act and/or under Section 16 (e) of the NGT Act. In the event such an Appeal is filed it would be open for the person aggrieved, to assail the order/Clearances granted by the Central Government under Section 2 of the Act which forms an integral part and sole basis of the order passed by the State Government. ...33. In view of the discussions made above and reasons assigned we come to the conclusion that the order dated 08th November, 2011 (Annexure A/1), according Stage - I Forest Clearance cannot be assailed by filing an Appeal at this stage and as such the*



present Appeal is premature and has to be dismissed. Liberty is however granted to the Appellants to prefer an Appeal as and when the State Government passes the final order, permitting the Project Proponent to use the Forest land for non- forest purpose, if they feel aggrieved. In the event such an Appeal is filed, it would be open for the said Appellants to raise all the points which have been raised in the present Appeal and also other points which would be available to them in law and also bring to the notice the infirmities/ omissions and commissions committed by the MoEF (Central Government) while granting Stage - I and Stage - II forest clearances." In view of the aforesaid, the instant appeal is liable to be dismissed being premature. (True Copy of the order dated 07.11.2012 is annexed as **Annexure R1/1**).

7. It is humbly submitted that, prior approval of the Central Government under Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 [formerly known as Forest (Conservation) Act, 1980] is required for carrying out any non- forest activity on a forest land. That contravention of the above provision would amount to violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and attract the penal provisions given under Section 3A and 3B of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.



8. That, the Government of Maharashtra had recommended a proposal to the Regional Office of the Ministry of Environment, Forest and Climate Change, Nagpur vide Letter No. FLD-2019/CR-324/F-10 dated 09.09.2020 for seeking prior approval of the Central Government under Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of 1.64 ha of Zudpi Jungle Land under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra. (A Copy of the said letter dated 09.09.2020 has been annexed hereto as **Annexure-R1/2**).
9. That, after careful examination of the proposal and on the basis of the recommendation of the APCCF & Nodal Officer (FCA), Government of Maharashtra, the Central Government vide Letter FC-I/MH-195/2020/NGP/9001 dated 13.12.2021, accorded the "In-Principle" approval for the diversion of 1.64 ha of Zudpi Jungle Land under Forest (Conservation) Act, 1980 for Establishment of Transparent City and Industrial Estate in Nagpur District of Maharashtra. (A Copy of the said letter dated 13.12.2021 has been annexed hereto as **Annexure-R1/3**).



10. It is pertinent to mention that a complaint dated 27.09.2023 was received from Shri Deochand Karemore (the appellant) regarding the encroachment done by Shri Jivraj S/o Ratanshi Patel Director of Maa Umaiya Audyogik Vasahat Maryadit, Nagpur (Respondent No. 4) over the land under question bearing khasra no. 88 situated at Mauza Tarozdi (Bu), Tehsil Kamptee, District Nagpur. (A copy of the complaint dated 27.09.2022 has been annexed hereto as **Annexure R1/4**).

11. It is to be noted that, the "land" is a subject matter of State Government, and the forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government. That, being the repository of land records, State Government has the primary responsibility to determine status of any parcel of land as well as protection of forest areas giving due regards to gazette notifications, the relevant provisions of various Central/State Acts, Rules and Regulations and concerned judgments and directions of the Hon'ble Supreme Court.

12. Therefore, the said complaint received from the Complainant regarding the encroachment done by the Respondent No. 4 over the agricultural field property bearing khasra no. 88 situated at Mauza Tarozdi (Bu), Tehsil Kamptee, District Nagpur, was forwarded to the State Govt. of Maharashtra vide this office letter dated 23.11.2022 with a request to



provide Factual Status and the Action Taken Report about the land under question to this Ministry under intimation to this Office.

13. That, the Government of Maharashtra vide letter no. FLD-2019/C.R.324/F-10 dated 29.05.2023 submitted the factual status in compliance to the letter dated 23.11.2022 issued by the Regional Office, MoEF&CC, Nagpur, wherein it was informed that a detailed report of Deputy Conservator of Forests (T), Nagpur on the cited subject matter was forwarded by the Office of the APCCF and Nodal Officer, Govt. of Maharashtra and it has been mentioned that the Govt. of Maharashtra concurs with the said report. (A copy of the said Government of Maharashtra letter dated 29.05.2023 has been annexed hereto as **Annexure R1/5**).

14. Accordingly, vide letter no. CC-436/RON/2023-NGP/12032 dated 04.08.2023, it was informed to the Government of Maharashtra that taking cognizance of the report submitted by the Govt. of Maharashtra vide letter dated 29.05.2023 and the Appeal filed before the Hon'ble NGT (WZ), the compliance report of conditions stipulated in the Stage-I approval dated 13.12.2021 submitted by the Addl. PCCF and Nodal Officer (FCA), Government of Maharashtra, vide his letter no. Desk-17/Nodal/Nagpur/ID-12734/1681/2022-23 dated 03.10.2022 shall be



taken into consideration subsequent to any direction/order issued by the Hon'ble National Green Tribunal (WZ) Pune in the instant matter. (A copy of the said letter dated 04.08.2023 has been annexed hereto as **Annexure R1/6)**

15. It is submitted that, consequently vide letter no. FC-I/MH-195/2020-NGP/13078 dated 04.04.2024, the Regional Office, MoEF&CC, Nagpur had requested the State Government to provide information regarding the following:

- a) *There is an order by the Urban Development Department on 30/6/2003 and administrative approval was accorded by the Industry, Energy and Labour Dept, GoMH dated 9/6/2003 and 17/12/2003 for allotting the land on which the Adhinyam is applicable to a non-forestry purpose of establishment of transport city and industrial estate. In view of the above, the State Govt. shall examine the record and intimate whether the competent authority in the State Government has approved the allotment and regularized the encroachment over Zudupi land for establishment of "Transport City and Industrial Estate".*

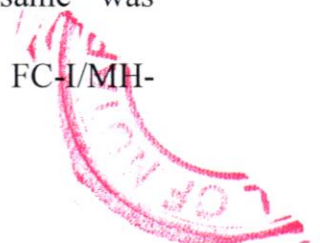


b) *Examination of the compliance also reveals that no report on action taken on violators has been submitted and no penal NPV has been recovered as per the condition No ix of the Stage I approval order. Hence, detailed action taken report needs to be submitted.*

c) *It is noted that there is a mismatch in the area proposed for diversion and the total area of the survey number on ground i.e. the area proposed for diversion is 1.64 ha but area on ground in the survey number concerned is 1.122 ha per the DCF's report. Hence, this area mismatch anomaly also needs reconciliation by the State Government and the actual area existing on ground shall be reported with clear explanation on such anomaly.*

A copy of the said letter dated 04.04.2024 has been annexed hereto as **Annexure R1/7.**

16. It is submitted that the Government of Maharashtra vide letter no. FLD-2019/CR-324/F-10 dated 04.07.2024 submitted a compliance of the queries sought vide Regional office letter dated 04.04.2024. The examination of the said compliance report revealed that there were discrepancies in the extent of forest area proposed for diversion and actual land physically available on the ground. The same was communicated to the State Government vide letter no. FC-I/MH-



195/2020-NGP/13635 dated 08.10.2024. (A copy of the letter dated 08.10.2024 issued to the State Government has been annexed hereto as **Annexure R1/8**)

17. That, the State Government of Maharashtra vide letter no. FLD-2019/CR-324/F-10 dated 20.12.2024 and The Addl. PCCF and Nodal Officer (FCA), Government of Maharashtra, vide his letter no. Desk-17/Nodal/Nagpur/PID-16347/2047/24-25, submitted the response to the queries sought vide the Regional office, Nagpur letter dated 08.10.2024. The regional Office, Nagpur forwarded the same to the Ministry on 30.01.2025. The response of the State Government was examined in the Ministry and the file was returned to the Regional Office on 25.02.2025 seeking certain clarifications in the matter and the same is being examined in the Regional Office, Nagpur of the Ministry.

18. It is pertinent to mention that the Stage-II Approval is yet to be accorded by the Answering respondent.

19. Further, the submissions made by the Answering Respondent may be considered as a consolidated reply to all the specific averments made by the applicant in the instant appeal.



20.The Answering Respondent seeks leave to make additional submissions,
if required, during the course of the proceedings.

21.It is submitted that the present affidavit may kindly be taken on record
and into consideration and dismiss the instant appeal.

22.Further, the Hon'ble Tribunal may pass appropriate Order(s), direction(s)
as deemed fit and proper under the facts and circumstances of the present
case.



(Handwritten signature)

DEPONENT

(डॉ. सुरेन्द्र गुगलोट)

(Dr. SURENDER GUGLOTH)

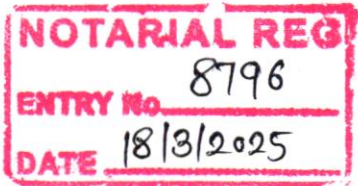
वैज्ञानिक 'ई' / Scientist 'E'

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
क्ष.का., नागपूर - R.O., Nagpur



VERIFICATION

Verified at Nagpur on this 18th day of March 2025 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.



[Handwritten signature]

DEPONENT
(डॉ. सुरेंद्र गुग्लोत)
(Dr. SURENDER GUGLOTH)
वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
क्षे.का., नागपूर - R.O., Nagpur

SWORN BEFORE ME ON THIS 18th DAY OF March 2025 AT NAGPUR BY SHRI / SMT./ Ku. Dr. Surender Gugloth R/o NAGPUR WHO HAS BEEN IDENTIFIED BY SHRI / SMT. Adv. Arundhati Roy ADVOCATE, NAGPUR.

[Handwritten signature]
NOTARY
GOVT. OF INDIA
Nagpur (M.S.) INDIA



National Green Tribunal

Vimal Bhai & Ors vs Uoi & Ors on 7 November, 2012

BEFORE THE NATIONAL GREEN TRIBUNAL
NEW DELHI
(PRINCIPAL BENCH)

APPEAL NO. 7/2012

1. Vimal Bhai
Convener, Matu Jansangthan
D-334/10 Ganesh Nagar,
Pandav Nagar Complex, Delhi - 110092
2. Bharat Jhunjhunwala
Lakshmoli, PO Maletha, Via Kirti Nagar,
District Tehri,
Uttrakhand - 249161

...Appellants

Versus

1. Union of India
Through the Secretary
Ministry of Environment and Forests
Government of India
Paryavaran Bhawan, C.G.O. Complex,
Lodhi Road, New Delhi - 110003
2. State of Uttrakhand
Through the Principal Secretary (Forests)
Civil Secretariat, Dehradun - 248001,
Uttrakhand
3. GMR Energy Limited
Through Managing Director
Mira Corporate Suites
Block D, Second Floor,
Plot 1 & 2, Ishwar Nagar,
New Delhi - 110065

....Respondents

1

Counsel for Appellants:
Shri Ritwick Dutta, Advocate along with
Shri Rahul Chaudhary, Advocate

Counsel for Respondents:
Ms. Neelam Rathore, Advocate for R. 1 (MoEF)
Mr. Abhishek Atrey, Advocate for R. 2 (State of Uttarakhand)
Mr. A.D.N. Rao, Advocate for R. 3 (GMR (Badrinath) Hydro Power
Generation Pvt. Ltd.

JUDGEMENT

PRESENT:

Justice A.S. Naidu (Acting Chairperson) Dr. G.K. Pandey (Expert Member)

.....

Dated 07th November, 2012

Shri Vimal Bhai claiming to be the convener of a social organization called Matu Jansanghthan and a social activist working for decades on environment and social issues in the middle of Himalaya region has approached this Tribunal, along with another, invoking jurisdiction under Section 16 (e) of the National Green Tribunal Act, 2010 (hereinafter called as NGT Act), and seeks to assail the communication dated 8th November, 2011 issued by the Government of India, Ministry of Environment and Forests (MoEF) according, Stage-I approval under Section 2 of the Forest Conservation Act, 1980 (hereinafter called as FC Act) for diversion of 60.513 hac. of forest land in favour of GMR Energy Limited for construction of Alaknanda Badrinath Hydro- Electric Project in Chamoli District of Uttrakhand, subject to fulfilling of certain conditions of environmental safeguards. The said letter (Annexure A - 1) was addressed to the Principal Secretary (Forests) Government of Uttrakhand, Dehradun. According to the Appellants, the Stage-I Forest Clearance granted by the MoEF is palpable, illegal and suffers from following infirmities:-

(i) The approval was granted without taking into consideration the recommendations of the Forest Advisory Committee (FAC). It is averred that the Forest Advisory Committee after considering all the facts and circumstances had come to the conclusion that prior approval under Section 2 of the FC Act, 1980 should not be accorded in favour of the project for use of forest lands for non- forest purpose.

(ii) Relying upon the report submitted by the Wildlife Institute of India (WII), it is averred that the diversion of forest land in the proposed site, would lead to severe fragmentation and degradation of the important wildlife habitats as well as habitats of RET species. The WII report it is stated reveals that the project in question is located in the buffer zone of the Nanda Devi Biosphere Reserve and the same will seriously hamper the movement of RET species like Snow Leopard and Brown Bear existing in the vicinity. The project shall also pose adverse effect on the ecology and bio-diversity and would cause irreparable and irreversible impact on the environment.

2. It appears that Appellants are aggrieved by the fact that the MoEF relied upon an interim report submitted by H.N.B. Garhwal, University, which was prepared at the instance of the project proponent so as to suit its purpose. It is averred that the said report was prepared by the expenses paid by the company and was in the nature of a critic to the report submitted by the WII.

3. In course of hearing a further affidavit was filed indicating that in the meanwhile the WII has submitted its final report recommending therein for exclusion of the forest lands from the project mainly on the ground that the same are located within Alaknanda III sub-basin and the habitats of

more than 250 birds including Indian white-backed vulture would be affected. Further, case of the Appellant is that the report prepared by the EIA Consultant Group of HNB Garhwal University and the report of IIT was not sent to the Forest Advisory Committee by the MoEF, thereby causing a dent in the decision making process. In short, according to the Appellants the decision to grant Forest Clearance without seeking any opinion from the Forest Advisory Committee is a clear case of bias and exhibits arbitrariness on the part of the MoEF.

4. After receiving notice, Respondents filed their replies, strongly repudiating the allegations made in the Memorandum of Appeal. In the respective replies the Respondent took the stand that the provision of the FC Act and Rules framed thereunder were sacrosanctly followed by the MoEF and submissions made to the contrary are unfounded. According to the Respondent the MoEF is the final authority to grant or refuse approval. The Forest Advisory Committee, as the name itself indicates, is required to advise the MoEF, which may be agreed or disagreed by the latter. It is submitted that the report submitted by WII was only an interim report. The said report as well as the subsequent report submitted by WII has not been accepted by the MoEF as yet, and as such it has not attained finality. Respondents further submits that the decision was taken by the MoEF after due consideration of the prevalent circumstances and topography, thus the allegations made contrary are without any basis, and deserves no consideration.

5. The last but not the least contentions raised by the Respondents, is that the present Appeal is not maintainable under Section 16 (e) of the NGT Act and on that ground alone the same should be dismissed. A prayer is also made to consider the question of maintainability of the Appeal at the first instance, before going to the merits.

6. Heard Learned Counsel for the parties at length. As we propose to dispose of this case on the question of maintainability we refrain from entering into the merits of controversies raised by different parties, and leave it open for the parties to raise the same if contingency arises.

Before entering into the arena of controversy, it would be proper to discuss relevant provisions of law on the point. Realising that rampant and indiscriminate deforestation, was the cause for ecological imbalances and the same would lead to environmental deterioration, the Legislature in order to check further deforestation promulgated FC Act, 1980. Section 2 of the said Act imposes restrictions on diversion of forest and restricts use of forest land for non-forest purposes. The said Section reads as follows:

Section 2: "Restriction on the de-reservation of forests or use forest land for non-forest purpose.

Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the central Government, any order directing-

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

- (ii) that any forest land or any portion thereof may be used for any non-forest purpose;
- (iii) that any forest-land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;
- (iv) that any forest-land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reforestation. Explanation - For the purpose of this section, "non-forest purpose" means the breaking up or clearing of any forest land or portion thereof for-
- (a) the cultivation of tea, coffee, spices, rubber, palms, oil- bearing plants, horticultural crops or medicinal plant;
- (b) any purpose other than reafforestation;

but does not include any work relating or ancillary to conservation, development and management of forests and wildlife, namely, the establishment of check-posts, fire lines, wireless communications and constructions of fencing, bridges and culverts, dams, waterholes, trench marks, boundary marks, pipelines or other like purposes". It is evident that the FC Act, 1980, imposes a strict restriction upon deforestation and use of Forest lands for non- forest activities. It mandates that no State Government shall accord permission for use of any forest land for non-forest purpose without obtaining prior permission of the Central Government.

7. In the event a Project Proponent desires to use any forest lands for non-forest purpose, he has to file an application before the concerned State Government.

The said proposals are disposed of as under:-

- (i) All proposals involving diversion/de-reservation of forest land up to 40 hectares, and proposals for clearing of naturally grown trees in forest area or portion thereof shall be sent by the concerned State/UT Government to the concerned Regional Officer of MoEF.
- (ii) Chief Conservator of Forests of the concerned Regional office shall be competent to finally dispose of all proposals (including decision regarding violation of Act) involving diversion / de-reservation for forest land up to 5 hectare, except in respect of proposals for regularization of encroachments and mining (including renewal of mining leases). Similarly, proposals involving clearing of naturally grown trees in forest area or portion thereof for reforestation shall also be finally disposed of by the Chief Conservator of Forests of the concerned Regional Office, subject to guidelines / instructions issued in this regard (refer to para 1.8) and any other instructions issued from time to time.

(iii) In the absence of Chief Conservator of Forests, these powers shall be exercised by the concerned Conservator of Forests of the Regional Office in case the post of Chief Conservator of Forests is vacant due to transfer, long leave, etc.

(iv) A list of cases finally disposed of and a list of cases rejected along with reasons thereof for rejection would be required to be sent every month to the MoEF by the Regional Office.

(v) (a) In respect of proposals involving diversion of forest area above 5 hectares and up to 40 hectares and all proposals for regularization of encroachments and mining up to 40 ha., the proposals shall be examined by the Regional Chief Conservator of Forests/ Conservator of Forests in consultation with the Advisory Group consisting of representatives of the State Government from Revenue Department, Forest Department, Planning and / or Finance Department and concerned Department whose proposal is being examined. The views of the Advisory Group shall be recorded by the Regional Chief Conservator of Forests and along with the same, the proposal shall be sent to Secretary, MoEF for consideration and final decisions. It is to be clarified that views of this Advisory Group in no way shall be binding while deciding the proposal. The meeting of the Advisory Group may be held at the State Capital. The proposal will not be deferred for want of quorum.

(b) The meeting of the State Advisory Group (SAG) will normally be held once in a month at concerned State Capital. The Regional Chief Conservator of Forests shall act as Chairman of the Advisory Group and Nodal Officer may be nominated to work as Member Secretary of the State Advisory Group.

(c) State Government may take immediate steps to nominate representatives of the State Government not below the rank of Joint Secretary for the Advisory Group. Nodal Officer may be nominated to work as Member Secretary of the State Advisory Group.

(d) The details of the officers along with addresses, telephone number, etc. may be directly communicated to the concerned Regional Chief Conservator of Forests under intimation to this Ministry to facilitate early processing of the proposals by the Advisory Group.

Forestry clearance will be given in two Stages. In 1st Stage, proposal shall be agreed to in-principle in which usually the conditions relating to transfer, mutation and declaration as RF/ PF under the Indian Forest Act, 1927 of equivalent non-forest land for compensatory afforestation and funds for raising compensatory afforestation thereof are stipulated and after receipt of compliance report from the State Government in respect of the stipulated conditions, formal approval under the Act shall issued."

The decision for granting approval by the Central Government are taken in exercise of the powers conferred under Section 2 of the FC Act.

8. Section 2 (A) of the NGT Act stipulates that if any person aggrieved, by an order or decision of the State Government or other authority made under Section 2, on or after the commencement of the NGT Act, 2010 (19 of 2010), has an option to file an appeal before the National Green Tribunal

established under Section 3 of the NGT Act, 2010 (19 of 2010), in accordance with the provisions of that Act".

9. The parameteria provision to Section 2 (A) of FC Act is Section 16 (e) of the NGT Act. The said section stipulates that any person aggrieved by an order or decision, made, on or after the commencement of NGT Act, 2010 by the State Government or other authorities under Section 2 of the FC Act, 1980, may within a period of 30 days from the date on which the order or decision or direction or determination is communicated to him prefer an appeal to the Tribunal.

The sole contention raised by the Respondents in the case in hand is that the impugned order dated 08th November, 2011 having not being passed by the State Government nor by any authority cannot be assailed in this Appeal.

10. Perusal of the impugned order reveals that after careful consideration of the proposal of the State Government of Uttrakhand, the Central Government by order dated 08th November, 2011, accorded in-principle Stage-I approval under the FC Act, 1980 for diversion for 60.513 hac. of forest land in favour of GMR Energy Limited, for construction of Alaknanda Badrinath Hydro-Electric Project at Chamoli District of Uttrakhand subject to fulfillment of other conditions stipulated in the order.

In the aforesaid scenario of facts the mute question which arises for consideration is, as to whether an Appeal lies against the order of the MoEF granting Stage - I Forest Clearance, under Section 2 (A) of FC Act or Section 16 (e) of the NGT Act.

11. Mr. A.D.N. Rao, learned Counsel appearing for Respondent No. 3 drew attention of this Tribunal to Section 2 (A) of the FC Act, 1980 as well as Section 16 (e) of the NGT Act, 2010 and submitted that an Appeal is prescribed under those two Acts only against an order or decision passed by the State Government or other authority. Expanding his arguments Mr. Rao submitted that under the provision of the aforesaid two Acts, a person aggrieved by the order passed under Section 2 of FC Act by the State Government or any other authority can file an Appeal. Further according to Mr. Rao neither Section 16 (e) of the NGT Act, 2010, nor Section 2(A) of the FC Act, 1980 provide for or contemplates an Appeal against an order passed by the Central Government. The Legislature on its wisdom having consciously and specifically omitted the word "Central Government" in both the Sections i.e. Section 2 (A) of FC Act and 16 (e) of NGT Act, 2010, and such intention of the Legislature being clear and unambiguous, no contrary view can be taken by this Tribunal which is a creature under the Statute.

12. A cogent reading of NGT Act as well as FC Act, reveals that the word "Central Government", "State Government" and "other authority" has been distinctly used in different Sections. Thus the words Central Government cannot include within the words 'Authority'. Relying upon G.S.R. 94 (e) dated 3.2.2004, Mr. Rao submitted that sub-rule 2 clauses (c) (d) under Rule 6(III) of G.S.R. contemplates that 'or the other authority" should be substituted by words 'or the Union Territory Administration' as and where required. In the light of the above Rule, it is submitted that the word 'other authority' used in Section 16 (e) of the NGT Act, and Section 2 (A) of the FC Act, 1980 can be

referred or substituted by words "Union Territory Administration". In short according to Mr. Rao both Sections 16(e) of the NGT Act and FC Act, 1980 provide for an Appeal to the Tribunal only against an order passed by the State Government or Union Territory Administration and thus no Appeal is contemplated by the Legislature against any order passed by the Central Government or MoEF. The order impugned, having not been passed either by the State Government or the Union Territory Administration, the same cannot be assailed by filing an Appeal before this Tribunal, and this Appeal is liable to be dismissed as not maintainable, on that ground alone.

13. Provisions of Indian Forest Act and FC Act, 1980 read together leads an irresistible conclusion that the permission for carrying out any of the activities mentioned in Sections 5 and 26 of the Indian Forest Act can be granted by the State Government only upon the formulation of Rules contemplated under Section 32 of the Indian Forest Act. Though the activities mentioned in Section 2 of the FC Act, 1980 can be carried only after obtaining prior permission of the Central Government, the authority for granting such permission still continues to be the State Government and not the Central Government. That apart a cause of action accrues upon an aggrieved party only when the necessary orders to transfer forest lands are issued by the State Government and not before that, Thus, according to Mr. Rao an Appeal under Section 2(A) of the FC or Section 16 (e) of NGT Act can be filed before this Tribunal only against an order passed by the State Government and not against the order granting in- principal approval, which is commonly called as Stage - I approval, granted by the Central Government or Stage - II approval granted after compliance of the conditions imposed in Stage - I approval. In other words the Central Government is only a sanctioning authority, whereas the actual power to accord approval for conversion of Forest lands for non-forest purpose still lies with the respective State Government.

14. Ms. Neelam Rathore, learned Counsel appearing for the MoEF supported the stand taken by Respondent No. 3. According to her the provisions of Section 2 of the FC Act makes it clear that the role of the Central Government is limited only to granting a prior approval/permission. The Legislature has clearly defined the role of the Central Government and as there is no provision to assail any order passed by the Central Government by filing an Appeal before this Tribunal, the present Appeal cannot be entertained. In other words, according to Ms. Rathore, Section 2 (A) of the FC Act cannot be interpreted to include "Central Government" within its ambit and scope, and that the words other authorities do not engulf the Central Government within its scope and ambit. Section 16 of the NGT Act more particularly Section 16 (e) also envisages and grants opportunity to any person aggrieved by an order passed under Section 2 of the FC Act by the State Government or other authorities, to file an Appeal before this Tribunal. The said Section excludes the sanctions/approvals granted by the Central Government from the purview of Appeal. The approval of the Central Government under Section 2 of the FC Act, 1980 is precursor to passing of an order by the State Government or other Authority and if a person is aggrieved by the said latter order, he can approach this Tribunal either under Section 16 (e) of the NGT Act or Section 2 (A) of the FC Act, 1980.

15. Repudiating the contentions raised by the MoEF and Respondent No. 3, Mr. Ritwick Dutta, learned Counsel appearing for the Appellant submitted that under the provisions of FC Act the only decision making authority is the Central Government. Bereft of an order of approval passed by the

Central Government, granting forest clearance, no diversion of forest land can be made. It is submitted by Mr. Dutta, that the powers of the State Government is limited to submission of proposals only, whereas the, decision making power for granting forest clearance completely lies with the Central Government and therefore the State Government or other authority cannot be called as the decision making body within the meaning of Section 2 of the FC Act and an Appeal under Section 2 (A) can only be filed against the decision of the Central Government permitting diversion of forest land, the intention of the Legislature cannot be otherwise.

16. Further, according to Mr. Dutta the Courts have the power to iron out the creases and to remove ambiguity and give full effect to the intention of the Legislature. In support of such submission he relied upon the decision of the Supreme Court in the case of Nathi Devi v. Radha Devi Gupta, (2005) 2 SCC 27. In the said decision the Hon'ble Supreme Court observed as follows:

"The interpretative function of the Court is to discover the true legislative intent. It is trite that in interpreting a Statute the Court must, if the words are clear, plain, unambiguous and reasonably susceptible to only one meaning, give to the words that meaning, irrespective for the consequences. Those words must be expounded in their natural ordinary sense. When a language is plain and unambiguous and admits of only one meaning no question of construction of statute arises, for the Act speaks for itself. Courts are not concerned with the policy involved or that the results are injurious or otherwise, which may follow from giving effect to the language used. If the words used are capable of one construction only then it would not be open to the Courts to adopt any other hypothetical construction on the ground that such construction is more consistent with the alleged object and policy of the Act. In considering whether there is ambiguity, the Court must look at the statute as a whole and consider the appropriateness of the meaning in a particular context avoiding absurdity and inconsistencies or unreasonableness which may render the statute unconditional."

17. In the case in hand, the Legislature has used the phrase "State Government and any other authority" in Section 16 (e) of NGT Act and Section 2 (A) of the FC Act, for the purpose of providing an Appeal against the diversion of forest land for non forest uses. According to Mr. Dutta since the decision to divert forest land has to be taken by the Central Government, on the basis of the recommendation of the Forest Advisory Committee, the purpose of the said Section would become nugatory if the appeal is confined only to the orders passed by the State Government which are more less ministerial in nature and are consequential to the orders passed by Central Government. Further, the State Government has the power only to make a proposal to the Central Government for diversion of forest land and cannot take a decision under Section 2 of the FC Act, the permission granted or clearance accorded by the Central Government would be binding upon the State Government, thus, the decision that has to be assailed is that of the Central Government and not of the State Government. In other words according to Mr. Dutta the State Government is only a recommending authority whereas the Central Government is the authority vested with the power to accord approval, as such if the final order granting approval by the Central Government is not assailed the purpose of the Act would be frustrated.

18. The NGT Act, according to Mr. Dutta was constituted to provide a full-fledged redressal to a person who is aggrieved by any act, commission or omission of the authorities by which the environment is effected. Diversion of forest land for non forest uses has severe effect on the ecology/bio-diversity and the environment, therefore, the Legislature has provided the remedy of an Appeal against an order passed under Section 2 of the FC Act, dealing with diversion of forest land. Since the Central Government is the primary decision making authority, under no stretch of imagination it can be argued that against the decision taken by the Central Government no Appeal lies. Such an argument according to Mr. Dutta would not only be contrary to the letter and spirit of the NGT Act and FC Act, but also contrary to the interest of general public. Such a narrow construction would also render the decision or orders passed by the Central Government, virtually non assailable thereby vesting an unbridled power upon the said Respondent.

19. We have heard learned Counsel for parties at length. We have also perused different provisions of NGT Act and FC Act meticulously. We have considered the pleading of the parties consciously. It is well settled law that while interpreting a Statute effort should be made to give effect to each and every word used by the Legislature. It should be always presumed that the Legislature inserted every word in the Statute for a purpose and legislative intention is that every part of the Statute should have a meaningful effect. A construction which attributes redundancy to the Legislation should not be expected, except for compelling reasons such as obvious drafting errors (see State of U.P. and others Vs. Vijay Anand Maharaj : AIR 1963 SC 946)

20. In the case of P.K. Unni v. Nirmala Industries and Ors. (1990) 2 SCC 378, the Hon'ble Supreme Court held:-

"Where the language of the Statute leads to manifest contradiction of the apparent purpose of the enactment, the Court can, of course, adopt a construction which will carry out the obvious intention of the Legislature. In doing so "a judge must not alter the material of which the Act is woven, but he can and should iron out the creases".

On the touchstone of the legal position enunciated above and admitted facts, we proposed to answer the question posed, i.e. whether an Appeal lies against the impugned order passed by the MoEF granting in principle Stage - I Forest Clearance.

Right of appeal is statutory, and no one inherits it. When conferred by statute it becomes a vested right. In this regard there is essential distinction between right of appeal and right to suit. Where there is inherent right in every person to file a suit and for its maintainability it requires no authority of law, appeal requires so.

21. Section 2(A) of the FC Act as well as Section 16(e) of the NGT Act clearly stipulates that an order or decision made by the State Government or other authority passed under Section 2 of the FC Act 1980 can be assailed by filing an Appeal before this Tribunal.

Section 2 of the FC Act, 1980 deals with restrictions or de- reservation of forest or use of forest land for non-forestry purpose. The said section starts with a non-obstante clause and stipulates that

notwithstanding anything contained in any other law no State Government or other authority shall pass, except with the prior approval of the Central Government, any order directing de-reservation of any forest land for any non forest purpose, lease out any forest land to a person or authority, corporation, agency etc. and/or permit deforestation of any forest land for the purpose of using it for cultivation of tea, coffee, spices, rubber etc. or for any other purpose other than reforestation. The said Section therefore curtails the power of the State Government from leasing out or otherwise permitting use of forest land for non forest purpose, without obtaining prior permission of the Central Government.

22. The questions now arises as to whether the approval granted by the Central Government under Section 2 of the FC Act granting in-principle sanction can be assailed by filing an Appeal, the said order not being the final allotment order. The language of the Section stipulates that before permitting user of forest land for non-forest purposes, the State Government has to obtained prior approval of the Central Government, thus there is no ambiguity that the State Government is the authority to grant permission for use of forest land for non-forest purpose, but then such permission can be granted only after the Central Government accords approval. Further a right to use the forest land for non- forest purpose accrues only after the State Government passes the order, and not from the date of granting Stage - I or Stage - II Clearance.

There is no ambiguity in the proposition that a person aggrieved by any action of the instrumentalities of the State or Central Government should have a right to assail the same before competent forum.

23. It is no more res-integra that an Appeal is a creation of a Statute and it cannot be created by acquiescence of the parties or by the order of the Court. The findings of a Court or a Tribunal becomes irrelevant and unforceable/ inexecutable once the Forum is found to have no jurisdiction, as doctrine of nullity will come into operation (see State of Gujrata v. Rajesh Chiman Kal Barat (1996) 5 SCC 477. Further, there is also no quarrel to the legal proposition that right to Appeal is neither an absolute nor an ingredient of natural justice and the Legislature can put conditions for maintaining the same. In the case of Vijay Prakash D. Mehta & Jawahar D. Mehta vs. Collector of Customs (Preventive), Bombay, AIR 1988 SC 2010, the Apex Court held as under:-

"Right to appeal is neither an absolute right nor an ingredient of natural justice, the principles of which must be followed in all judicial or quasi-judicial adjudications. The right to appeal is a statutory right and it can be circumscribed by the conditions in the grant.....The purpose of the Section is to act in terrorem to make the people comply with the provisions of law".

24. In the case of Nand Lal v. State of Haryana and Ors. AIR 1980 SC 2097, it was held that "right of appeal is a creature of Statute and there is no reason why the Legislature, while granting the right, cannot impose conditions for the exercise of such right so long as the conditions are not so onerous as to amount to unreasonable restrictions rendering the right almost illusory".

25. It is well settled principle in law that the Court cannot read anything into a statutory provision which is plain and unambiguous. A statute is an edict of the Legislature. The language employed in a statute is the determinative factor of legislative intent. Words and phrases are symbols that stimulate mental references to referents. The object of interpreting a statute is to ascertain the intention of the Legislature enacting it. (See *Institute of Chartered Accountants of India v. M/s Price Waterhouse and Anr.* (AIR 1998 SC 74)) The intention of the Legislature is primarily to be gathered from the language used, which means that attention should be paid to what has been said as also to what has not been said. As a consequence, a construction which requires for its support, addition or substitution of words or which results in rejection of words as meaningless has to be avoided. As observed in *Crawford v. Spooner* (1846 (6) Moore PC 1), Courts, cannot aid the Legislatures' defective phrasing of an Act, we cannot add or mend, and by construction make up deficiencies which are left there. (See *The State of Gujarat and Ors. v. Dilipbhai Nathjibhai Patel and Anr.* (JT 1998 (2) SC 253)).

26. It is contrary to all rules of construction to read words into an Act unless it is absolutely necessary to do so. (See *Stock v. Frank Jones (Tiptan) Ltd.* (1978 1 All ER 948 (HL)). Rules of interpretation do not permit Courts to do so, unless the provision as it stands is meaningless or of doubtful meaning. Courts are not entitled to read words into an Act of Parliament unless clear reason for it is to be found within the four corners of the Act itself. (Per Lord Loreburn L.C. in *Vickers Sons and Maxim Ltd. v. Evans* (1910) AC 445 (HL), quoted in *Jamma Masjid, Mercara v. Kodimaniandra Deviah and Ors.* (AIR 1962 SC 847).

The question is not what may be supposed and has been intended but what has been said. "Statutes should be construed not as theorems of Euclid", Judge Learned Hand said, "but words must be construed with some imagination of the purposes which lie behind them". (See *Lenigh Valley Coal Co. v. Yensavage* 218 FR 547). The view was re-iterated in *Union of India and Ors. v. Filip Tiago De Gama of Vedem Vasco De Gama* (AIR 1990 SC 981).

27. In *Dr. R. Venkatchalam and Ors. etc. v. Dy. Transport Commissioner and Ors. etc.* (AIR 1977 SC 842), it was observed that Courts must avoid the danger of a priori determination of the meaning of a provision based on their own pre-conceived notions of ideological structure or scheme into which the provision to be interpreted is somewhat fitted. They are not entitled to usurp legislative function under the disguise of interpretation.

While interpreting a provision the Court only interprets the law and cannot legislate it. If a provision of law is misused and subjected to the abuse of process of law, it is for the legislature to amend, modify or repeal it, if deemed necessary. (See *Commissioner of Sales Tax, M.P. v. Popular Trading Company, Ujjain* (2000 (5) SCC 515). The legislative casus omissus cannot be supplied by judicial interpretative process.

Two principles of construction one relating to casus omissus and the other in regard to reading the statute as a whole appear to be well settled. Under the first principle a casus omissus cannot be supplied by the Court except in the case of clear necessity and when reason for it is found in the four corners of the statute itself but at the same time a casus omissus should not be readily inferred and

for that purpose all the parts of a statute or section must be construed together and every clause of a section should be construed with reference to the context and other clauses thereof so that the construction to be put on a particular provision makes a consistent enactment of the whole statute. This would be more so if literal construction of a particular clause leads to manifestly absurd or anomalous results which could not have been intended by the Legislature. "An intention to produce an unreasonable result", said Danackwerts, L.J. in *Artemiou v. Procopiou* (1966 1 QB 878), "is not to be imputed to a statute if there is some other construction available".

28. "Appeal", is defined in the Oxford Dictionary, volume I, page 398, as the transference of a case from an inferior to a higher Court or tribunal in the hope of reversing or modifying the decision of the former. In the Law Dictionary by Sweet, the term "appeal" is defined as a proceeding taken to rectify an erroneous decision of a Court by submitting the question to a higher Court or Court of appeal, and it is added that the term, therefore, includes, in addition to the proceedings specifically so called, the cases stated for the opinion of the Queen's Bench Division and the Court of Crown Cases reserved, and proceedings in error. In the Law Dictionary by Bouvier an appeal is defined as the removal of a case from a Court of inferior to one of superior jurisdiction for the purpose of obtaining a review and re-trial, and it is explained that in its technical sense it differs from a writ of error in this, that it subjects both the law and the facts to a review and re-trial, while the latter is a Common Law process which involves matter of law only for re-examination; it is added, however, that the term "appeal" is used in a comprehensive sense so as to include both what is described technically as an appeal and also the common law writ of error. (See - *Shiv Shakti Coop. Housing Society v. M/s Swaraj Developers & Others* (2003) 6 SCC - 659) The discussions made above leaves no doubt in our mind that an Appeal flows from a Statute and if the Statute does not provide an Appeal against a specific order, no Appeal can be entertained.

29. Cumulative reading of Section 2 (A) of the FC Act and 16(e) of the NGT Act, leads to an irresistible conclusion that under the said Sections an Appeal is provided for only against an order passed by the State Government or other authorities. In other words, the Legislature in its wisdom has kept the order of approval/clearance passed by the Central Government under FC Act beyond the scope of Appeal.

30. However, a party cannot be remediless, a person who is aggrieved by the Approval/Clearance granted by the Central Government has to avail an opportunity to assail the same. In the aforesaid scenario it can safely be concluded that after receiving a Stage - I and/or Stage - II Clearance, thereby granting a consent to permit use of forest land for non-forest purposes, from the Central Government, it is incumbent upon the State Government to pass a reasoned order transferring and/or allowing the land in question for being used for non forest purpose. It is needless to be said that bereft or such order no forest lands can be put to use for non-forest purpose. Further, all activities done without such orders would be ab initio void. An Appeal can be filed against the said order of the State Government under Section 2 (A) of FC Act and/or under Section 16 (e) of the NGT Act. In the event such an Appeal is filed it would be open for the person aggrieved, to assail the order/Clearances granted by the Central Government under Section 2 of the Act which forms an integral part and sole basis of the order passed by the State Government.

31. We are surprised to find that most of the State Governments do not pass separate orders in the light of the basic requirement of Section 2 of the FC Act as explained above thereby creating an embargo and depriving a person aggrieved from filing an Appeal. Section 2 of the FC Act, mandates that as and when the State Government decides to permit use of the Forest land for non forest purpose, it has to pass order to that effect. The said order along with the conditions imposed by the Central Government according Stage - I and Stage - II Clearance is mandatorily required to be displayed in the website. A copy of the order should also be sent to the MoEF forthwith. After receiving the copy of the order MoEF is also required to upload the same in its website so as to make the entire transactions transparent and bring it to public domain or Government portal and to enable any person aggrieved by the order passed under the provision of Section 2 of the FC Act, to approach this Tribunal in consonance with Section 2 (A) for FC Act or Section 16 (e) of the NGT Act.

32. Apart from the said action the State Government should also insist that the Project Proponent should publish the entire forest clearances granted in verbatim along with the conditions and safe-guards imposed by the Central Government in Stage - I Forest Clearance in two widely circulated daily newspapers one in vernacular language and the other in English language so as to make people aware of the permission granted to the Project Proponent for use of forest land for non-forest purposes. The cause of action for filing an Appeal would commence only from the date when such publication is made in the newspapers, as well as from the date when the forest clearance and permission to use the Forest land for non-forest purpose is displayed in the website of the concerned State Government or the MoEF, as the case may be. The copies of the Forest Clearance should also be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

33. In view of the discussions made above and reasons assigned we come to the conclusion that the order dated 08th November, 2011 (Annexure A/1), according Stage - I Forest Clearance cannot be assailed by filing an Appeal at this stage and as such the present Appeal is premature and has to be dismissed. Liberty is however granted to the Appellants to prefer an Appeal as and when the State Government passes the final order, permitting the Project Proponent to use the Forest land for non-forest purpose, if they feel aggrieved. In the event such an Appeal is filed, it would be open for the said Appellants to raise all the points which have been raised in the present Appeal and also other points which would be available to them in law and also bring to the notice the infirmities/ omissions and commissions committed by the MoEF (Central Government) while granting Stage - I and Stage - II forest clearances.

34. The MoEF is directed to issue necessary Notification, stream lining the procedure to be adopted by the State Government and other Authorities for passing orders/decision for granting Forest Clearance under Section 2 of the FC Act, as well as the modalities for communicating the said order in the Public domain on Government portal.

With the directions and observations made in the preceding paragraphs the Appeal stands disposed of. Parties to bear their own cost.

Dr. G.K Pandey

Justice A.S. Naidu

Expert Member

Acting Chairperson

Subject: Forest Land-Nagpur.

Proposal for diversion of 1.64 ha. Zudpi Jungle land under Forest (Conservation) Act, 1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra.

PART - V

(To be filled up by the Secretary In charge of Forest Department or by any other authorized officer of the State Government not below the rank of an Under Secretary)

I. Recommendation of the State Government

The Proposal is recommended
vide Government letter
No.FLD-2019/CR-324/F-10
Dated : 09.09.2020

Arvind Apte
09/09/2020
(Arvind Apte)

Chief Conservator of Forests (Mantralaya)

Place: Mumbai

Date: 09.09.2020.

Arvind Apte
Chief Conservator of Forests (Mantralaya)
Revenue and Forests Department
Mantralaya, Mumbai - 400032

Government of Maharashtra

By Speed Post

No.FI.D-2019/CR-324/F-10
 Revenue and Forest Department,
 Madame Cama Road,
 Hutatma Rajguru Chowk,
 Mantralaya, Mumbai - 400 032.
 Date : 09.09.2020

To,

The Deputy Director General of Forests (Central),
 Ministry of Environment, Forests & Climate Change,
 Government of India,
 Regional Office, West Central Region,
 Ground Floor, East Wing,
 New Secretariat Building, Civil Lines,
 Nagpur-440 001.

Subject: Forest Land-Nagpur.

Proposal for diversion of 1.64 ha. Zudpi Jungle land under Forest (Conservation) Act,1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra.

Sir,

The Additional Principal Chief Conservator of Forests & Nodal Officer, Maharashtra State, Nagpur has submitted Proposal for diversion of 1.64 ha. Zudpi Jungle land under Forest (Conservation) Act,1980 for Establishment of Transport City and Industrial Estate in Nagpur District. The details of forest land proposed for diversion are as follows:-

Sr. No	Item of Works	Village	Survey No.	Area (in ha.)	Legal status
1.	Road	Tarodi (Bk.)	88	0.30	Zudpi Jungle
2.	Industry	Tal. Kamptee		0.90	
3.	Open Space Park & Garden			0.44	
Total Forest Area (ha.)				1.64	

- The proposal has been initiated by Chairman, Umiya Audhyogik Sahakari Vasahat Maryadit, Kapsi (Bk), Tahsil-Kamthi, District-Nagpur for seeking approval under Forest (Conservation) Act, 1980. The User Agency is a certified Co-operative society registered on 06.10.1997 under section 9 (1) of Maharashtra co-operative Societies Act, 1960 by the Director of Industries, Maharashtra State vide registration No.NGP/KTE/RSR/105/97-98.
- The User Agency has certified that in exercise of power conferred under the Maharashtra Regional and Town Planning Act,1966, the Government of Maharashtra, Urban Development Department Notification No.TPS-2496/1505/CR 273/UD-9,dated 06.05.2000 read with Notification No. TPS-2402/313/CR-137/UD-9, dated 30.06.2003

have sanctioned Regional Plan for Nagpur District and the land bearing survey Numbers as specified therein from Kapsi, Tarodi and Asoli villages of Taluka Kamthi were earmarked for "Transport City and Industrial Estate" user in the said Regional Plan. The total land comprising 164.8 ha. has been earmarked in these three villages for "Transport City and Industrial Estate". The Zudpi Jungle land proposed or diversion in Survey No. 88 of village Tarodi is in possession of Revenue Department and the same has been certified by Deputy Conservator of Forests, Nagpur.

4. The Deputy Conservator of Forests, Nagpur has certified that no alternate suitable land is available and the forest land required is the barest minimum.
5. The area belongs to Eco-value class-III and having density 0. (Tropical Dry Deciduous Forest)
6. There is no cutting and felling of trees involved in the implementation of this project.
7. The Deputy Conservator of Forests, Nagpur has certified that the proposed area does not form part of any existing National Park, Wildlife Sanctuary, and Nature Reserve etc.
8. The Deputy Conservator of Forests, Nagpur has certified that proposed project is not likely to affect any monumental site of cultural, historical, religious, archeological or recreational importance.
7. The User Agency is a Private Agency and have encroached the said zudpi jungle land in Survey No. 88 of Mauza Tarodi (BK), Tal. Kamtee, Dist. Nagpur by constructing work of Maa Umiya Textiles Private Limited on the East-West 55 Mt. and North-South 41 Mt. i.e. 0.225 ha. Moreover euecha road has also been constructed on the North-South 115x10 Mt. i.e. 0.115 ha. zudpi jungle land.

The Deputy Conservator of Forests, Nagpur has also certified that zudpi jungle land in question is an isolated patch as per the 7/12 extract and other related available documents shows the ownership as Maharashtra Government Gut Gram Panchayat, Tarodi (BK) under possession of the Revenue Department and therefore Forest Department has no administrative control over the aforesaid Survey No.88. In his certificate the Deputy Conservator of Forests, Nagpur has submitted violation report under Forest (Conservation) Act, 1980. However, Gol has issued guidelines for activities which constitute violation of FCA, 1980 and rules made thereof and guidelines issued in this behalf, by user agencies and quantum of penalty to be imposed, in case where the proposal under FC Act is under consideration and forest land is diverted before grant of FC.

8. The Deputy Conservator of Forests, Nagpur has certified that proposed area for the project is beyond 10 km from the boundary of the protected area (Sanctuary and National Park).
9. The Deputy Conservator of Forests, Nagpur has proposed Compensatory Afforestation over 1.64 ha. Private land in Survey No.51/1 of village Suvadharma, Tal. Parsioni, Dist. Nagpur and certified that it is contiguous, suitable for afforestation and management purpose and it is free from encroachment and encumbrances.

10. The Collector, Nagpur has certified that the Revenue Zudpi Jungle land bearing Survey No. 88, area 1.64 Hectore of Mauza Tarodi, Tal. kamtee, Dist. Nagpur is quit essential for development of HD, Kapsi, involving establishment of Park and Garden for the residents of the area as well as neighboring villages. There is no other alternative, except to utilize the said land since it is located in the middle of the Industrial Area.
11. The user agency has submitted an undertaking to defray the cost of Net Present Value of the proposed forest land as per the latest guidelines of the Government of India diversion and the cost of Compensatory Afforestation.
12. The user agency has submitted undertaking regarding the compliance under the Schedule Tribes and Other Traditional Forest Dweller's (Recognition of Forest Rights) Act, 2006.
13. The user agency has submitted an undertaking to obtain the Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986.
14. As the User Agency has violated the Forest (Conservation) Act, 1980 hence the proposed Zudpi Jungle land may be diverted for the aforesaid purpose by charging NPV of the forest land per hectare for each year of violation from the date of actual diversion as reported by the inspecting officer with maximum up to 5 times the NPV plus 12 percent simple interest as penalty till the deposit is made by the User Agency and subject to the conditions recommended by the Principal Chief Conservator of Forests (HofF), Maharashtra State, Nagpur in his specific recommendations, under Section-2 (ii) of the Forest (Conservation) Act, 1980. His specific recommendations are enclosed in the proposal.
15. In the circumstances explained in the aforesaid paragraphs and enclosures, the State Government recommends that the said Forest land may be allowed to be diverted on the conditions proposed by the Principal Chief Conservator of Forests (HofF), Maharashtra State, Nagpur. The matter may kindly be placed before the Government of India for its approval under Section-2 (ii) of the Forest (Conservation) Act, 1980, be obtained and communicated to this Government at earlier.

Yours faithfully,

Isshd
02-01-2020
Email/99-02-2020
Encl: A) Set of case papers

O/R

Arvind Apte
09/11/2020
(Arvind Apte)
Chief Conservator of Forests (Mantralaya)

Arvind Apte
Chief Conservator of Forests (Mantralaya)
Revenue and Forests Department
Mantralaya, Mumbai, 400033

b) The following documents are enclosed:-

1. Prescribed form as per Rules.
2. Certificate regarding minimum demand for forest land for the project
3. Area Statement
4. Index map of suitable scale
5. An undertaking of Project Authority for Net Present Value.
6. Brief note of the project from the project authority.
7. Map of proposed land for compensatory afforestation
8. Site Inspection Report.
9. Violation Report.
10. Certificate in Part V.

Copy to:

1. Secretary, Tribal Development Department, Mantralaya, Mumbai.
2. Additional Principal Chief Conservator of Forests and Nodal Officer, Maharashtra State Nagpur with reference to his letter No.Desk-17/NC/1/LD/1365/19-20, Dated: 26.11.2019
3. Additional Principal Chief Conservator of Forests & Chief Executive Officer, Maha-CAMPA, Nagpur.
4. Chief Conservator of Forests (I), Nagpur.
5. Deputy Conservator of Forests, Nagpur.
6. Chairman, Umiya Audhyogik Sahakari Vasahat Maryadit, Kapsi (Bk), Tahsil-Kamthi, Dist. Nagpur
7. Select file F-10.



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS
& CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
apccfcentral-ngp-mef@gov.in

F.No. FC-I/MH-195/2020-NGP / 9001

Date: 13.12.2021

To,

The Principal Secretary (Forests),
Revenue and Forest Department,
Hutatma Rajguru Chowk
Madam Cama Marg
Mantralaya, Mumbai – 400032.

Sub: Diversion of 1.64 ha of Zudpi Jungle Land under Forest (Conservation) Act, 1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra- regarding.

Sir,

The undersigned is directed to refer to State Government of Maharashtra letter No. FLD-2019/CR-324/F-10 dated 09.09.2020 and APCCF & Nodal Officer (FCA), Maharashtra vide his letter no. Desk-17/NC/I.I.D- /1365/19-20 dated 26.11.2019 on the above subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and APCCF & Nodal Officer (FCA), Maharashtra letter no. Desk-17/NC/I.ID-12734/93/2021-22 dated 30.04.2021 and letter No. Desk-17/Nodal/Nagpur/ID-12734(15)/1424/2021-22 dated 29.10.2021 forwarding additional information as sought by this Office vide letters of even number dated 24.11.2020 and 09.08.2021 and to say that the said proposal has been examined by the Integrated Regional Office in light of relevant provisions of the Forest (Conservation) Act, 1980 and Guidelines issued thereunder.

After careful examination of the proposal and on the basis of the recommendation of APCCF & Nodal Officer (FCA), Maharashtra, the Central Government hereby accords 'in-principle' approval under Section - 2 of the Forest (Conservation) Act, 1980 for diversion of 1.64 ha of Zudpi Jungle Land under Forest (Conservation) Act, 1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra subject to the fulfilment of the following conditions:

- i. Legal status of the forest land shall remain unchanged;
- ii. Forest land will be handed over only after required non-forest land for the project is handed over by the user agency;
- iii. **Compensatory afforestation:**
 - a. Compensatory afforestation shall be taken up by the Forest Department over 1.64 ha non-forest land in Survey No. 114 at Village- Nagazari, Taluka- Arvi, District- Wardha at the cost of the User Agency. As far as possible, a mixture of local indigenous species along with 10% RET species of Wardha District shall be planted and monoculture of any species may be avoided. Atleast one water body shall be constructed in the form of tank/ stop dams etc if the same are not available in the area or in nearby vicinity;
 - b. The non-forest land proposed for CA shall be transferred and mutated in the name of Forest Department and notified as RF/PF prior to Stage-II approval. A copy of the original notification declaring the non-forest land under Section 4 or Section

- 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, will be submitted by the State Government prior to Stage-II approval;
- iv. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;
 - v. **NPV:**
 - a. The State Government shall charge the Net Present Value (NPV) for the 1.64 ha. forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard;
 - b. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;
 - vi. No tree felling or cutting shall be permitted under instant proposal;
 - vii. All the funds received from the User Agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (<https://parivesh.nic.in/>);
 - viii. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector;
 - ix. The State Government shall undertake action against the violation of FCA, 1980 as per provisions made under Para 1.21 of Handbook of Forest (Conservation) Act, 1980 published on 28.03.2020. A detail report in this regard shall be submitted along with Stage-I compliance;
 - x. To improve the Forest/ Tree cover and to reduce pollution, as mandated in National Forest Policy, 1988 and Environmental (Protection) Act, 1986 respectively, the User Agency shall develop a separate nursery at one or more places to raise at least 5,000 seedlings of forestry species along with bamboo, fruit bearing, medicinal, ornamental and indigenous/local every year. At least 50% of seedlings shall be planted by User Agency in the vicinity of project area including forest area and for hand holding with local people residing in vicinity of proposed area, User Agency shall voluntary distribute remaining 50% of seedlings to them free of cost. A compliance report including species wise details of seedlings raised, location of plantation area and details of villagers whom seedlings have been distributed need to be prepared every six month and submitted to Regional Office of MoEF&CC;
 - xi. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable;
 - xii. The layout plan of the proposal shall not be changed without prior approval of Central Government;
 - xiii. No labour camp shall be established on the forest land;

- xiv. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel;
- xv. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer;
- xvi. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;
- xvii. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less;
- xviii. The forest land shall not be used for any purpose other than that specified in the project proposal;
- xix. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India;
- xx. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018;
- xxi. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife;
- xxii. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);

After receipt of a report on the compliance of conditions no iv, v (a), vii, viii, ix and undertakings, duly authenticated by the competent authority in the State Government, in respect of all other conditions, from the State Government, formal approval will be considered in this regard under Section-2 of the Forest (Conservation) Act, 1980.


This issues with the approval of Regional Officer (Central), Integrated Regional Office, MoEF & CC, Nagpur.

Yours faithfully,


(C.B. Tashildar)
AIGF (Central)

Copy to:

- i. The PCCF (HoFF), Government of Maharashtra, Nagpur.
- ii. The Addl. PCCF & Nodal Officer (FCA), Government of Maharashtra, Nagpur.
- iii. User agency.
- iv. Guard file.


(C.B. Tashildar)
AIGF (Central)

ANGE (T)	3/10/22
Sci-E(A)	
Sci-E (S)	
Sci-D(G)	
T.O.(F) (D/K)	
S.O.	
STENO	

28 SEP 2022

22/9/22

To,

1) Ministry of Environment,
Forest and Climate Change,
Regional Office - Nagpur
(West Central Zone)
Office Add: 104-128, Red Cross Rd, Sadar,
Nagpur, Maharashtra 440001

2) Principal Chief Conservator
of Forests (H.O.F.F.)

3) Additional Principal Chief
Conservator of Forests

4) Additional Principal Chief
Conservator of Forests and Nodal Officer
M.S.Nagpur

All Office Add: 3rd Floor Van Bhavan
Ramgiri Road Civil Lines Nagpur 440 001

5) Deputy Conservator of forests
Nagpur

23925
EC-
Complain

Office Add: Shrilaxmi Sanchar,
BSNL Building 1st Floor,
Near KP Ground, Nagpur

6) Ministry of Environment, Forest
and Climate Change

Office Add: Indira Paryavaran Bhawan
Jorbagh Road, New Delhi – 110 003.

7) Chief Conservator of Forest Mantralaya Revenue
and Forest Department Mantralaya Mumbai
Office Add: Revenue and Forest Department,
Mantralaya Mumbai - 32

APPLICANT: Shri. Deochand S/o Damduji Karemore
Age 61 years, Occ. Agriculturist
R/o. Plot no. 258, Gujarati Colony,
Bharat Nagar, Nagpur.

1) That the agricultural field property bearing Khasra no. 88
admeasuring 1.64 Hr situated at Mauza Tarodi (Bu), Tehsil
Kamptee, District Nagpur is owned and possessed by the
Government of Maharashtra and the same is reserved for forest
purposes.

- 2) That Gram Panchayat Tarodi (Bu) as per the Maharashtra Village Panchayat Act, 1959 is the supervisor who is duty bound to ensure the said land is in their possession and to save the same from the encroachers.
- 3) That Shri Jivraj S/o Ratanshi Patel Director of Maa Umaiya Audyogik Vasahat Maryadit, Nagpur has encroached over the said land owned by the Maharashtra Forest Department and hence the present applicant informed the Gram Panchayat Tarodi (Bu) to initiate proceedings to remove the same. That thereafter the Gram Panchayat Tarodi (Bu) failed to take any action against the encroacher i.e., Jivraj S/o Ratanshi Patel and hence the present applicant was constrained to file a representation under the Maharashtra Village Panchayat Act, 1959 before the Hon'ble Collector, Nagpur. *Encroachment*
- 4) That the Hon'ble Collector, Nagpur after perusing the representation issued directions to measure the said land bearing Khasra no. 88 and to ascertain as to whether any encroachment is made by the said encroacher i.e., Jivraj S/o Ratanshi Patel as per the resprestaion filed by the present applicant. *after*
- 5) That accordingly the measurement was carried out by the Taluka Inspector of Land Records i.e., TILR and it was found that Jivraj S/o Ratanshi Patel has encroached the said land and hence the Hon'ble Collector asked the Gram Panchayat Tarodi

(Bu) to initiate proceedings against Jivraj S/o Ratanshi Patel for removal of the said encroachment.

6) That the Gram Panchayat inspite of taking action against the encroacher, hand in glove with the encroacher i.e., Jivraj S/o Ratanshi Patel, moved an application before the collector for grant of permission to remove the encroachment under section 53 of the Maharashtra Village Panchayat Act, 1959.

7) That Hon'ble Collector delegated his powers to Sub-Divisional Officer, Mouda to decide the said application after hearing both the parties. That the Sub-Divisional Officer, Mouda rejected the said application filed by the Gram Panchayat, Tarodi (Bu) and refused to grant permission to remove the encroachment.

So rejected

8) That the present applicant aggrieved by the said order passed by the Sub-Divisional Officer, Mouda has challenged it before the Hon'ble Commissoiner, Nagpur as per the Maharashtra Village Panchayat Act, 1959. That Hon'ble Commissioner was pleased to grant status-quo whereby restrained the encroacher i.e., Jivraj S/o Ratanshi Patel from making any further construction over the said Khasra No. 88. But inspite of the said status-quo order the encroacher continued with the illegal construction over the said Khasra No. 88.

9) That thereafter the matter was heard on merits by the Hon'ble Commissioner and by order dated 03/04/2019 the

Hon'ble Commissioner was pleased to set aside the order passed by the learned Sub-Divisional Officer, Mouda and granted permission to the Gram Panchayat, Tarodi (Bu) to remove the encroachment over the said Khasra No. 88. That inspite of the said order dated 03/04/2019 passed by the Hon'ble Commissioner, the Gram Panchayat, Tarodi (Bu) hand in glove with the encroacher failed to obey the order passed by the Hon'ble Commissioner and further failed to act as per the provisions of Maharashtra Village Panchayat Act, 1959 to remove the encroachment made by the encroacher i.e., Jivraj S/o. Ratanshi Patel over the said Khasra No.88. The copy of the said order is annexed herewith and marked as ANNEXURE-A.

10) That thereafter present applicant filed Writ Petition bearing no. 5348/2019 before the Hon'ble High Court at Nagpur, thereby seeking the direction to direct the Hon'ble Collector and the Gram Panchayat, Tarodi (Bu) to act on the order dated 03/04/2019 passed by the Hon'ble Commissioner, Nagpur. That the Hon'ble High Court by order dated 18/04/2022 held that "it is the fundamental duty of the respondents, i.e., the Collector and Sarpanch, Gram Panchayat, Tarodi (Bu) to protect the government land and if they failed to act upon the direction issued by Divisional Commissioner, there may arise further issue regarding the breach of duty levied upon them under law. The copy of the said order is annexed herewith and marked as ANNEXURE-B.

WP- 5348/2019

- 11) That inspite of the said order neither the collector nor the Gram Panchayat, Tarodi (Bu) acted upon the order dated 03/04/2019 passed by the Hon'ble Commissioner and hence by order dated 26/07/2022 the Hon'ble High Court directed the Collector to consider the application filed by the present applicant and to take decision within a period of 3 months from the date of the order. The copy of the said order is annexed herewith and marked as ANNEXURE-C.
- 12) That the encroacher is an habitual offender and he has left no stone unturned to commit various illegal activities and hence number of FIR's are lodged against him which clearly depicts that he is an habitual offender and land grabber who is having no respect for the law.
- 13) That the encroacher have misused the name of the Nagpur Improvement Trust i.e., N I T and has misrepresented the public at large by claiming that the project initiated by him namely Transport Udyog and Industrial Vasahat which is to be constructed at the Gram Panchayat, Tarodi (Bu), Kapsi (Bu) and Asoli is sanctioned by the N I T, but the fact remains that, no such sanction was ever granted by the N I T to the said i.e., Director of Maa Umaiya Audyogik Vasahat Maryadit of which Shri Jivraj S/o Ratanshi Patel is the Director. That inspite of the same Jivraj S/o Ratanshi Patel has erected an advertisement board representing the public at large that the same is sanctioned

by N I T . That this fact came to the knowledge of the officials of N I T and hence they have initiated a criminal proceeding before the police authorities at Nagpur. That the said fact was also intimated by them before the Hon'ble High Court in Writ petition bearing no. 3586/2008. The copy of the said order is annexed herewith and marked as ANNEXURE-D.

14) That the encroacher Jivraj S/o Ratanshi Patel have also encroached over the Government *pandan* at Kapsi (Bu). That the said fact was brought to the knowledge of the Sarpanch of Gram Panchayat, Kapsi (Bu) and the villagers and thereafter Sarpanch of Gram Panchayat, Kapsi (Bu) had verified the same and indeed found that Jivraj S/o Ratanshi Patel has encroached the government *pandan* and thereby requested Jivraj S/o Ratanshi Patel to remove the said encroachment. That Jivraj S/o Ratanshi Patel failed to remove said encroachment and hence the Sarpanch Panchayat, Kapsi (Bu) has approached the Hon'ble Collector, Nagpur and the said fact was brought to his notice. That the Collector asked the TILR to inspect the spot and to ascertain whether the encroacher i.e., Jivraj S/o Ratanshi Patel have encroached the said government *pandan* at Kapsi (Bu). That accordingly the said *pandan* measured by the TILR and it was found that the encroacher has encroached over the said *pandan* and hence the Hon'ble Collector directed the Gram Sevak to register an offence against Jivraj S/o Ratanshi Patel i.e the encroacher with the police authority. That an FIR bearing no.

300/2015 dated 20/07/2015 was registered against Jivraj S/o Ratanshi Patel for offences under Sections 447, 420 and 34 of the Indian Penal Code, 1860 read with Section 53 of the Maharashtra Village Panchayat Act, 1959. The said copy of FIR bearing no. 300/2015 is annexed herewith and marked as ANNEXURE-E.

15) That the encroacher Jivraj S/o Ratanshi Patel has prepared forged and fabricated documents as respect to Kh-88 without showing any single document to proving his good title on Kh-88 admeasuring land 1.64 hector. That the encroacher Jivraj S/o Ratanshi Patel knowingly that on 7/12 extract name of the Maharastra Sarkar Group Grampanchat Tarodi(Bu) and the same is reserved for the forest purpose i.e. Jhodpi Jungle made false and fabricated documents and misrepresented before the Nagpur Improvement Trust, Town Planning Department Nagpur and Ministry of Industry and got approval for Transport Udyog and Industrial Vasahat. The copy of the said 7/12 extract herewith and marked as ANNEXURE-F.

16) That the encroacher Jivraj S/o Ratanshi Patel with a malafide intention to grab the land of poor villagers without their consent and authority has prepared forged and fabricated documents titled as 'Agreement to Sale' and have fraudulently forged the signatures of the poor villagers and has thereby placed the said forged and fabricated before the Town Planning Department Nagpur and Udyog Bhawan. That on the basis of the

said forged and fabricated document the encroacher i.e., Jivraj S/o Ratanshi Patel have threatened the poor villagers that if the said land is not sold out to him as per the rates desired by him then he will get it acquired by the government machinery and under the said threat and misrepresentation the encroacher Jivraj S/o Ratanshi Patel has illegally grabbed the lands of the poor villagers. The copy of the said agreement to sale herewith and marked as ANNEXURE-G.

17) That the poor villagers came to know about the said illegal act of forgery committed by the said encroacher Jivraj S/o Ratanshi Patel when they received the copy of the said forged and fabricated document from Udyog Bhawan, Nagpur wherein certain documents were forged by Jivraj S/o Ratanshi Patel in respect of the poor villagers who has expired prior to the date of alleged agreement placed by the encroacher and the legal heirs of the said agriculturist filed a police complaint before the police authority. That police authority has subsequently registered an F I R bearing no. 165/2017 dated 20/04/2017 for the offence punishable under Sections 419, 420, 465, 468, 471 and 34 of the Indian Penal Code, 1860. That the other F I R bearing no.110/2018 at 05/02/2018 under Sections 420, 465, 468, 471 and 34 of the Indian Penal Code, 1860. The copy of the said F I R herewith and marked as ANNEXURE-H and ANNEXURE-I.

18) That the encroacher Jivraj S/o Ratanshi Patel continued with his illegal activities by further exploiting the land of poor people as he has encroached the land of poor people who have purchased the plots by spending their hard earned money and hence an offence punishable under section 420, 468, 471, 447, 448, 506 and 34 of the Indian Penal Code came to be registered against Jivraj S/o Ratanshi Patel vide F I R bearing no. 699/2017 dated 01/11/2017. The said copy of FIR bearing no. 699/2017 is annexed herewith and marked as ANNEXURE-J.

19) That thereafter an offence was also registered by Shree Dhiraj Premlalji Patel bearing F I R no. 610/2017 dated 23/09/2017 under Sections 420, 468, 469 and 34 of the Indian Penal Code, 1860. The said offence was registered on the direction of Hon'ble Judicial Magistrate First Class Nagpur. The said copy of FIR bearing no. 610/2017 is annexed herewith and marked as ANNEXURE-K.

20) That an offence was also registered by Shree Vikas Bhonduji Sahare i.e. the gram sevak of the gram punchayat Tarodi (Bu) bearing F I R no. 0827/2017 dated 15/12/2017 under Sections 447 of the Indian Penal Code, 1860. The said copy of FIR bearing no. 0827/2017 is annexed herewith and marked as ANNEXURE-L.

FIR No. 110 Dte 5/12/2018

21) That encroacher Jivraj S/o Ratanshi Patel has illegally carved a layout and has sold out various plots of the said illegal plots without any sanction and permitted the occupants to make illegal construction over the same and hence a Public Interest Litigation bearing no. 72/2010 was preferred before the Hon'ble High Court and the Hon'ble High Court by order dated 27/02/2020 directed the authorities to remove the illegal construction made by the encroacher Jivraj S/o Ratanshi Patel and other occupants in the said layout carved by the encroachers. That the Hon'ble High Court further held that since the encroacher Jivraj S/o Ratanshi Patel has misused the name of the N I T and a criminal proceedings has been initiated by the N I T against him, the Hon'ble High Court directed the authorities to act as per the law and bring the said proceedings against the encroacher to its logical end within a period of 8 weeks in accordance with the law. The copy of the said order is annexed herewith and marked as ANNEXURE-1 M

22) That thereafter the Sarpanch, Gram Panchayat Tarodi (Bu) by letter dated 19/12/2015 have also intimated you authorities that the said land is encroached by the encroacher Jivraj S/o Ratanshi Patel and hence requested you authorities to act and remove the encroachment but inspite of the same you authorities failed to act upon it and have helped the encroacher to continue with his illegal acts.

23) That the applicant hereby like to inform you authorities that the encroacher i.e Jivraj Patel have tried all his luck to grab the land owned and possessed by you authorities which is for the upliftment of the forest conservation. That inspite of the same when he failed to grab the same it is learnt that he had approached you authority to allot the same but the fact remains whether an encroacher can be made the owner and if that is so then every person will encroach the land first and then ask the authorities to regularize the same in his favour which is against the settled principles of law which lays down that an encroacher do not have any voice and cannot ask for any relief until and unless the land encroached is vacated by him and hence you authorities is hereby requested to act in accordance with law and to take steps to get the land vacated from the encroacher and further not to allot the same to him as no encroacher can claim the right after committing an illegal act and hence you are hereby requested to act on the request of the applicant.



देवेंद्र काशेराव

9422147194

D. 27/9/22

निकाली समज
व्हि.पी.ए. क्र.३२/२०१८-१९

मा.अपर आयुक्त, नागपूर विभाग, नागपूर यांचे न्यायालय

क्रमांक /विशा/डे-११(२)/कावि / 411 /२०१९
आयुक्तांचे कार्यालय, नागपूर विभाग, नागपूर
दिनांक : ०४ / ०४ / २०१९

अपिलार्थी :- १. श्री देवचंद दमडुजी कारेमोरे
रा.भरत नगर, नागपूर

विरुध्द

गैरअपिलार्थी :- १. जिल्हाधिकारी, नागपूर .
२. उपविभागीय अधिकारी, मौदा
३. तहसिलदार, कामठी.
४. सरपंच, ग्रामपंचायत तरोडी.
५. माँ उमिया औद्योगिक वसाहत मर्या, नागपूर
मार्फत श्री. जिवराज रतनशी पटेल, संचालक
रा.माँ उमियाँ धाम, मौजा तरोडी. तह.कामठी, जि. नागपूर

प्रति,

१. श्री देवचंद दमडुजी कारेमोरे
रा.भरत नगर, नागपूर

मार्फत :- मुख्य कार्यकारी अधिकारी, जि.प.नागपूर अर्जदार, गैरअर्जदार व इतर यांचे निकाली समज ग.वि.
अ, पं.स.कामठी, जि.नागपूर यांचे मार्फतीने संबंधित व्यक्तींवर तामिल करावे. (सहपत्र :- आदेशाची प्रत)
उपरोक्त अपील प्रकरणात मा. अपर आयुक्त नागपूर विभाग, नागपूर यांनी दिनांक ०३/०४/२०१९
रोजी आदेश पारीत केलेला आहे.

करीता निकाली समज पाठविण्यांत येत आहे.

अपर आयुक्त

नागपूर विभाग, नागपूर करीता.

टिप :- गट विकास अधिकारी, पंचायत समिती कामठी, जि.नागपूर यांनी संबंधितांवर निकाली समज
बजावून पोच या कार्यालयास तात्काळ पाठवावी.

प्रतिलिपी :- १. अपर जिल्हाधिकारी, नागपूर यांना त्यांचे मुळ अभिलेखासह प्रकरणी पारीत आदेशाची प्रत
माहिती व योग्य कार्यवाहीकरीता अग्रेषित.

२. तहसिलदार, कामठी यांना माहितीस अग्रेषित मार्फत जिल्हाधिकारी कार्यालय, नागपूर .

३. गट विकास अधिकारी, कामठी यांना माहितीस व उचित कार्यवाहीस अग्रेषित मार्फत मुख्य कार्यकारी
अधिकारी, कार्यालय जि.प.नागपूर .

४. सदस्य/ सचिव ग्रा.पं. तरोडी, ता.कामठी, जि.नागपूर यांना माहितीस व उपरोक्त आदेशाचे पालन
करण्यास्तव.

अपर आयुक्त

नागपूर विभाग, नागपूर करीता.

अपर आयुक्त, नागपूर विभाग, नागपूर यांचे न्यायालयात

व्ही.पी.ए. क्र. ३२/२०१७-१८

ग्राम पंचायत तरोडी

अपीलार्थी :- श्री. देवचंद दमडूजी कारेमोरे,
रा. भरत नगर, नागपूर.

विरुद्ध

गैरअपीलार्थी :- १) जिल्हाधिकारी नागपूर.
२) उप विभागीय अधिकारी, मौदा.
३) तहसिलदार कामठी.
४) सरपंच, ग्रामपंचायत तरोडी.
५) सचिव, ग्रामपंचायत तरोडी.
६) माँ उमियाँ औद्योगिक वसाहत मर्या.नागपूर,
मार्फत श्री. जिवराज रतनशी पटेल, संचालक,
रा.माँ उमियाँ धाम,मौजा तरोडी,तह.कामठी,
जि. नागपूर.

आदेश

(दिनांक ०३ एप्रिल, २०१९)

१. गैरअपीलार्थी क्र.२ उपविभागीय अधिकारी मौदा यांनी दिनांक २७/२/२०१८ रोजी आदेश पारित करून ग्रामपंचायतीला विवादीत अतिक्रमण काढण्याची परवानगी नाकारण्यात आल्याने व्यथित होवून अपिलार्थीने मुंबई ग्राम पंचायत अधिनियम १९५८ चे कलम ५३(३ ब) अंतर्गत हे अपील या प्राधिकरणासमोर दाखल केले. अपिलार्थीने गैरअपीलार्थी क्र.२ यांचे आदेशास स्थगिती देणेबाबत सुध्दा अर्ज सादर केला, त्यावर अपिलार्थी यांनी केलेला युक्तिवाद व उपविभागीय अधिकारी यांचा विवादीत आदेश व उपलब्ध अभिलेख तपासला असता अपिलार्थी यांच्या स्थगिती मिळणेबाबतच्या युक्तिवादात सकृतदर्शनी तथ्य वाटत असल्याने " पुढील तारखेपर्यंत " स्थगिती अर्ज मान्य करण्यात आला होता.

२. अपिलार्थीने प्रकरणाची वस्तुस्थिती विशद करतांना आपले अपिलात थोडक्यात असे म्हटले की, सचिव / सरपंच ग्रामपंचायत तरोडी (बु), ता.कामठी यांनी मौजा तरोडी (बु) येथील स.क्र.८८ आराजी १.६४ हे.आर. पैकी २३१२ चौ.मि. जमीनीवर अध्याक्ष, माँ उमियाँ औद्योगिक वसाहत मर्या.कापसी (बु) जि.नागपूर यांनी अतिक्रमण केले व सदर अतिक्रमण ६ महिन्यांचे

वरील असल्यामुळे गैरअपिलार्थी क्र.१ जिल्हाधिकारी नागपूर यांचेकडे अर्ज सादर केला होता. जिल्हाधिकारी नागपूर यांनी त्यांचे पत्र क्र.१३/१/२०१५ अन्वये अशा प्रकारचे विवादीत अतिक्रमण काढणे यासारखी कारवाई करण्याबाबतचे अधिकार उपविभागीय अधिका-यांना प्रत्यार्पित करण्यात आलेले असल्यामुळे गैरअपिलार्थी क्र.१ यांनी सदर अर्जावर निर्णय घेण्यासाठी त्यांनी दिनांक ०३ जानेवारी, २०१८ रोजी प्रकरण उपविभागीय अधिकारी मौदा यांचेकडे पाठविले.

अपिलार्थी यांनी विवादीत अतिक्रमण काढणेबाबत गैरअर्जदार क्र.४ व ५ कोणतीही कार्यवाही करीत नसल्यामुळे त्यांनी जिल्हाधिकारी नागपूर यांना अर्ज सादर केला, त्यांनी तालुका निरीक्षक भूमि अभिलेख यांना विवादीत भुखंडाची मोजणी करण्याचे निर्देश दिलेत, त्यांनी विवादीत जमिनीची रितसर मोजणी केली आणि त्यात विवादीत जमिनीवर गैरअपिलार्थी क्र.६ यांचे अतिक्रमण असल्याचे म्हटले आहे. त्यानंतर गैरअपिलार्थी क्र.४ व ५ यांनी जिल्हाधिकारी यांना विवादीत अतिक्रमण काढणेबाबत विनंती केली. यावर जिल्हाधिकारी यांनी गैरअर्जदार क्र.६ यांचेवर फौजदारी प्रक्रिया सुरु करण्याचे निर्देश दिले, त्यानुसार गैरअपिलार्थी क्र.६ यांचेवर पोलीस स्टेशन कळमना येथे FIR क्र.८२७/२०१७ दिनांक १५/१२/१७ रोजी दाखल करण्यात आला होता. त्यानंतर जिल्हाधिकारी नागपूर यांनी ग्रामपंचायतील अतिक्रमणधारकाविरुद्ध नियमानुसार कार्यवाही करण्याचे निर्देश दिले होते.

यावर ग्रामपंचायतीने दिनांक २०/१२/१७चे विशेष मासिक सभेत आणि दिनांक २२/१२/१७चे विशेष ग्रामसभेत विवादीत अतिक्रमण हे ६ महिन्यांचे वरील असल्यामुळे जिल्हाधिकारी नागपूर यांची परवानगी घेवून सदर अतिक्रमण काढण्यात यावे असे ठराव पारित केले होते. यावर जिल्हाधिकारी यांनी विवादीत अतिक्रमणाबाबत गैरअपिलार्थी क्र.२ यांना नियमानुसार कार्यवाही करण्याबाबतचे अधिकार प्रदान केलेत.

गैरअपिलार्थी क्र.२ यांचे न्यायालयात गैरअपिलार्थी क्र.६ यांनी विवादीत जमिनी त्यांची आहे याबाबत कोणताही पुरावा सादर केला नाही, फक्त सदर जमिनीचा वाद दिवाणी न्यायालयात आर.सी.एस.क्र.४५/२०१६ प्रलंबित असल्याबाबतचा अभिलेख सादर केला. मात्र गैरअपिलार्थी क्र.६ यांनी त्यांचे दिवाणी दाव्यात सदर जमिन ही सरकारची असून त्यावर गैरअपिलार्थी क्र.६ यांनी कोणतेही अतिक्रमण केलेले नाही असे म्हटलेले आहे. परंतु तालुका निरीक्षक भूमि अभिलेख यांनी रितसर

मोजणी करुन घेवून विवादीत जमिनीवर अतिक्रमण असल्याचा अहवाल सादर केलेला आहे आणि गैरअपिलार्थी क्र.२ उप विभागीय अधिकारी यांनी सुध्दा ही बाब मान्य केली आहे. तसेच दिवाणी न्यायालयाने त्यांचेकडील प्रकरणात कोणताही स्थगनादेश दिलेला नसतांनाही गैरअपिलार्थी क्र.२ यांनी विवादीत आदेश पारित केला असल्याने सदर आदेश रद्द करुन अपिलार्थी यांची अपील मंजूर करण्यात यावा. तसेच गैरअपिलार्थी क्र.४ व ५ यांनी विवादीत अतिक्रमण काढणेबाबत मागितलेली परवानगी देण्यात यावी. तसेच गैरअपिलार्थी क्र.६ यास विवादीत जमिनीवर यापुढे नव्याने कोणतेही बांधकाम करण्यास सक्त मनाई करण्यात यावी अशी विनंती केली.

३. गैरअपिलार्थी क्र.४ व ५ यांनी आपला लेखी युक्तिवाद सादर केला आणि त्यात थोडक्यात असे म्हटले आहे की, गैरअपिलार्थी क्र.६ यांची जमीन सर्व्हे क्र.८८ लगत असलेल्या शासकीय जमिनीवर बांधकाम करुन अतिक्रमण केले. त्यावर ग्रामपंचायतीने त्यांना अतिक्रमण काढणेबाबत सांगितले असता त्यांनी नकार दिला. त्यामुळे ग्रामपंचायतीने उपअधिक्षक, भूमी अभिलेख यांना सर्व्हे क्र.८८ व त्याचे लगतच्या जागेची मोजणी करणेबाबत विनंती केली. भूमी अभिलेख विभागाने मोजणी करुन सर्व्हे क्र.८८ वर गैरअपिलार्थी क्र.६ यांचे अतिक्रमण असल्याचे आपले अहवालात नमूद केले. त्यानंतर ग्रामपंचायतीने गैरअपिलार्थी क्र.६ यांना अतिक्रमण काढणेबाबत नोटीस बजावली. त्यावर गैरअपिलार्थी क्र.६ यांनी दिवाणी न्यायालयात दावा दाखल केला.

ग्रामपंचायतीने जिल्हाधिकारी नागपूर यांना विवादीत अतिक्रमण हे ६ महिन्यांपेक्षा जास्त कालावधीचे असल्यामुळे काढणेबाबत परवानगी मिळणेसाठी अर्ज केला, त्यांनी गैरअपिलार्थी क्र.२ उपविभागीय अधिकारी यांना याबाबत चौकशी करुन नियमानुसार योग्य कारवाई करण्याचे निर्देश दिलेत आणि त्यांनी दिनांक २७/२/१८ रोजी आदेश पारित करुन ग्रामपंचायतीला अतिक्रमण काढणेबाबत मनाई केली.

मात्र दिवाणी न्यायालयात गैरअपिलार्थी क्र.६ यांनी दावा दाखल केलेला आहे या कारणामुळे ग्रामपंचायतीला अतिक्रमण काढणेची परवानगी नाकारणे हे नियमांचे विरुध्द आहे. कारण या दिवाणी दाव्यात न्यायालयाने कोणताही स्थगनादेश दिलेला नाही. त्यामुळे ग्रामपंचायतीने गैरअपिलार्थी क्र.६ यांचे अतिक्रमण काढणेबाबत जिल्हाधिकारी नागपूर यांना मागितलेली परवानगी नियमानुसार योग्य आहे.

४. गैरअपिलार्थी क्र.६ यांनी आपला लेखी युक्तिवाद सादर केला आणि त्यात थोडक्यात असे म्हटले आहे की, सदर प्रकरणातील अपिलार्थी हे उपविभागीय अधिकारी यांचे न्यायालयातील प्रकरणात तसेच दिवाणी न्यायालयातील प्रकरणात वादी किंवा प्रतिवादी नसल्यामुळे त्यांना या प्राधिकरणापुढे अर्ज सादर करण्याचा अधिकार नाही. तसेच अपिलार्थी यांचा या प्रकरणाशी कोणता संबंध आहे याबाबत त्यांनी काहीही सांगितलेले नाही. अपिलार्थी यांनी ग्रामपंचायत व गैरअपिलार्थी क्र.६ यांचे विरुद्ध त्यांना कोणताही अधिकार नसतांना सदर अर्ज या प्राधिकरणापुढे सादर केलेला आहे. यावरून अपिलार्थी यांचा या जमिनीशी किंवा ग्रामपंचायतीचा कोणताही संबंध आणि अधिकार नसतांना त्यांनी या प्राधिकरणापुढे अर्ज सादर केल्याचे दिसून येते.

तसेच सदर विवादीत जमिनी ही झुडपी जंगलाची आहे. महाराष्ट्र शासनाने विवादीत जमिन ग्रामपंचायतीस हस्तांतरित केल्याचा कोणताही उल्लेख शासकीय अभिलेखात उपलब्ध नाही. तसेच उक्त अधिनियमाचे कलम ५३(२-अ) नुसार अशा विवादाबाबत निर्णय घेण्याचा जिल्हाधिका-यांना अधिकार आहेत, तर ग्रामपंचायतीला कोणताही अधिकार नाही. तसेच विवादीत जमीन नेमकी कोणाची आहे हे निश्चित करण्याचा अधिकार दिवाणी न्यायालयास आहे आणि गैरअपिलार्थी क्र.६ यांनी तसा दावा दिवाणी न्यायालयात दाखल केलेला असून सध्या प्रकरण प्रलंबित आहे. उपरोक्त सर्व परिस्थितीत उपविभागीय अधिकारी मौदा यांनी पारित केलेला आदेश योग्य असल्याने तो कायम करून अपिलार्थी यांचा अर्ज फेटाळण्या पात्र असल्याने अपिलार्थीचे अपील फेटाळण्यात यावे अशी विनंती केली.

अपिलार्थीने दाखल केलेला अपील मेमो, गैरअपिलार्थी क्र.४,५ व ६ यांनी सादर केलेला लेखी युक्तिवाद, उपविभागीय अधिकारी यांनी पारित केलेला आदेश व प्रकरणात उपलब्ध दस्तऐवज या सर्वांचे अवलोकन केले असता असे आढळून येते की, गैरअपिलार्थी क्र.६ यांनी अपिलार्थी यांचा या प्रकरणाशी कोणताही संबंध नाही असे जे म्हटले आहे त्यात कोणतेही तथ्य नसल्याचे दिसून येते. कारण उपविभागीय अधिकारी मौदा यांनी आदेश पारित केल्यानंतर त्या आदेशाची प्रत अपिलार्थी यांना माहितीस्तव पाठविल्याचे अभिलेखावरून दिसून येते. त्यामुळे अपिलार्थी यांना या प्राधिकरणापुढे अपील दाखल करण्याचा अधिकार आहे हे स्पष्ट होते.

गैरअपिलार्थी क्र.६ यांनी आपले लेखी युक्तिवादात मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४हे.आर. यावर त्यांनी अतिक्रमण केलेले नाही असे जे म्हटले आहे ते पूर्णतः चुक आहे. कारण मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४हे.आर. हा प्रचलीत ७/१२ अभिलेखात "महाराष्ट्र सरकार ग्रुप ग्रामपंचायत तरोडी (बु) यांचे नांवे दर्ज असून झुडपी जंगल सार्वजनिक चराई याकरीता मुकरर केल्याचे स्पष्ट दिसून येत आहे. स.क्र.८८ चे लगत गैरअपिलार्थी क्र.६ यांची स.क्र.८७, ८९-अ व ८९-ब ही शेतजमीन असून गैरअपिलार्थी क्र.६ यांनी त्यांचे नावाने असलेल्या स.क्र.८९ या गटातून कंपाऊन्ड वॉलचे बांधकाम चालू करून पुढे गट क्र.८८ या गटात बंद केलेले आहे. यावरून त्यांनी ७/१२ नमुन्यात दर्ज झुडपी जंगल या शासकीय जमिनीवर अतिक्रमण करून बांधकाम केले असल्याचे तहसिलदार कामठी यांचे अहवालावरून दिसून येते.

तसेच मा.सर्वोच्च न्यायालय,भारत यांचेकडील Writ Petition (Civil) No.202 of 1995 T.N.Godaverman Thirumulkpad Versus Union of India and Ors. यामध्ये दिनांक १२ डिसेंबर,१९९६ रोजी आदेश पारित केला आणि त्यातील परिच्छेद क्र.४ यात :-

" The Forest Conservation Act, 1980 was enacted with a view to check further deforestation which ultimately results in ecological imbalance; and therefore, the provisions made therein for the conservation of forests and for matters connected therewith, must apply to all forests irrespective of the nature of ownership or classification thereof. The word "Forest" must be understood according to its dictionary meaning. This description cover all statutorily recognized forests, whether designated as reserved, protected or otherwise for the purpose of Section-2(i) of the Forest Conservation Act. The term "forest land" occurring in Section-2 will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership. "

असे म्हटले आहे आणि यावरून अपिलार्थी यांनी मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४हे.आर. हा प्रचलीत ७/१२ अभिलेखात "महाराष्ट्र सरकार ग्रुप ग्रामपंचायत तरोडी (बु) यांचे नांवे दर्ज असून झुडपी जंगल सार्वजनिक चराई याकरीता मुकरर असलेल्या जमिनीवर अतिक्रमण केलेले आहे हे सिध्द होते.

त्याचप्रमाणे गैरअपिलार्थी क्र.६ यांनी Transport City and industrial Estate करीता मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४ हे.वन जमीन त्यांना मिळणेबाबतचा प्रस्ताव उपवनसंरक्षक, नागपूर वनविभाग, नागपूर यांचेकडे पाठविला होता, या प्रस्तावात अनेक तृट्या असल्यामुळे त्या पूर्ण करण्याबाबतचे पत्र उपवनसंरक्षक कार्यालयाने दिनांक १७/२/२०१७ रोजी गैरअपिलार्थी क्र.६ यांचेकडे पाठविल्याचे अभिलेखावरून दिसून येते आणि सदर जमीन गैरअपिलार्थी क्र.६ यांनी पाठविलेला प्रस्ताव मंजूर झाला असल्याबाबतचा कोणताही अभिलेख त्यांनी या प्राधिकरणापुढे सादर केलेला नाही. याचाच अर्थ मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४हे.आर. ही शासकीय जमीन असून ती सरकारचे ताब्यात असल्याचे स्पष्ट होते.

मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४हे.आर. ही शासकीय जमीन गैरअपिलार्थी क्र.४ व ५ ग्रामपंचायतीचे हद्दीत असून त्यांचे हद्दीतील शासकीय जमीनीवरील अतिक्रमण काढण्याची उक्त अधिनियमातील कलम ५३(२) नुसार ग्रामपंचायतीची जबाबदारी आहे. गैरअपिलार्थी क्र.६ यांचे अतिक्रमण हे सहा महिन्यांपेक्षा जास्त कालावधीपूर्वीचे असल्याने सदर अतिक्रमण ग्रामपंचायतीकडून काढणेसाठी त्यांना जिल्हाधिकारी नागपूर यांची परवानगी प्राप्त करणे बंधनकारक असल्यामुळे त्यांनी त्याबाबत सर्वप्रथम विशेष भासिक सभा दिनांक २०/१२/२०१७ व विशेष ग्रामसभा दिनांक २२/१२/२०१७ रोजी रितसर प्रस्ताव पारित करून जिल्हाधिकारी नागपूर यांचेकडे परवानगी मिळणेसाठी पत्र पाठविल्याचे अभिलेखावरून दिसून येते. ग्रामपंचायतीने केलेली सदर कारवाई उक्त अधिनियमातील तरतुदीस अनुसरून आहे.

गैरअपिलार्थी क्र.२ उपविभागीय अधिकारी मौदा यांनी आपले आदेशातील परिच्छेद क्र.३ मध्ये शेवटी " या बांधकामाबाबतचा वाद Special Civil Suit No. ४५/२०१६ दिवाणी न्यायालय, वरिष्ठ स्तर नागपूर येथे प्रकरण न्यायप्रविष्ट आहे. अशा परिस्थिती मध्ये न्यायालयीन निर्णय झाल्याशिवाय कोणतीही कार्यवाही करणे उचित होणार नाही" असे म्हणून मुंबई ग्रामपंचायत अधिनियम १९५८चे कलम ५३(२) अन्वये अतिक्रमण काढण्याची परवानगी नाकारण्यात येते"असे आदेश पारित केले. मात्र प्रलंबित असलेल्या प्रकरणात दिवाणी न्यायालयाने कोणताही अंतरिम आदेश पारित केल्याचे अभिलेखावरून दिसून येत नाही. त्यामुळे गैरअपिलार्थी क्र.६चे विवादीत अतिक्रमण काढण्याची परवानगी ग्रामपंचायतीला देणे आवश्यक होते हे स्पष्ट आहे.

मा.सर्वोच्च न्यायालय, भारत यांचे न्यायनिवाडा व उपरोक्त उपस्थित केलेल्या बाबींवरून गैरअपिलार्थी क्र.६ यांनी मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४ हे.आर. हा प्रचलीत ७/१२ अभिलेखात "महाराष्ट्र सरकार ग्रुप ग्रामपंचायत तरोडी (बु) यांचे नावे नोंद असलेल्या व झुडपी जंगल सार्वजनिक चराई याकरीता मुकरर असलेल्या शासकीय जमिनीवर अतिक्रमण केलेले असल्यामुळे ते अतिक्रमण काढणेसाठी ग्रामपंचायतीस परवानगी मिळणे आवश्यक असल्याने गैरअपिलार्थी क्र.२ उपविभागीय अधिकारी मौदा यांचा दिनांक २७/२/२०१८ चा आदेश रद्द करून अपिलार्थीचे अपील मंजूर करणे न्यायोचित होईल. सबब खालील प्रमाणे आदेश पारित करण्यात येत आहे.

आदेश

- १) अपिलार्थीने दाखल केलेले अपील मंजूर करण्यात येते.
- २) उपविभागीय अधिकारी मौदा यांनी दिनांक २७/२/२०१८ रोजी पारित केलेला आदेश रद्द करण्यात येतो.

Attended
2018

2018

२७/२/२०१८

(ए.एस.आर.नायक)
अपर अधीक्षक,
नागपूर विभाग, नागपूर

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH AT NAGPUR

WRIT PETITION NO. 5348 OF 2019

Shri Deochand Danduji Karemore

...Versus...

Divisional Commissioner Nagpur, Civil Lines, Nagpur and others

Office Notes, Office Memoranda of Coram,
appearances, Court's orders or directions
and Registrar's orders

Court's or Judge's orders

Shri S.S. Sitani, Advocate for petitioner
Shri M.K. Pathan, A.G.P for respondent Nos. 1 & 2
Shri K.B. Ambilwade, Advocate for respondent No.4

CORAM : SUNIL B. SHUKRE AND
SMT. M.S. JAWALKAR, JJ.

DATE : 18/04/2022

Heard.

2. Prima facie we find that when there is an order passed on 03/04/2019, by respondent No.1 granting permission to respondent No.3 to remove the encroachment upon the land bearing Survey No. 88, which encroachment has been made by the respondent No.4, it was necessary for respondent Nos. 2 and 3 to take immediate steps for removal of the encroachment. After all this encroachment, as per order passed by respondent No.1 on 03/04/2019, is

on a Government land and it is the fundamental duty of these respondents, the Collector and the Sarpanch i.e. respondent Nos.2 and 3, to protect the Government land. If the respondent Nos. 2 and 3 are not implementing the direction issued by respondent No.1, there may arise further issue regarding the breach of duty imposed upon the respondent Nos. 2 and 3 by law. It appears that there is one civil suit, being Special Civil Suit No. 45/2016 filed by respondent No.4 against the Collector, Nagpur, Gram Panchayat, Tarodi and two private persons for recovery of costs of Rs.25,00,000/- incurred by the respondent No.4, from the Gram Panchayat, Tarodi and for permanently restraining Gram Panchayat Tarodi and it's officials from entering into the property known as Zudapi Jungle bearing Survey No. 88. In this suit, the respondent No.4 has not sought any relief against the defendant No.1 therein i.e. Collector, Nagpur. In this suit, it appears that the respondent No.4 has asserted that it has made no encroachment whatsoever on Survey No.88. But at the same time it appears to us that respondent has not pleaded in this plaint that it has some right in respect of Survey No. 88, which is the land involved in this petition. Prima facie, the plaintiff can seek relief of injunction in respect of a property only when the plaintiff succeeds in establishing some right in law in respect of such property.

3. We direct the parties here to clarify the legal position in the matter, for which purpose parties are at liberty to file additional affidavits whether by way of additional reply or rejoinder, as the case may be.

4. Stand over to eight weeks.

(JUDGE)

(JUDGE)

Jayashree..

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

WRIT PETITION (WP) NO. 5348/2019

Shri Deochand Danduji Karemore

..VS..

Divisional Commissioner, Nagpur and ors.

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri S.S. Sitani, Advocate for the petitioner
Shri D.P. Thakare, Additional Government Pleader for respondent nos. 1 and 2
Shri K.B. Ambilwade, Advocate for the respondent no. 4
None for respondent no. 3

CORAM : A. S. CHANDURKAR AND URMILA JOSHI-PHALKE, J.J.
DATED : 26/07/2022

The petitioner seeks a direction to be issued to the Collector to decide an application that has been preferred under Section 53(2-A) of the Maharashtra Village Panchayats Act, 1959 (for short the "Act of 1959") pertaining to removal of encroachment from Kh. No. 88 at Mauza Tarodi (Bu) admeasuring 1 Hectare 64 Are. Initially, the Gram Panchayat had moved the Sub-Divisional Officer under Section 53 of the Act of 1959 seeking permission to remove the encroachment. The Sub-Divisional Officer on 27.02.2018 rejected the same. The petitioner then filed an Appeal before the Additional Commissioner who allowed the same on 03.04.2019 and set aside the order passed by the Sub-Divisional Officer. In view of the said order, the petitioner has moved the application under Section 53(2-A) of the Act of 1959 requesting the Collector to remove the encroachment.

In the reply filed by the respondent no. 4, it has been stated that Regular Civil Suit No. 45/2016 has been filed by the respondent no. 4 claiming ownership of Kh. No. 88 and injunction

has been sought to protect the plaintiff's possession. It is pointed out that on 04.03.2021 the Civil Court has passed an order of status quo with regard to the same suit property. The present petitioner has moved an application under Order I Rule 10 of the Code of Civil Procedure, 1908 seeking his impleadment in that suit.

Be that as it may, since the application preferred by the petitioner is pending, the Collector is directed to consider the application moved by the petitioner under Section 53(2-A) of the Act of 1959 in accordance with law and after hearing the petitioner as well as respondent no. 4. If there is no impediment in issuing any appropriate direction, the Collector is free to take necessary decision. The decision may be taken within a period of three months from the next date of the said proceedings.

With these directions, the writ petition is disposed of. No costs.

Civil Application (CAW) No 2742/2019 is also disposed of.

JUDGE

JUDGE

SANDIP
MAHADEV
GATE

Digitally
signed by
SANDIP
MAHADEV
GATE
Date:
2022.07.28
17:00:44
+0530

नागपूर सुधार प्रन्यास, नागपूर

विभागीय अधिकारी (दक्षिण), हुनुमान नगर, नागपूर. - ९

पत्र, क. वि. अ. (दक्षिण) ३७५

नागपूर दि. ११/१०/१५

प्रति,

वरिष्ठ पोलीस निरीक्षक,
कळमना, पोलीस स्टेशन,
नागपूर.

विषय :- भंडारा रोड जवळ, मॉ उभीयाँ औद्योगिक सहकारी संस्थेद्वारे " ट्रान्सपोर्ट नगर व औद्योगिक वसाहत " नांवाचा प्रकल्प राबविण्यात येत असून या प्रकल्पातील जमीन मालकांच्या नागपूर सुधार प्रन्यासला प्राण झालेल्या तक्रारी विचारत घेवून चौकशी करून संबंधितांवर नियमाप्रमाणे कठोर कारवाई करणेबाबत.

तक्रारदार :- नागपूर सुधार प्रन्यास सर्पे श्री. हसमुख एन. सुषक वय ५५ वर्ष विभागीय अधिकारी
रा विभागीय कार्यालय दक्षिण नागपूर सुधार प्रन्यास, हुनुमान नगर, नागपूर.

गैरअर्जदार :- श्री जिवराजभाई पटेल व इतर

- संदर्भ :- १) नागपूर सुधार प्रन्यासचे पोलीस अधीक्षक (ग्रामीण), नागपूर यांना लिहिलेले पत्र क्रमांक का. अ. (उ.पू.)/१२८, दिनांक १४ डिसेंबर, २००९.
२) नागपूर सुधार प्रन्यासचे मा.पोलिस आयुक्त नागपूर विभाग, नागपूर यांना लिहिलेले पत्र क्रमांक का. उ. (मु.)/मॉ उभीयाँ/८२, दिनांक १९/०९/२००९.
३) या कार्यालयाचे पत्र क्रमांक अ.अ./५९९३/१५, दिनांक ११.९.२०१५.
४) पोलीस उपायुक्त, परिमंडळ-३, नागपूर शहर, यांचे दिनांक १९.९.२०१५ चे पत्र.

महोदय,

मॉ उभीयाँ औद्योगिक सहकारी वसाहत मर्यादित या संस्थेने मोजा कापसी बुजुर्ग येथील जमीनीवर कोणाच्याच अभिन्यासाला मंजूरी दिलेली नसताना सुध्दा ही संस्था नागपूर सुधार प्रन्यासच्या नावाचा गैरवापर करित असल्याचे येथील जमीनमालकांनी नागपूर सुधार प्रन्यासच्या निदर्शनास आणून दिल्याने नागपूर सुधार प्रन्यासने दिनांक १४ डिसेंबर २००९ च्या पत्रानुसार पोलीस अधीक्षक, ग्रामीण पोलीस विभाग यांच्याकडे मॉ उभीयाँ सहकारी वसाहत मर्यादित या संस्थेने नागपूर सुधार प्रन्यासच्या नांवाचा फलक लावून नागपूर सुधार प्रन्यासच्या नांवाचा गैरवापर केल्याबाबत त्यावेळी गुन्हा दाखल करण्याबाबत विनंती करण्यात आली होती.

तदनंतर आता पुनः श्री. भगवान प्रेमजी पटेल व ८ इतर जमीन मालकांनी दिनांक २५/०८/२००८ ला नागपूर सुधार प्रन्यासकडे निवेदन देवून या निवेदनामध्ये मा.जिल्हाधिकारी, नागपूर तसेच शासनाच्या विविध विभागांकडे नकार सादर करून मॉ उभीयाँ सहकारी वसाहत मर्यादित या संस्थेने सुरू केलेल्या मानसिक छळाबाबत उदापोह केलेला आहे व याबाबत स्थानिक वृत्तपत्रात सुध्दा वस्तुस्थिती प्रकरित करण्यात आली असल्याचे तसेच संबंधीत जमीण मालकांनी नागपूर सुधार प्रन्यासकडे त्यांच्या जमीनीचे सुरू असल्याचे दस्तावेज, नागपूर सुधार प्रन्यासच्या नावावर गैरवापर असल्याबाबतचे फोटो आणि तसेच मॉ उभीयाँ औद्योगिक सहकारी वसाहत मर्यादित या संस्थेने मा. उच्च न्यायालयात, रिट पिटीशन क्रमांक १५८६/२००८ मध्ये सिव्हील अपीलेशन क्रमांक ३१७५/२००८ सादर केलेले असून याची प्रत जमीन मालकांनी नागपूर सुधार प्रन्यासला उपलब्ध करून दिलेली होती. (प्रत सादर).

वरिल परिच्छेदांमध्ये सादर केल्याप्रमाणे मॉ उभीयाँ औद्योगिक सहकारी वसाहत मर्यादित या संस्थेसोबत ट्रान्सपोर्ट नगर व औद्योगिक वसाहत नांवाचा प्रकल्प राबविण्याचा संदर्भात कोणताही कठोर झालेला नसताना सुध्दा नागपूर सुधार प्रन्यासच्या नांवाचा फलक प्रत्यक्ष साखळी लावणे, मा. उच्च न्यायालयात नागपूर सुधार प्रन्यासशी प्रकल्प राबविण्याच्या संदर्भात झालेल्या शर्ती, अटीचा उल्लेख करणे, शासनाची दिशतुल करणे इत्यादी बाबीं यामुळे नागपूर सुधार प्रन्यासची प्रतिमा मलिन झाली आहे.

या संदर्भात मा.पोलीस उपायुक्त -३, नागपूर, यांना संदर्भित पत्र क्र. २ अन्वये विनंती केली आहे. (प्रत संलग्न)
तेव्हा कृपया वरील प्रकरणात चौकशी करून नियमाप्रमाणे संबंधितांवर गुन्हा दाखल करण्यात यावा अशी विनंती करण्यात येत आहे.

सहपत्र :- वरिलप्रमाणे.

प्रतिलिपी :-

- १) मा. मा.पोलीस उपायुक्त -३, नागपूर (साह), नागपूर.
२) मा. सहाय्यी, नागपूर सुधार प्रन्यास, नागपूर यांना माहितीकरित सादर.

विभागीय अधिकारी (दक्षिण)
नागपूर सुधार प्रन्यास, नागपूर

जि. नाग/१२२.....

प्रबलक-सकस्य / संचालक मंडळ सदस्य	त्यांच्या सहया
1) श्री. जिवराजभाई इ. पटेल	1) <u>[Signature]</u>
2) श्रीमती एसयांगीबेन जि. पटेल	2) <u>[Signature]</u>
3) श्री. साधना ल. पटेल	3) <u>[Signature]</u>
4) श्री. सुरेश म. पटेल	4) <u>[Signature]</u>
5) श्री. लक्ष्मण दे. पटेल	5) <u>[Signature]</u>
6) श्री. पेशवलाल अ. पटेल	6) <u>[Signature]</u>
7) श्री. सचिनलाल आ. पटेल	7) <u>[Signature]</u>
8) श्री. संजय जि. ललपानी	8) <u>[Signature]</u>
9) श्रीमती ज्योती व. सन्नोखर	9) <u>[Signature]</u>
10) श्री. रहेमान हा. कौशारी	10) <u>[Signature]</u>
11) रिक्त	11) _____

दिनांक:- 16-4-2013

नोंदणी क्र. एमजीपी / केटीई / आरएसआर / १०५ / १६-१८



बॉक ०६-१०-१९९७

सदस्य सहकारी संघाचा सहायक सचिव
 सचिव सहकारी संघाचा सहायक सचिव
 सचिव सहकारी संघाचा सहायक सचिव
 सचिव सहकारी संघाचा सहायक सचिव

या कायद्याच्या कालावधीतून कितीही / औद्योगिक / उपकरणां /
 मा. उमिया / ७१११/१३, दिनांक १६/४/२०१३, अन्वये जाविक
 मादशे उपविधी अ. कु. (अ) ७५ मंजूर.

[Signature]
[Signature]
 सहकारी संघाचा सहायक सचिव
 सहकारी संघाचा सहायक सचिव



FIRST INFORMATION REPORT

Form : 1-A

पहिली खबर

(Under Section 154 Cr. P.C.) (पैजापारी प्रक्रिया संहितेच्या कलम १५४ अन्वये)

No. 0168455

1. *Dist: वाडगाव जिल्हा P.S. तळगाव *Year: २०१५ *FIR No.: ३००/१५ *Date: २०/११/१५
 जिल्हा: वा.त.ती पोलीस ठाणे वर्ष: २०१५ पॉलीस नंबर क्र: ३००/१५ तारीख: २०/११/१५

2. (i) *Act: अर्थनिष्पन्न *Sections: कलमे ५३
 (ii) *Act: अर्थनिष्पन्न *Sections: कलमे
 (iii) *Act: अर्थनिष्पन्न *Sections: कलमे
 (iv) *Other Acts & Sections: इतर अधिनियम व कलमे

3. (a) *Occurrence of Offence: *Day: २००५ *Date from: २०/११/१५ *Date To: २०/११/१५
 अपराधशी घटना तार तारीख पासून तारीख पर्यंत
 *Time Period: वेळेचा अवधी *Time From: २०/११/१५ *Time To: ११/०५ ता.
 (b) Information received at P.S. Date: पोलीस ठाण्यावर माहिती मिळाल्याची तारीख *Time: वेळ
 (c) General Diary Reference Entry No. (ग): सर्वसाधारण रोजनिशीचा संदर्भ क्रमांक *Time: वेळ

4. Type of information: माहितीचा प्रकार *Written / Oral: लिखित / ५५ *Distance: ५५ Km कायदी

5. Place of Occurrence: (a) *Direction and Distance from P.S.: घटनेचे स्थान गाव कायदीकुडी ते गाव कायदीकुडी *Beat No.: कायदीकुडी
 (b) *Address: गाव कायदीकुडी पोलीस ठाणे कायदीकुडी ते गाव कायदीकुडी
 (c) *In case outside limit of this Police Station, then the Name of P.S.: पोलीस ठाणे Dist.: जिल्हा

6. Complainant / Informant: तक्रारदार / माहिती देणारा
 (a) Name: जयशंकर ताडुंगकर
 (b) Father's/ Husband's Name: जयशंकर ताडुंगकर
 (c) Date/Year of Birth: ५१ वर्ष (d) Nationality: भारतीय
 (e) Passport No.: पासपोर्ट क्र. जयशंकर अशुभचिंतन कायदीकुडी *Date of Issue: *Place of Issue: कायदीकुडी तळगाव पोलीस ठाणे वाडगाव
 (f) Occupation: व्यासाय तलाव खंड ६५, तळगाव पोलीस ठाणे कायदीकुडी तळगाव पोलीस ठाणे
 (g) Address: पत्ता जयशंकर वाडगाव जिल्हा ७५५१११५७

8. Reasons for delay in reporting by the Complainant/Informant :

तक्रारदाराने/अज्ञानाने तक्रार कार्यालयील घेतल्याची कारणे

No.

0168455

क्रिमीने रिपोर्ट दिली 11/11/2017

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

चोरीस गेलेल्या/अंतर्भूत मालमतीचा तपशील (आवश्यक असल्यास, स्वतंत्र कागद जोडावा) :

10. *Total value of properties stolen/involved :

चोरीस गेलेल्या/अंतर्भूत मालमतीचे एकूण मूल्य :

11. *Inquest Report/U. D. Case No., if any :

मरणाचेपत्र अहवाल, यु. डी. प्रकरण क्र. जर असल्यास :

12. F. I. R. Contents (Attach separate sheets, if required) :

पहिल्या खबरीतील तपशील (आवश्यक असल्यास, स्वतंत्र कागद जोडावा) :

हा अपराध तक्रारदाराने घडविल्याची तपशील
पहिल्या खबरीतील तपशील (आवश्यक असल्यास, स्वतंत्र कागद जोडावा) : हातील अपराधाबाबत अहवाल करून
ज्या प्रमाणे तक्रारी करून आपला शेवटचा तक्रारी करून ते सही जमावले
आपली बाबत/विषय पाहून अहवाल अतिशय करून तो तक्रारदार बरोबर तपास
केले पाहून तक्रारी आपले अंतर्भूत मालमती करिता मिळी करून आपणाची
तक्रारदार नेली आहे असे क्रिमीने रिपोर्ट करून अहवाल क्र. 447, 420, 34
11/11/17 आहे तक्रार 53 क्र. 11/17 प्रमाणे जडविले गेले.

13. Action taken : Since the above report reveals commission of offence(s) u/s as mentioned at Item No. 2, registered the case and took up the investigation/directed*

Rank..... to take up the investigation/ Re-use: investigation/ transferred to P. S..... on point of jurisdiction.

केलेली कारवाई : वर क्र. 2 मध्ये नमूद केलेल्या कलमानुष्ये अपराध घडल्याचे धरून अहवालवरून तिसून आल्यामुळे । जरण नोंदवले आणि तपासाचे काम हाती घेतले

पदवाम घेता तपासाचे काम हाती घेण्याक निदेश दिला/ तपास करण्याचे नाकारले/जा: गरिबेच्या मुलाखत पोलीस ठाण्याकडे हस्तांतरित केले.

F. I. R. read over to the Complainant/Informant /admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

पहिली खबर तक्रारदार/खबरीला वाचून दाखविली, धरोबर नोंदवली असल्याचे त्याने मान्य केले आणि तक्रारदारला/खबरीला प्रत मोफत दिली.

14. Signature/Thumb impression of the Complainant/Informant.

तक्रारदाराची/खबरीची सही/अंगठ्याचा दस्त

[Handwritten Signature]

Signature of the Office-in-charge, Police Station

(Name) : *[Handwritten Name]*

नाम : पो. जा. मि. No.

पदवाम : पो. 220 तक्रारदार क्रमांक 447/17

15. Date & Time of despatch to the court :

कोर्ट त. पाठविल्याची तारीख व वेळ

21/11/17 ते 12/12/17

Form 1-8

7. Details of known/suspected/unknown accused with full particulars :

माहिती प्रकरणांसाठी/ संशयित, काही प्रकरणांसाठी अज्ञात आरोपीस विषयी तपशील
 (Attach separate sheet, if necessary)

No. 0168455

मी अज्ञात/असंशयित/संशयित/अज्ञात आरोपी काढण्यासाठी -
 अज्ञात/असंशयित/संशयित आरोपी वरील काही विशेष संज्ञांचा पुराव्याची

Physical features, deformities and other details of the suspect :

संशयित/अज्ञात आरोपीच्या शरीर आणि इतर तपशील

*Sex लिंग	*Date/Year of Birth जन्म/वर्ष	*Build काय	*Height in Cm उंची (मी. मी. मध्ये)	*Complexion रंग	*Identification Marks संज्ञा
1	2	3	4	5	6

*Deformities/Peculiarities घात / वैशिष्ट्ये	*Teeth दंत	*Hair केस	*Eye ओले	*Habit(s) सवयी	*Dress Habits पोशाखाचा सवयी
(7)	(8)	(9)	(10)	(11)	(12)

* Languages/Dialect भाषा / बोली भाषा	PLACE OF				
	*State/Man. राज्य/जिल्हा	*Police station पोलीस स्टेशन	*Male शेतकरी	*Group ग्राम	*Taluka तालुका
(13)	(14)	(15)	(16)	(17)	(18)

गा. न. क्र. ७, ७ अ. व १२

20

गांव ललाडी (बु)

ता. ठाणे

भूमापन क्रमांक: ११	घारणा प्रकार	गा. नं. क्र. ७	खाते क्रमांक :
भूमी पान क्रमांक स्थानिक नं.	नाई	मालकाचे नांव <u>महाराज कुरुड</u>	
लगवडीबोव क्षेत्र	एकर हेक्टर	गुठे आर	कुळांचे नांव
चिरायत ...	--		
बागायत ...			
भात शेती ...			
एकूण			
पो. क्र.	१. ९४		
पो. (अ)			
पो. (ब)			
एकूण	१. ९४		
	रुपये	पैसे	
जाकार			
मुदी किंवा विशेष			
दाख्यावयाचा आकार			

इतर अधिकृत मुद्री अंगठ
किंवा वेदोपज्ञान क्रमांकी
मिनाई मुळाचे लाड
उरीगा मुळकर



वर्ष	जमीन कसगाराचे नांव	रीत	हंगाम	पिकाबाबतचे क्षेत्र									पडीत व विकास निरपयोगी असा जमीनीचा तपशील		पानी पुनवत सापध	शेत
				मित्र पिकांचे एकूण क्षेत्र			मिश्र पिकांचे एकूण क्षेत्र			अमित्र पिकांचे क्षेत्र			प्रकार	वेत		
१	२	३	४	मित्र पिकांचे संकेतांक	जल सिंचित	अजल सिंचित	पिकांचे नांव	जल सिंचित	अजल सिंचित	पिकांचे नांव	जल सिंचित	अजल सिंचित	१४	१५	१६	१७

२०१७/१५

सत्य प्रति लिपि १९४

२०१७/१५
ग्राम अधिकारी
गा. नं. क्र. १२ अ. व. ठा. ठाणे
दि. नांदेड

① I.R. O

पोस्ट रिजर्वल सुफ्ट
 एनगर मेंट - Forest.
 सेंट उरमुल जामन

- ① DIVIGUN
- ② सिकम सुफीर
- ③ रिजर्वल सुफीर
- RTI
- ⑤ सैरिबल एनल
- सिंजीक

② सौख्यपारण

पोस्ट RTI ③ जन कानन (जामस सुफीर) कडारपुडा
 → FCA - 1980 - परबे पल - सलिक किये

A B
 A Stagy 1 - सुसर ६ सुसर
 B Stagy 2 - नही सुने का ६
 पावल सुसर
 Palka - 15 Lock

N.S. Bilalug
 नरु सुकीकर ११
 V.C.A के सुकी
 Custond later
 Eastle

④ 30 साल लक

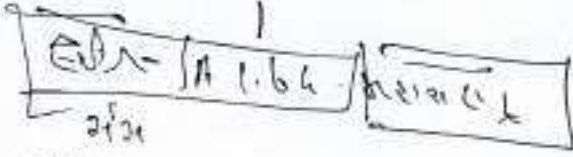
कार्यालये संरक्तराफ
 कार्यालये सुकीकराफ
 सुकीकराफ वनसुकीकराफ सुकीकराफ
 Pasive sh - (Pental)



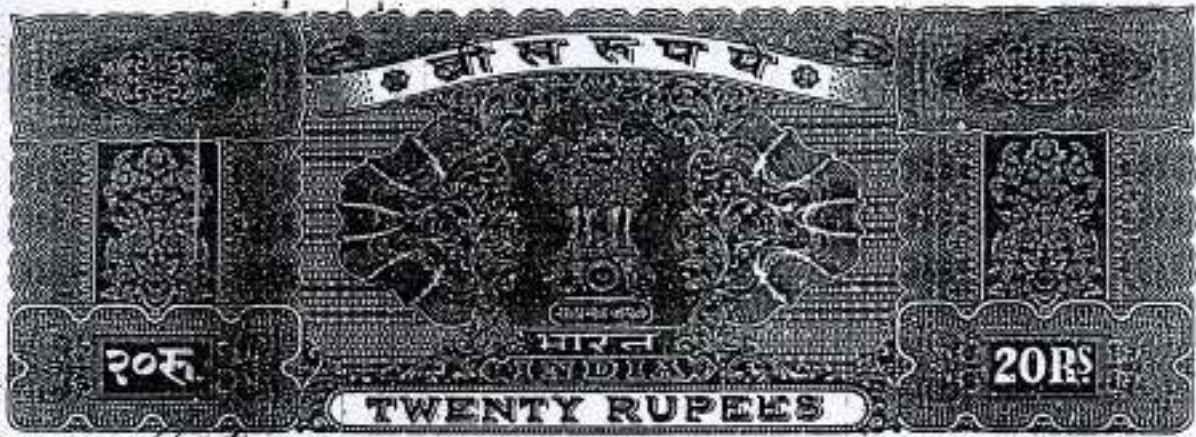
फुंडर कार्यालयेकराफ

all सुकीकराफ सुकीकराफ सुकीकराफ सुकीकराफ सुकीकराफ 15 July 2014

सुकीकराफ - 1.64 सुकीकराफ



सुकीकराफ
 VIVA
 PARI



जनोज बाबाराय खुरगे
स्टॅम्प वेंडर, माल, नागपुर
अ.क 7892 दिनांक... 8/11/2009
पिनकोड 401 नाव

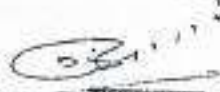
मा उमिया औद्योगिक सहकारी
वसाहत मर्यादीत

करारनामा

- 1) लिहून देणार : श्री. बाबुभाई मेघजी पटेल --- वय 50 वर्ष, घंटा व्यापार.
राहणार 82, जगदगांव, टेलिफोन एक्स्चेंज बॉक, नागपूर-२
श्री. संजय जिवरज पटेल --- वय 33 वर्ष, घंटा व्यापार
राहणार मा उमिया, कलमना मार्केट रोड, नागपूर-२
- 2) लिहून घेणार : मा उमिया औद्योगिक सहकारी वसाहत मर्या. कापसी (बु.)
तह. फामठी, जि. नागपूर

ईसवी सन 2001 सालेकाराने करारनामा लिहून देतो की, मी तुम्हास माझे मालकी कब्जातील स्वसंपादीत व पटवारी रेकॉर्डवर माझे नांवाने दर्ज असलेली खालील वर्णनाची स्थावर शेतजमिन तुम्हांस रु. 1000000/- (अक्षरी रूपये एक लाख फक्त) प्रति एकर प्रमाणे विकण्याचा आज दिनांक २-१-२००९ ला लेखी करारनामा केला असून तुमचे पासून बयाना दाखल नगदी रूपये 72000/- (अक्षरी रूपये एक हजार फक्त) २-३-००९ २५ रु. ३४०००/- (अक्षरी रूपये एक लाख फक्त) २-३-००९ ३९ दिनांक ४-९-२००९ नुसार घेवून पावलो. विक्रीची बाकी शिल्लक राहिलेली रक्कम विक्रीपत्र रजिस्ट्री प्रसंगी तुमचे पासून घेण्याचे ठरलेले आहे. विक्रीची मुदत आज पासून ----- महिने पर्यंतची ठरलेली आहे. या मुदतीत तुम्ही विक्री करून घेणे व मी करून देईल. विक्रीपत्रास लागणारा खर्च हा तुमचेकडे (लिहून घेणार) यांचेकडे राहिल. तसेच विक्रीपत्रावर आवश्यक असणारे प्रमाणपत्र तसेच शेती भो.वर्ग 2 मधुन भो. वर्ग 1 मध्ये करून देण्याची तसेच शेतीची सरकारी ... योजना करून देण्याची जबाबदारी माझ्याकडे राहिल.

--2--


व्यवस्थापक
शिवका उद्योग केंद्र, नागपूर

- :: विकणे कबूल केलेल्या शेतजमिनीचे वर्णन ::-

मौजा- हवेली (जु.) पटवारी हलका नं. - 93	तह काभळी - जि. नागपूर		
येथील धुमापन क्र.	आराजा	जमा रूपये	एक
56/83	9-82 हे.आर	3-40	भो.वर्ग- 9
56/88	9-82 हे.आर	3-40	— 2.
55	0-50 हे.आर	2-09	— 2.
हिस्सापूर्ण याची चर्तु:सिमा पटवारी रेकार्डप्रमाणे			

या चर्तु:सिमेच्या आतील वरील स्थावर शेतजमिनीची झाडझुडूल्यासहोत हिस्सापूर्ण तुम्हास विकण्याचा आज रोजी हा लेखी करारनामा केला असून तुम्हांस या शेतीचा मालकी फक्का व ताबा विक्रीपत्राचे दिवशी देण्याचे ठरलेले आहे.

ही शेती मो कुटे गहाण, बक्षिस विक्री अगर ट्रान्सफर केलेली नसून यावर माझे शिवाय इतर नागोप्राचा इस्टेट थारसांचा हक्क संबंध किंवा अधिकार नाही. पुढे याबाबत काही वाद किंवा भानगट आढळून आल्यास तुम्हास त्याचे निवारण मी माझे इतर स्थावर प्रापटीतून करून देईल. तुम्हास तो शिर्ष खर्च लागू देणार नाही व तुम्हास विना बोझ्याचे निर्दोष विक्रीपत्र तुम्ही ज्या व्यक्तीचे नांवाने म्हणाल त्या व्यक्तीचे नांवाने करून देईल.

करिता हा करारनामा मी माझे राजीखुषीने व स्वसंतोषाने वाचून व समजावून घेवून खालील साक्षिदारासमक्ष मी लिहून करून दिला असून तो मला व माझे इस्टेट थारसास लागू नि बंधनकारक असे व राहिल. फ.ता.

नागपूर.

दिनांक: 8-9-2009.

साक्षदार:

1) *A. G. Rukhman*

2) *Adh.*

सत्य - प्रतिलिपी

[Signature]
 डॉ. उमिया औद्योगिक सहकारी वसाहत
 मर्चा, कापसी (ड.) र. नं. 104

लिहून देणार

[Signature]
 (श्री. नागुनाई मेघजी पटेल)

[Signature]
 (श्री. जयजी विजयजी पटेल)
 लिहून घेणार

[Signature]
 अध्यक्ष

मौ उमिया औद्योगिक सहकारी
 वसाहत मर्चा, कापसी (ड.)

माँ उमिया औद्योगिक सहकारी वसाहत मर्यादित		763004 P.P. 775074 P.P.
कार्यालय : १२, उमिया गटन, सी.ए. रोड, नागपुर - ८		घसाहत : फापसी (गु.), ज. नागपुरी जि. नागपुर
क्रमांक: माँ उमिया/८-२०-२८		दिनांक

TO,
THE SECRETARY,
DEPARTMENT OF URBAN DEVELOPMENT,
GOVERNMENT OF MAHARASTRA,
MANTRALAYA,
MUMBAI.

Date: 11-2-98

SUB: Application for change of landuse, from agricultural to Industrial and Transportation.

Respected Sir,

1. Ma Umia Udhogik Sahakari Vasahat Limited is a registered co-operative (Registration No. NGP/KTE/RSR/105/97-98) based in Nagpur. We are involved in developing Industrial and Transportation physical infrastructure in the form of Industrial Estate, Transport Nagar etc. in and around Nagpur.
2. Ma Umia Udhogik Sahakari Vasahat Limited intends to develop an industrial estate and transport nagar on Bhandara Road, NH 06, 11 Km from the city. The site comprises of 383 Hecres of land of Mouza Kapsi, Tarodi and Asuli. The National Highway, NH06 forms the northern limit of the site, on the west is the proposed Outer Ring Road and on south is the Railway corridor.
3. The Nagpur Improvement Trust had invited proposals for proposed Transport Nagar Project. The society responded favourably and N.I.T. was pleased to supervise the planning and execution of the project. The letter no. 122A dated 4/12/97 of the Nagpur Improvement Trust is attached for ready reference.

माँ उमिया औद्योगिक सहायी बसाहत मर्यादित

कार्यालय :
९२, उमिया सदन,
सी. ए. रोड, नागपुर - ८

बसाहत :
कापसी (मु.), व. कागडी
जि. नागपुर

क्रमांक

दिनांक

The abstract (area statement) of the land is given below:

Table I

Khasra Nos.	11,12,13,14,15, 16,17,18/1,18/3, 18/4,18/5,38,40, 41,42,43/7,44,4 5,46,47,48,52,5 3,54,55,56	71,72,73,74,75, 77,78,79,80,81, 82/A,82/B,83/A, 83/B,84/A,84/B, 85/A,85/B,86, 87,88,89/A, 89/B,90	92,93,105,106
Mouza Name	Kapsi	Tarodi	Ansoli
Area (in Ha)	76.39	66.22	12.50
Total Area	155.11		
Present Landuse	Agricultural	Agricultural	Agricultural
Proposed Landuse	Transportation & Industrial	Transportation & Industrial	Industrial

The details of the land are given below

Table no II
Part-A (for Mouza Kapsi-Ilu)

Sr. No	Field No.	Mouza Name	Area (in Ha.)	Status
01	11/1	Kapsi(Ilu)	1.92	Agreement
02	12	Kapsi(Ilu)	3.33	Agreement
03	13	Kapsi(Ilu)	1.92	Agreement
04	14	Kapsi(Ilu)	1.79	Agreement
05	15	Kapsi(Ilu)	1.78	Agreement
06	16	Kapsi(Ilu)	1.51	Agreement
07	17/1	Kapsi(Ilu)	1.09	Agreement
08	17/3	Kapsi(Ilu)	1.70	Agreement
09	18/1	Kapsi(Ilu)	1.56	Agreement
10	38	Kapsi(Ilu)	8.04	Agreement
11	40	Kapsi(Ilu)	2.28	Agreement
12	41	Kapsi(Ilu)	1.94	Agreement

FIRST INFORMATION REPORT

Form : 1-A

पहिली खबर

(Under Section 154 Cr. P.C.)

(फौजदारी प्रक्रिया संहितेच्या कलम १५४ अन्वये)

No. 0039619



* Dist. सांगली * P.S. कळमोठा * Year 2017 * FIR No. 165 * Date 20/4/17
 पोलीस ठाणे वर्ष पहिली खबर क्र. तारीख

2. (i) * Act ग्रा.ड.वि. * Sections 419, 420, 465, 468, 471, 34
 अधिनियम कलमे

(ii) * Act * Sections
 अधिनियम कलमे

(iii) * Act * Sections
 अधिनियम कलमे

(iv) * Other Acts & Sections
 इतर अधिनियम व कलमे

3. (a) * Occurrence of Offence : * Day सब * Date from 1998 * Date To ये
 अपराधाची घटना वार तारीख पासून तारीख पर्यंत
 * Time Period * Time From * Time To पूर्ति
 वेळेचा अवधी पासून पर्यंत

(b) Information received at P.S. Date 20/4/17 * Time 12/00
 पोलीस ठाण्यावर माहिती मिळाल्याची तारीख वेळ

(c) General Diary Reference Entry No. (s) 31 * Time 20/31
 सर्वसाधारण रोजनिशीचा संदर्भ क्रमांक वेळ

4. Type of information व्हाट कागदपत्र व्हातुव फसवणुक * Written / Oral : मौखिक
 माहितीचा प्रकार लेखी/मौखिक

5. Place of Occurrence : (a) * Direction and Distance from P.S. पुर्वे 6 किमी Beat No. कासली
 घटनेचे ठिकाण पोलीस ठाण्यापासून दिशा व अंतर गस्तक्षेत्र क्र.

(b) * Address : मोसा कासली (बु) प.स.त. 20 ख.स. क्र. 47 मंडळा रोड
 एता

(c) * In case outside limit of this Police Station, then the
 या पोलीस ठाण्याच्या हद्दीच्या बाहेर असल्यास, त्या पोलीस ठाण्याचे नाव

Name of P.S. Dist. प.स. कळमोठा
 पोलीस ठाणे जिल्हा

6. Complainant / Informant :
 तक्रारदार / खबरी

(a) Name श्री. प्रमोद वाघवानी
 नाव

(b) Father's/ Husband's Name दादुमल वाघवानी
 पिताचे / पतीचे नाव

(c) Date/ Year of Birth 49 वर्ष (d) Nationality : भारतीय
 जन्म तारीख / वर्ष राष्ट्रीयता

(e) Passport No. : Date of Issue : Place of Issue :
 पारंपत्र क्र. दिव्याची तारीख दिव्याचे ठिकाण

(f) Occupation : ह्यापानि

(g) Address : ह्यापानि रा. कोकोती त. 1/2 म. 28 इमोला मंडळ
प.स. कळमोठा

आफ़ी योगसि अपलिमेंट्स 313 नारायण पोस्टे कलमण तागपुर शहर
द्वारा ता. 20/11/17 को जी.संख्या 9/30x21/30 di. पावतो दिवसपती श्रीहरि उर्फ
कर्मचारी तलर अकलाता फियरिसे पोस्टे को चयुन रिपोट दिकी नी खाकीत प्रमाणे.

नवकल तेंगडि रिपोट पोस्टे 0 कलमण ताग.
ता. 20/11/17

मेरा नाम: श्री श्रीधर दादुभक्त वाधवाणी उम. 45 साल लवकाय-छापा
रहता छापा नगर, कांकोलि नं. 1/27, 28 मराठा प्रेसिंग, पो. से. कलमण
जे संभल पुरानि घने जे अण्ट इपती रिपोट देत। दु कि. जे अपरेक पते
पानिणर के साथ रुकत बुदका छापा नगर। दु।

सब 2002 में और मेरा भाई श्री भरत वाधवाणी ने भिकेण श्री योगराज
डोणर और श्री मधुकर अफुडे पानिणर से मोलाकपनी (बु) प.नं. 20 खसरा 4-47 2 अरली 0-81
हे. आर. जमिन खरेदी किया। तबसे क जमीन हमारे ताब मे है। और श्री 12 जे श्री मराठा मय है।

हे सब 2013 मे मुझे जिहाधिकारि कार्यालय, तागपुर से फोन व्दारे रूपना भिके जि.
भारत मोडकपनी (बु) पानिणर से संख्या 0-81 हे. आर. जमिन है। क जमीन में उभिया औद्योगिक
स्वकारि वसहत मय कपनी (बु) ने जिहाधिकारि कार्यालय से औद्योगिक स्वकारि वसहत
लिमिण करत के लिए जमिन कि मांग की है। तब हमारे जमिन कि जिहाधिकारि पर भागकर रहे
इसको हमने खोज घेत सकु कि। तब मेने सह संभाळत नगर स्वता पिमाण कार्यालय तागपुर
से माद्रिसी के अधिकार के तहत मे और मेरा भातीला पवन ने कागदपत्र देखे तब हमने ता. 0
11/2/1998 पत्र सं. मंडीभात वम/8/97-98 व्दारा पत्र भिका जिसपर श्री उभिया औद्योगिक स्वकारि
वसहत के कलरिग पत्र के साथ मे 155/11 हे. आर. जमिन मोला कपनी (बु) खरेदी (बु) असेकी कि
155/11 हे. आर. जमिन के कार्यालय के साथ जमिन खरेदी करत के कल सारे रिपोट दिखे।
जिसमे मेरे जमिन का खसरा 4-47 प.नं. 20 अरली 2-40 हे. आर. जमिन जेस मको कल खिटा म
माधवराव अफुडे से खरेदी कराताभा के अण्टा (प. ता. 31/2/1998 को श्री जिवराज बत खिटा म
परत ने अपनी जमिन बतणर में उभिया औद्योगिक स्वकारि वसहत को केने का प्रगिमेंट
किया हुआ दिखे। तब हमने सोचागी का पत्र और असे किया हुआ खसरा 4-47 प.नं. 20
अरली 2-40 हे. आर. जमिन के प्रगिमेंट टु सेल (विहिण करताभा) कि पत्र माद्रिसी अधिकार
के तहत मांगी। मुझे प्राप्त जातकारि के वध अफुडे पानिणर (के वसत योगराज ठाकर सेलकर्
मिकीकी श्री योगराज ठाकर और श्री मधुकर अफुडे के कथत अनुसार अकाले कुकोविराम
माधवराव अफुडे को हेबा संभाळा है। तब मे देवा लकी। अतका दसनकल पचाल साल परत
देहांत हुआ है।

श्री कुकोविराम अफुडे कमी श्री खसरा 4-47 प.नं. 20 अरली 2-40 हे. आर. जमिन
के माकीक तरी से असे जमिन कारी जिवाज परत ने कुकोविराम अफुडे से अगिमेंट टु सेल सत
1998 मे किया। तबसे अका देहांत बहुत परत हो चुका था। उसके बादपुद व जमिन वासत
के मुताबिक श्री योगराज ठाकर और मधुकर अफुडे के पास है। मेने श्री ठाकर से 2-40
हे. आर. मे से 0-81 हे. आर. जमिन रलि. खरेदी करत के मुताबिक खरेदी और वह जमिन श्री
मेरे ताब मे है। और श्री जिवराज परत ने सब 1998 मे खरेदी कराताभा के मुताबिक
दिखत 2-40 हे. आर. जमिन मे से कमी हुई जमिन 1-59 हे. आर. जमिन श्री योगराज ठाकर और
मधुकर अफुडे से सब 2004 मे खरेदी कि है। तब मुझे पता चका कि श्री जिवराज परत
ने कुकोविराम माधवराव अफुडे को सब 1998 मे जिहा बतणर खसरा 4-47 प.नं. 20 अरली
2-40 हे. आर. जमिन का विहिण पत्र का कराताभा बतणर उसी जमिन का में उभिया
स्वकारि औ. वसहत को सब 1998 मे केने का प्रगिमेंट (करताभा) किया.

मौजा कापली (७), तरोडि (७) आसोको कि जिन ११ भाग जमीन खरेदी करने के बहुत
बारे एग्रीमेंट के तहत खरेदी करने हुए 383.14 एकड़ जमीन फसल क्षेत्र से अक्षय क्षेत्र में
(सोब) बंधन है के लिए तगर रचना विभाग, को पत्र और करातामा दाखल किया और
इंगेन बंधन करने के परिधान भी श्री जिवराज परेक ने मंगी थी।

श्री जिवराज परेक ने मौजा कापली (७) तरोडि (७) आसोको कि 155.11 हे.अर.
जमीन कोसलो से खरेदी करने का फर्जी एग्रीमेंट तयार किया। वह सब करापत्र (एग्रीमेंट के)
है। उस आधार पर विधिपत्र त करके इसे मृतक तुळसिराम अफुडे को जिवित दिवाण ता 0
31/11/1948 का लाको एग्रीमेंट जमीन मालिक के हस्ताक्षर बिना बतौर झूठा एग्रीमेंट
कायुनी दिवाण पर अप्रमाणिक इरादने नगर रचना विभाग और सागापुर बंधार
प्रयास में दाखल किया। वही झूठे कागजाद के आधार पर टोंपपोर कोसलो और सोधोके
परिसर बतौरके अदुमती प्राण की और और दो फुकर जमीन श्री जिवराज परेक ने झूठे
दस्ता बतौर सब 1948 में अपने पास है। पूजा फुल सायरी और सायल को दिसाया
श्री जिवराज परेक ने हमारे जमीन प्रपती दिवाण उले फकी से अक्षयके जमिंदारताया।
और हमारे आर्थिक तथा संपत्ती का नुकसान किया। और खुदका गेंवकालुनी आर्थिक
फायदा कर दिया। और हमारे तथा आसल कि दिसा मृतक करके नुकसान किया। मृतक
तुळसिराम अफुडे जो खसरा क्र. 67 प.स.व. 20 आरति 2.40 हे.अर. जमीन का मालिक था
ही नहीं, उसको जमीन का मालिक बतौर उसके नाम पर करापत्र दिवाण गेंवकालुनी तौर से
गहेत इरादने झूठे कागद 88 घोखाद्यु के इरादने बतौर उसका इनामाल किया है।
उपर्युक्त जमीन के बारे में कागजाद जमा करके साल ली-को उसके उपर कायवाही
लेवु में दिवाण दे रहा डू।

यह और सिंगर है। ओकरे मुताबिके रट्टिप जमा। प्रिंट लिगाकेण्ट पणक देखा
कराए है।

रही समग्र S.d. इंगली

रही. सिंगरि S.d. इंगली

सकर फिमविये तौंडे प्रिण्ट करत मा. वागिछांचे आदिवासे कोसम
419, 420, 463, 468, 471. 34 आदरि प्रमाणे गुन्हा दाखल करत तपाताल होनाके
गुन्हा प्रची तपाल डाखरि पुडीक बाफेकाकरता मा. वपोति बांध्या सजस
डेवठयान आकी।

Handwritten signature



8. Reasons for delay in reporting by the Complainant/Informant :

तक्रारदाराने खबर्याने तक्रार करण्यातील विलंबाची कारणे :

फियदिलेचे ठेगो वरून

No. 0039619

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

चोरिस गेलेल्या/ अंतर्गत घालगतेच तपहीत (आवश्यक असल्यास, स्वतंत्र कागद जोडावा) :

10. *Total value of properties stolen/involved :

चोरिस गेलेल्या/अंतर्गत घालगतेचे एकूण मूल्य :

11. *Inquest Report/U. D. Case No., if any :

मरणान्देषण अहवाल/ यु. डी. प्रकरण क्र. जर असल्यास :

12. F. I. R. Contents (Attach separate sheets, if required)

फियदिलेची सुविदीचीत होणे वा/ अन्वयानुसार अन्वयानुसार स्वतंत्र कागद जोडावेना

विक्रम येथे पुढीलप्रमाणे झाले आहे, लगेच सारता ला. वेणी व ठिणगी यांनी लगेच अन्वयानुसार अहवाल घ्यावा. 20 खसरा 47 मधील 240 हे. सार. या जमीतीचे मूतक मूळखिस्म अखुडे हे जमीन मालक असतांना व ह्यात नसताना त्यांचे कुटुंबीय 20/11/88 रोजी खेस व अन्वयानुसार विहीपत्राचा आदतामा तक्रार करून सदर जमीन आपले मालकीची प्रकृत्याचे शासनाकडे दाखवून ह्या जमीन ही प्रकृत्याचे मध्ये काढिले जाऊ नये अशी आज्ञा देऊन अन्वयानुसार अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा.

13. If the complainant/Informant has reported the case to the police station of the place where the offence was committed, but the police station has not registered the case and has not taken up the investigation/directed the complainant/Informant to take up the investigation/Refused investigation/transferred to P. S. on point of jurisdiction.

केलेली कार्यवाही : काय अ. 2 मध्ये नमूद केलेल्या कतमान्ये अन्वयानुसार घडल्याचे बरील अहवालावरून दिशून आल्यामुळे प्रकरण नोंदवले आणि तपासाचे काम हाती घेतले.

पदनाम : काय तपासाचे काम हाती घेण्याचा निर्देश दिला/ तपास करण्याचे नाकारले/अधिकारितेच्या मुद्यावर चोरीस लागण्याकडे हस्तांतरित केले.

F. I. R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant for his/ her use.

फियदिलेचे ठेगो वरून अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा.

फियदिलेचे ठेगो वरून अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा.

फियदिलेचे ठेगो वरून अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा.

फियदिलेचे ठेगो वरून अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा. अन्वयानुसार अहवाल घ्यावा.

14. Signature/Thumb impression of the Complainant/Informant.

तक्रारदाराची/सुचारीची (सही/ अंगठ्याचा ठसा)

Signature of the Office-in-charge, Police Station

Signature

*Name : सु. वि. गोसावी

नाम : सु. वि. गोसावी

*Rank : पो. वि. गोसावी

पदनाम : पो. वि. गोसावी

15. Date & Time of despatch to the court

कोर्टात पाठवण्याची तारीख व वेळ



N.C.R.B. (अ.स.स.स.स.स.)
I.L.F.-1 (एकीकृत फॉर्म - 1)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 रीट प्रक्रिया कडिका के अन्तर्गत)

1. District (जिला): नगरूर जिल्ला P.S. (थाना): कल्याण Year (वर्ष): 2017
 FIR No. (अ.स.स.स.स.): 0699 Date and Time of FIR (अ.स.स.स.स.स.स.स.स.स.): 01/11/2017 16:32:00

S.No. (अ.स.स.स.स.)	Acts (अभियोग)	Sections (धाराएँ)
1	भारतीय दंड संहिता 420	420
2	भारतीय दंड संहिता 468	468
3	भारतीय दंड संहिता 471	471
4	भारतीय दंड संहिता 447	447
5	भारतीय दंड संहिता 448	448
6	भारतीय दंड संहिता 427	427
7	भारतीय दंड संहिता 505	505
8	भारतीय दंड संहिता 34	34

3. (a) Occurrence of offence (अपराध की घटना):
 1. Day (दिनांक): 01/11/2017 Date From (दिनांक से): 01/02/1999 Date To (दिनांक तक): 01/02/1999
 Time Period (काल अवधि): 1 Time From (समय से): 00:00:00 Time To (समय तक): 00:00:00
 (b) Information received at P.S. (थाना) जहाँ सूचना प्राप्त: Date (दिनांक): 28/10/2017 Time (काल): 00:00:00
 (c) General Diary Reference (सूचनापत्र) Entry No. (प्रविष्टि): 033 Date & Time (दिनांक और समय): 01/11/2017 16:32:00

4. Type of Information (सूचना का प्रकार): Oral
 5. Place of Occurrence (घटनास्थल):
 1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): 5 किलोमीटर Beat No. (थाना नं.):
 (b) Address (पता): 122.125, नगरूर कल्याण नगर, नगरूर जिल्ला, महाराष्ट्र राज्य.
 (c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
 Name of P.S. (थाना का नाम): जयपुर जिल्ला, महाराष्ट्र राज्य District (State) (जिला): महाराष्ट्र राज्य

6. Complainant / Informant (सूचनादाता/सूचनाकर्ता):
 (a) Name (नाम): श्री सुनील महादेवराव शर्मा
 (b) Father's/Husband's Name (पिता/पत्नी का नाम):
 (c) Date/Year of Birth (जन्म तिथि/वर्ष): 1959 (d) Nationality (राष्ट्रियता): भारत
 (e) UID No. (सूअईडी नं.): (f) Passport No. (पासपोर्ट नं.):
 Date of Issue (जारी करने की तिथि):
 Place of Issue (जारी करने का स्थान):
 (g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License):

S.No. (अ.स.स.स.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1	वोटर	9766007386

(h) Address (पता):

S.No. (अ.स.स.स.)	Address Type (पता का प्रकार)	Address (पता)
1	सम्पर्क पता	फ्लॉर नं 38, सुभाष नगर, नगरूर कल्याण, नगरूर जिल्ला, महाराष्ट्र राज्य
2	स्थायी पता	फ्लॉर नं 38, सुभाष नगर, नगरूर कल्याण, नगरूर जिल्ला, महाराष्ट्र राज्य

- (i) Occupation (व्यवसाय):
(ii) Phone number (दूरभाष नं.): Mobile (मोबाइल नं.): 91-9766007386
7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूर्ण विवरण सहित वर्णन):

Table with 5 columns: S.No./Sl. No., Name (नाम), Alias (उपनाम), Relative's Name (पिछोर का), Present Address (वर्तमान पता). Contains two entries regarding accused individuals.

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से की जाने के कारण):

9. Particulars of properties of interest (संबंधित संपत्ति का विवरण):

Table with 4 columns: S.No./Sl. No., Property Category (संपत्ति श्रेणी), Property Type (संपत्ति का), Description (विवरण), Value(in Rs/-) (मूल्य in)

10. Total value of property (In Rs/-) (संपत्ति का कुल मूल्य):

11. Inquest Report / U.D. case No., if any (पंच सूची रिपोर्ट / दुर्घटना-प्रकरण नं., यदि कोई हो):

S.No. (Sl. No.) UIDB Number (दुर्घटना-प्रकरण नं.)

12. First information contents (प्रथम सूचना संक्षेप):

Detailed first information content text describing the case, including names of complainant and informant, dates, and details of the alleged offense and investigation progress.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2,

- (को) को दर्ज/नहीं दर्ज: यदि उपरोक्त जानकारी से पता चलता है कि अपराध करने का संदेह मद नं. 2 में उल्लिखित है तो (i)
(1) Registered the case and took up the investigation; (प्रकरण दर्ज किया गया और जांच के MAHESH DATTATRAYA CHATE (Inspector) / POBN46277 or
(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rank (पद):
to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)
(3) Refused investigation due to (जांच के



N.C.R.B (एन.सी.आर.बी)
L.I.F.-4 (एकीकृत रिपोर्ट फॉर्म -4)

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के भाग 7 संलग्नक):
Physical features, deformities and other details of the suspect/accused: (if known / seen)

शुद्ध अथवा विकृत शारीरिक विशेषताएँ, विकृतिवर्ण और अन्य विवरण: (यदि ज्ञात / देखा गया)

S.No. (सं.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (पताका)	Height (cms.) (ऊँचाई (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिह्न)
1	2	3	4	5	6	7
1	पुरुष					चिह्न के लिए: NO
2	पुरुष					चिह्न के लिए: NO
Deformities/ Peculiarities (विकृतिवर्ण/ विशेषताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँसे)	Habit(s) (आदतें)	Dress Habit(s) (पहनने)	
8	9	10	11	12	13	
Language /Dialect (भाषा/शैली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (ल्यूकोडर्मा/लौह चर्मे)	Mole (पसल)	Scar (काँच)	Tattoo (गूँठे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused. (यदि शिकायतकर्ता/सूचनाकर्ता सदिश/अशुद्ध के बारे में कोई एक या उससे अधिक जानकारी देता है।)

के (के) काल (काल) किया (किया)

(4) Transferred to P.S. (स्थान):

District (जिला):

In point of jurisdiction (के क्षेत्राधिकार के अन्तर्गत उपस्थित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्रामाणिकी शपथ कर सुनाई गयी, सभी पन्नें ठीक माना और एक कपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C. (एन.सी.आर.बी.)

14. Signature/Thumb impression of the complainant / informant. -
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):



15. Date and time of dispatch to the court (अदालत में प्रेषण की तिथि और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): MAHESH DATTATRAYA CHATE

Rank (पद): 1 (Inspector)

No. (नं.): POBN46277

रजि. नं. ASI शिवनारायण 39

छा. नं. 2073

PS कल्याण

N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जॉर्नल फॉर्म -1)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): नागपुर शहर

P.S. (थाना): कल्याण

Year (वर्ष): 2018

FIR No. (क्र.सू.रि. सं.): 0110

Date and Time of FIR (दिनांक और समय): 05/02/2018 18:20 बजे

2. S.No. (क्र.सं.) Acts (अभियोग)

Sections (खंड/धारा)

1 भारतीय दंड संहिता 302
2 भारतीय दंड संहिता 302
3 भारतीय दंड संहिता 302
4 भारतीय दंड संहिता 302
5 भारतीय दंड संहिता 302

420
465
468
471
34

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): एकादशी दिन

Date From (दिनांक से): 19/01/1998

Date To (दिनांक तक): 04/01/2001

Time Period (समय अवधि):

Time From (समय से): 00:00 बजे

Time To (समय तक): 00:00 बजे

(b) Information received at P.S. (थाना पर प्राप्त सूचना की तिथि): 05/02/2018

Time (समय): 13:01 बजे

(c) General Diary Reference (संज्ञापन)

Entry No. (प्रविष्टि): 060

Date & Time (दिनांक और समय): 05/02/2018 18:01 बजे

4. Type of Information (सूचना का प्रकार): Oral

5. Place of Occurrence (घटना स्थान):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): दूर, 03 किमी

Beat No. (बीट सं.):

(b) Address (पता): एकादशी दुर्गा, बस स्टॉप 73 प्लॉट 33, पोस्ट, 066 इलाहाबाद जिला, कल्याण

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District(State) (जिला)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): लक्ष्मण देवरावजी कश्यप

(b) Father's/Husband's Name (पिता/पत्नी का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1950

(d) Nationality (राष्ट्रियता): भारत

(e) UID No. (यूआईडी नं.):

(f) Passport No. (पासपोर्ट):

Date of Issue (बारी करने की):

Place of Issue (बारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving

S.No. (क्र.सं.) Id Type (चलान वन का प्रकार)

Id Number (चलान नंबर)

1 ड्राइवर

9890071855

(h) Address (पता):

S.No. (क्र.सं.) Address Type (पता का प्रकार) Address (पता)

1 वर्तमान पता

10/2, तुर्क नगर, गोमती हटल प्रायक, इलाहाबाद, नागपुर, कल्याण, नागपुर शहर, महाराष्ट्र, भारत

2 पुरानी पता

10/2, तुर्क नगर, गोमती हटल प्रायक, इलाहाबाद, नागपुर, कल्याण, नागपुर शहर, महाराष्ट्र, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष नं.):

Mobile (मोबाइल नं.): 9890071855

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अपराधी के बारे में विवरण सहित वर्णन):
Accused More Than (अज्ञात आरोपी एक से अधिक हो तो)

Attachment to Item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएं, विकृतियां और अन्य विवरण : (यदि ज्ञात / देखा गया))

S.No. (क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / (स-व-व-व-व))	Build (शरीर) (स-व-व-व-व)	Height (cms.) (ऊंचाई (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिह्न)
1	2	3	4	5	6	7
1	पुरुष					चेहरे के दाग: NO
2	पुरुष					चेहरे के दाग: NO
3	पुरुष					चेहरे के दाग: NO
Deformities/ Peculiarities (विकृतियां/ विशेषताएं)	Teeth (दंत)	Hair (बाल)	Eyes (आंखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनाना)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोलचाल)	Burn Mark (जले हुए का निशान)	Leucoderma (ल्यूकोडर्मा/सफेद धब्बे)	Mole (पसल)	Scar (घाव)	Tattoo (गूदे हुए का)	Others (अन्य)
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(ये क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

S.No. (क्र.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	शिवराज दासजी पटेल			1. अश्वरू न उमिया, जैदोगीक पसाहल कामली डू, कळमणा, नागपुर, कल्याणा, नागपुर शहर, महाराष्ट्र, भारत
2	बाबुभाई मेघजी पटेल			1. 2 न उमिया जैदोगीक पसाहल, कामली डू, कळमणा, नागपुर, कल्याणा, नागपुर शहर, महाराष्ट्र, भारत
3	3. दिलीप आर. इलमानी उ. दास प्रमोदर			1. 3 न उमिया, जैदोगीक पसाहल, कळमणा, नागपुर, कल्याणा, नागपुर शहर, महाराष्ट्र, भारत

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज करने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.)	Property Category (सम्पत्ति के श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹))
--------------	--	------------------------------------	---------------------	-----------------------------

10. Total value of property (In Rs/-) सम्पत्ति का कुल मूल्य (₹ में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / मृत्यु की प्रकल्पन सं., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (सूची सं. प्रकरण सं.)
-----------------	-----------------------------------

12. First Information contents (प्रथम सूचना तथ्य):

आज रोजी अन्ही पोल्या मित्तीय सागरक, ब.न. 4704, पी.स्टे. कळमणा, नागपुर शहर. दि. 05/02/2018 चे 09.00 वा. ते 21.00 वा. पर्येते दिवससाठी अधिकाारी मृत्युन खरीदार हजर आसतना गिराणी नाम लक्ष्मण देवरावजी कापसे वय 59 वरी व्यवसाय-साजगी वा. मुई वार परा नं. ए/2 पोली इटेल जवळ पो.स्टे. कळमणा, नागपुर सनी रिपोर्ट दिला तो खालील प्रमाणे.....

नकल रिपोर्ट पो.स्टे. कळमणा, नागपुर शहर दिनांक 05/02/2018मासे गा.सं. लक्ष्मण देवरावजी कापसे वय 59 वरी व्यवसाय-साजगी वा. मुई वार परा नं. ए/2 पोली इटेल जवळ नागपुर पो. क्र. 9890071855 सवळ पोलीस ठाणे कळमणा, नागपुर येथे येवून रिपोर्ट देतो की, वरिल साजगर परिकाराक राहत असून साजगी काम करतो. पंडारा रोड तसेठी(4) येथील वेवनालक व्यागराज शिंदर कापसे वा. कळमणा नागपुर येथेच गावडीची मीठा तसेठी (8) खसरा क्र. 73 प.ह.न. 33 मधील 0.66 हेक्टर आर. जमीन वय 2004 च्या दिवसात खरेदी प्रथमे खरेदी केली. तेव्हा पासून सादर जमीन मालका साजगात आहे. वरिल जमिनी मधुनच जवळपूर हेडवाड कळमणा येथेला आले. पंडारा रोड पोलिस स्टेशनपासूनची जमीन विकतारबाई पटेल व उमिया जैदोगीक सहकारी वसाहत मधी. कामली (सु) च्या नावाने खरेदीचे दिवस घेत असल्याचे तेथील जमीन मालका असून माडी- वय-वय मी विकतार बाबुभाई पटेल मुलाक आतु केला वय साजगात बाडींनी कोटली असता वरिल जमीन मालका साजगात वय असल्याचे दिसून आले. पासून उमिया जैदोगीक सहकारी वसाहत मधी. कामली (सु) मध्येच अश्वरू शिवराज सवळ पटेल वय वय कामली (सु) तसेठी, आसोनी येथील वेवनालक व्यागराज शिंदर वरिल पोलीस ठाणे नागपुर सुधून आसत व नाव सवळ विकतार प्रथम जैदोगीक पसाहल और नुवापोटी पंडारा जवळ वरिल गाडी परवानगी मारिलली. त्यामध्ये मी विकतार वेवनालक मीठा तसेठी (सु) खसरा क्र. 73 प.ह.न. 33 मधील 0.66 हेक्टर आर.पी मुळा माडीची असल्याचे सदरची माडीची मी दि. 24/07/2015 रोजी माडीची अधिकाारी खाली माडीची मारिलली असत वरिल कायदासकत दि. 16/09/15 रोजी माडीची प्राप्त झाली, त्यामध्ये वरिल कायदा दिनांक 19.01.1998 व दिनांक 04.01.2001 च्या मरुती कसलामाच्या प्रथमे विकतार सवळ पटेल व बाबुभाई मेघजीभाई पटेल यांचे माडीची अखुन त्यांनी वरिल तरेचेची चीफ प्रमोदर दिले आर. इलमानी आच्या नावे विकतार बाबुभाई पटेल यांचे विकतारचे दिसून आले. सन 1998 च्या कसलामाच्या गांठ जमीन मालका व्यागराज शिंदर कापसे यांना प्रथम असून विकतार केले असता त्यांनी सांगिले की, मीठा तसेठी (सु) खसरा क्र. 73 प.ह.न. 33 मधील 0.66 हेक्टर आर. जमीन विकतारबाई पटेल यांना विकतार नाही तरच जमीन विकतारबाई कापसे यांना कसलामा कसल दिला नाही. शिवराज पटेल व बाबुभाई पटेल यांनी शिंदर कासलामा तयार केव्हाचे कागदिले. व उमिया जैदोगीक सहकारी वसाहत मधी. कामली (सु) मध्येच अश्वरू शिवराज सवळ पटेल व त्यांचे सहकारी बाबुभाई मेघजीभाई पटेल तसेच सवळचे चीफ प्रमोदर दिले आर. इलमानी यांनी सन 1997-98 व दिनांक 04.01.2001 च्या मरुती कसलामाच्या प्रथमे मीठा कापसी (सु) तसेठी, आसोनी येथील वेवनालक व्यागराज शिंदर मीठा विकतार घेतल्याचे खोटे व वनामत कसलामाचे तयार कसल माझ्या नावाने असलेली वरिल जमीन सवळ बाबुभाई पटेल यांचे घालण्यात खोटे दर्जून स्वताचे आर्थिक फायदाकरीता तयार केलेले खोटे कायदाचे व वनामतेच बाबुभाई सवळ पटेल यांचे आर्थिक फायदा घेऊन वरिल माडी व कसलामाचे विधानुल कसल घालण्याची वेदनी आहे. त्यावेळी कापसेबाई कसली रिपोर्ट दैत आली. शिव माडी रिपोर्ट आहे. माझे खोलीतले प्रमाणे तयारपवार टाईप केले. मिट बाबुन बाबुन पाहिले, कोबर आहे. सवळ सनी सनी एलडी इयजी एलडी इयजी सजगर रिपोर्टचे रिपोर्टकल व मा. पोलीस जय-आयुक्त सा. पी-5, नागपुर शहर यांचे आदेश जे पोलीस/वॉरंट/मुद्रा/परवानगी/बाबुभाई/18-38 दि. 05/02/2018 अन्वये मुळा कापसे वरिल कसलामाची लेखी परवानगी प्राप्त झाल्यात मा. जयानिक पो.स्टे. कळमणा, नागपुर शहर यांचे आदेशान्वये मुळा कसल 420 465 468 471 34 भाडी प्रमाणे दाखल कसल तयारतल घेऊन. सतर मुन्नामारी इतारी मुदील अवेहावानी मा. वरिलिता गावेका समुहा हजर पोल्या मित्तीय साजगात, ब.न. 4704, पो.स्टे. कळमणा, नागपुर शहर.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (मी सनी कार्यवाही : सूचित तपरीक मालकारी से पता चलता है कि अपराध करने का तरीका पर नं. 2 में उल्लेख द्वारा के तहत है।)

- (1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए) Kushal Vasuderao Tijare(I (Inspector)) / POBN41267 or
- (2) Directed (Name of I.O.): (जांच अधिकारी का नाम): Rank (पद):
No. (सं.): to take up the investigation (को जांच प्रारंभ पत्र में लेने के लिए निर्देश दिया गया) or (वा)
- (3) Refused investigation due to (जांच के लिए) or (के कारण इस्कर किया या)
- (4) Transferred to P.S. (भाग): District (जिला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)
R.O.A.C. (आर. ओ. ए. सी.)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनादाता के हस्ताक्षर / अंगुली के निशान):

lokate / 05/02/18

15. Date and time of dispatch to the court (बचपत्र के द्वारा कोर्ट दिनांक
और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Kushal Vasuderao Tijare
Rank(पद): I (Inspector)
No.(श.सं.): POBN41267

[Handwritten Signature]
(H.C. वि.सं. 4704)
P.S. [unclear]

N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जॉब कार्ड -1)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): नागपुर शहर P.S. (नामा): कल्याण Year (वर्ष): 2017
FIR No. (प्र.सु.रि. सं.): 0610 Date and Time of FIR (प्र.सु.रि. की तिथि और 23/09/2017 17:18 बजे

2. S.No. (क्र.सं.) Acts (अपराध) Sections (धारा(एँ))

1	भारतीय दंड संहिता 1210	420
2	भारतीय दंड संहिता 1210	468
3	भारतीय दंड संहिता 1210	469
4	भारतीय दंड संहिता 1210	34

3. (a) Occurrence of offence (अपराध की घटना):
1. Day (दिन): बुधवार Date From (दिनांक से): 20/09/2017 Date To (दिनांक तक): 20/09/2017
Time Period (काल अवधि): पहर 1 Time From (समय से): 00:00 बजे Time To (समय तक): 00:00 बजे
(b) Information received at P.S. (स्थान: जहाँ सूचना प्राप्त Date (दिनांक): 23/09/2017 Time (समय): 00:00 बजे
(c) General Diary Reference (सूचना का प्रकार) Entry No. (प्रविष्टि) 020 Date & Time (दिनांक और समय) 23/09/2017 16:44 बजे

4. Type of Information (सूचना का प्रकार): Oral
5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (स्थान से दूरी और दिशा) पूर्व, 07 किमी Beat No. (बीट सं.):
(b) Address (पता): भोज लोदी बु धाम 33, काभरी
(c) In case, outside the limit of this Police Station, then (यदि घाना सीमा के बाहर है तो):
Name of P.S. (नामा का नाम): District/State (जिला)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
(a) Name (नाम): श्री. गिरजाभाई देवदासजी पटेल
(b) Father's/Husband's Name (पत्नील / पत्नी का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1956 (d) Nationality (राष्ट्रियता): भारत
(e) UID No. (यूआईडी सं.):
(f) Passport No. (पासपोर्ट) Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान):
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License) (सं. (क्र.सं.) Id Type (पहचान पर का प्रकार) Id Number (पहचान संख्या)
1 झर 0000

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	लखडहर, लखडहर, लखडहर, नागपुर शहर, महाराष्ट्र, भारत
2	स्थायी पता	लखडहर, लखडहर, लखडहर, नागपुर शहर, महाराष्ट्र, भारत

(i) Occupation (व्यवसाय):
(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (आतं / सशिका / अज्ञात अपराधी का पूरे विवरण सहित वर्णन):
Accused More Than (अज्ञात अपराधी एक से अधिक हों तो)

S.No.(क्र.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का)	Present Address (वर्तमान पता)
1	म जिनिया औद्योगिक सहकारी वहाद			1. नागपुर, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
2	जिज्जरा सहकारी पटेल			1. म जिनिया औद्योगिक, कल्याण, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
3	श्रीमती रमेशी देव विजयनगर पटेल			1. कावली बु, कल्याण, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
4	प्रमन लक्ष्मण पटेल			1. कावली बु, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
5	हसमुख देवशी पटेल			1. कावली बु, कल्याण, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
6	सत्य विजयनगरपटेल हलगावी			1. म जिनिया औद्योगिक वहाद, कावली बु, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
7	सुरेश भीमल पटेल			1. म जिनिया औद्योगिक वहाद, कल्याण, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
8	काकाणाल अरवि पटेल			1. म जिनिया औद्योगिक वहाद, कल्याण, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
9	दीपती ज्योती गवाराव तारे			1. म जिनिया औद्योगिक, कल्याण, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
10	मनोज्ञात रामजी पटेल			1. म जिनिया औद्योगिक वहाद, कल्याण, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
11	सह्याय कवकर असाठी			1. म जिनिया औद्योगिक वहाद, कल्याण, कल्याण, नागपुर शहर, महाराष्ट्र, भारत

8. Reasons for delay in reporting by the complainant/informant (शिवायजकार्या / सूचनाकर्ता द्वारा रिपोर्ट देते से देर करने के कारण):

9. Particulars of properties of interest (संबंधित संपत्ति का विवरण):

S.No. (क्र.)	Property Category (संपत्ति श्रेणी)	Property Type (संपत्ति का)	Description (विवरण)	Value(In Rs/-) (मूल्य रु)
--------------	------------------------------------	----------------------------	---------------------	---------------------------

10. Total value of property (In Rs/-)-संपत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु सहीका रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDS Number (यू.डी.प्रकरण सं.)

12. First information contents (प्रथम सूचना उद्घरण):

अज्ञात नम्बो. प्रकरण जईके नं. 4690 पो.स्टे.कल्याण, नागपुर शहर आज दि. 23/09/17 रोजी सकाळी 09.00 ते 21.00 वा. पर्यंत विवरावरी अधिकारी नागपुर कार्यालय इतर अज्ञातना ना. प्रथमना न्याय टांडापीकारी साहेब कोर्ट क्रमांक 03 नागपुर शहर यांचे न्यायालयतुल अज्ञातना क्रमांक 1. श्री. विजयनगरपटेल पटेल या 01 वर्षे व अज्ञातना क्रमांक 2. दमपती माणनगर पटेल या 45 वर्षे टोनी व. पो.स्टे. सकाळीच जयक नागपुर वानी कल्याण 156(3) सी.आर.सी. अन्वये क्रमांक एम.सी.ए. नंबर 2046/14 दि.जुलै 2017 दि.स. मं. जरीय ऑरिजिनल आदेश दिनांक 20.09.2017 अन्वये वर नमुद आरोपी क्रमांक 01 ते 11 यांचे विरुद्ध कल्याण 420, 468, 469, 34 यादी. अन्वये गुन्हा नोंद करण्याचे आदेश प्राप्त झाल्याने वर नमुद आरोपी विरुद्ध गुन्हा नोंद करण्यात आला. अज्ञातना वाने ना. न्यायन्याय न्यायन्यायन्याय साहेब कोर्ट क्रमांक 03 नागपुर यांचे कोर्टात सादर केलेले अर्ज क्रमांक 2046/14 मधील अनु क्रमांक 1. श्री. नमनल वाने साहेब साहेब अज्ञातना आरोपी अर्ज. यातील तक्रारदार हे शहर मजलम क्रमांक 72 यांचा सहेबी येथे असलेल्या 02.37 हेक्टर आर वा जमीनीचे कार्यकारी यादक आहे. आरोपी क्रमांक 01 या संस्थेचे संचालक असलेले आरोपी क्रमांक 02 ते 11 यांनी मं. जरीय औद्योगिक सहकारी वहाद यादीत सारक कावली बुजुी यादीत लिखाण सहाजी पटेल या 62 वर्षे रा. नागपुर ही संस्था निर्माण करून ती जमीनीच्या सुधारणांच्या साहाय्यात संस्थाने संचालित असल्याचे कळविण्यात आले होते. यातील आरोपी क्रमांक 02 ते 11 हे या संस्थेचे कोर्ट ऑफ डायरेक्टर्स (संचालक) असून संस्थेच्या वतीने कर्तव्य असलेल्या यादीक विरुद्धादीत व अनिर्माण झाल्याने यादीत आले. दिनांक 18.09.1996 रोजी नागपुर सुधार प्रशासनाच्या वतीने हत्या वारिध करव्यात असा होता. यातील आरोपी यांच्या सहकारी संस्थेच्या इतर 04 सहकारी संस्थानी ट्रान्झॅक्ट सिटी करिता बंधन रोखण ट्रान्झॅक्ट सिटी च्या निर्मिती करीत आणवून केले होते. परंतु वरील 04 वेळी कोणत्याही संस्थेच्या ट्रान्झॅक्ट सिटी करिता नागपुर, नागपुर यादी करवावट करण्यात आले नाही. असे असल्या ही आरोपी क्रमांक 2 ते 11 यांनी आरोपी क्रमांक 01 या सहकारी संस्थेकरिता नागपुर सुधार प्रशासनाचे नव बायसन बंधना रोखण ट्रान्झॅक्ट सिटी प्रस्तावित करण्यात आले आहे आणि नागपुर, नागपुर यादीकडून करवावट आले असल्याचे भागवून तक्रार-बांधक व अक्रमक जमीनी आरोपी क्रमांक 01 या वाने आरोपी क्रमांक 02 ते 11 यांनी स्वतः च्या लक्षात घाल्या. यातील आरोपी क्रमांक 02 ते 11 हे आरोपी क्रमांक 01 च्या कार्यकारी परिषद देवून लक्षात घ्याने घेतले व त्याची सहायनीत लक्षात घेण्याबाबत हलका टोपण. त्यावेळी अज्ञातना वाने अशा कोणत्याही योजनेत आरोपी क्रमांक 01 च्या मर्यात भाग घेण्यात किंवा लक्षात घ्याने त्याचे साहाय्यी सहायनीत घेणे आरोपी क्रमांक 01 च्या मर्यात आरोपी क्रमांक 02 ते 11 यांचे करव्यात नकार दिला होता. सन 2000 मध्ये जिल्हाधीकार, नागपुर वानी दिलेल्या सुद्धे वरून तक्रारदार याच्या असे लक्षात आले की, त्यांचे वरिष्ठ यादीकरी जमीन आरोपी क्रमांक 01 या संस्थेच्या ट्रान्झॅक्ट सिटी करिता हस्तांतरित करण्यात आले आहे. त्याचाने तक्रारदार वाने जिल्हाधीकारी कार्यालयात यादीकरी वेळी अस्ता त्यांचे यादीकरी वरिष्ठ यादीकरी महाराष्ट्र सरकारने स्वतःच्या लक्षात घेवून आरोपी क्रमांक 01 च्या मर्यात आरोपी क्रमांक 02 ते 11 यांना व त्यांचे संस्थेच्या हस्तांतरित करी असल्याचे विषय आले. नागपुर सुधार प्रशासनाच्या निदर्शनात आरोपींनी केलेल्या कामकाज व अनियमितता लक्षात आल्या नंतर अज्ञातना नागपुर सुधार प्रशासनाचे नव कारकळ वेळापत्रक व अनियमितता बांधकाम केवळचे लक्षात आल्या नंतर अधिकार आणीत नागपुर वानी 05 मे 2000 रोजी अधिसूचना करवून आरोपी यांची संस्था लोकरी शिशापुल करिता आहे असे जाहीर केले. त्याचप्रमाणे नागपुर करवून कोणत्याही ट्रान्झॅक्ट सिटी वरिष्ठेच्याकरिता लेआउटची मजुरी देण्यात आली नाही असे कळविले होते. आरोपी क्रमांक 01 च्या संचालक मंडळाले लक्ष प्राप्तेकरिता यांच्या करवून ते आउट मंजूर झाल्या विषय बांधकाम न करव्या बाबत अज्ञातना आरोपी क्रमांक 02 यांचे अज्ञातना पालन न झाल्याने कल्याण 52 व 53 महाराष्ट्र प्रादेशिक शहर योजने आनीयाम 1966 अन्वये कोणत्याही करव्यात वेईत असे सुद्धे केले होते. दिनांक 28.01.2009 रोजी ना.सु.प्र. तर्फे नजारावात सादर केलेल्या रिपोर्ट अन्वये आरोपी क्रमांक 01 या संस्थेच्या महाराष्ट्र ट्रान्झॅक्ट सिटी वनविषयाकरिता बांधकामी संस्थाने देण्यात आलेली नाही. 14 डिसेंबर 2001 रोजी कोणत्याही अधिपता नागपुर वानी पोलीस अधीक्षक नागपुर शारीक यांचे कार्यकारी करिता लक्षात केलेली होती. त्याचप्रमाणे 06 ऑगस्ट 2009 रोजी जिल्हाधीकारी नागपुर यांचे करवून सुद्धा विवादीनी वाने चरविषयात आली असल्याने सुद्धा त्यात हस्तांतरिनी गुन्हा दाखल करण्यात आला नाही. यातील आरोपी क्रमांक 02 ते 11 यांनी आरोपी क्रमांक 01 या संस्थेच्या मर्यात ना.सु.प्र. च्या नव्या वाने करवून लक्षात घेणे शिशापुल करवून त्यांची 400 हेक्टर सहायनीत स्वतःच्या लक्षात घेवून 02 ते 11 यांनी आरोपी क्रमांक 01 या संस्थेच्या मर्यात ना.सु.प्र. च्या नव्या वाने करवून लक्षात घेणे शिशापुल करवून त्यांची 400 हेक्टर सहायनीत स्वतःच्या लक्षात घेवून 02 ते 11 यांच्या विरुद्ध लक्षात घेवून कोणत्याही हस्तांतरिनी गुन्हा होत असल्याने वाने चरविषयात आली असल्याने अज्ञातना वाने ना. न्यायन्याय न्यायन्याय साहेब कोर्ट क्रमांक 03 नागपुर यांचे कोर्टात सादर केलेले अर्ज क्रमांक 25.07.2017 रोजी दिलेल्या आदेशाप्रमाणे कल्याण 420, 468, 469, 34 यादी. प्रमाणे गुन्हा दाखल लक्षात घेण्यात येतना. 1 प्रकरण जईके । पो.स्टे.कल्याण, नागपुर शहर

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्रवाई: यदि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में दर्ज शारा के तहत है।)

(1) Registered the case and took up the investigation: (दफ़्तर दर्ज किया गया और जांच के MAHESH DATTATRAYA CHATE(I (Inspector)) / POBN46277 or

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rank (पद):
No.(सं.): to take up the investigation (को जांच अपने पास ले लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के

or (के कारण इंकार किया था)

(4) Transferred to P.S.(घाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.J.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पत्र भर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(क्षेत्र प्रभारी के हस्ताक्षर)

Name (नाम): MAHESH DATTATRAYA CHATE

Rank(पद): I (Inspector)

No.(सं.): POBN46277

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 संशुद्ध अचि फार्म -1)

1. District (जिला): नागपुर शहर P.S. (थाना): कल्याण Year (वर्ष): 2017
 FIR No. (प्र.सू.रि. सं.): 0827 Date and Time of FIR (दिनांक और समय): 15/12/2017 18:18 बजे

2. S.No. (क्र.सं.) Acts (अभियोग) Sections (फालतू) 44
 1 पालीव हंड संशुद्ध 154

3. (a) Occurrence of offence (अपराध की घटना):
 1. Day (दिन): दरमियानी दिन Date From (दिनांक से): 14/09/2015 Date To (दिनांक तक): 15/12/2017
 Time Period (समय अवधि): Time From (समय से): 00:00 AM Time To (समय तक): 00:00 बजे
 (b) Information received at P.S. (थाना) जहाँ सूचना प्राप्त Date (दिनांक): 15/12/2017 Time (समय): 18:00 बजे
 (c) General Diary Reference (संख्यांक) Entry No. (प्रविष्टि): 007 Date & Time (दिनांक और समय): 15/12/2017 18:15 बजे

4. Type of Information (सूचना का प्रकार): Oral
 5. Place of Occurrence (घटनास्थल):
 1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): 03 किमी Beat No. (थाना सं.):
 (b) Address (पता): नौका तलेडी बु, प्लॉट 33 सर्वे अंक 88 अर, अर अमान एड न. 10
 (c) In case, outside the limit of this Police Station, then (यदि बाहर और थाना के सीमा के बाहर):
 Name of P.S. (थाना का नाम): District (राज्य):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
 (a) Name (नाम): विजय सोडुजी महारे
 (b) Father's/Husband's Name (पत्नी/पति का नाम):
 (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1980 (d) Nationality (राष्ट्रियता): भारत
 (e) UID No. (दुआईसी सं.):
 (f) Passport No. (पासपोर्ट):
 Place of Issue (जारी करने का स्थान):
 (g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License) (सं.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (संख्यांक)
 1 इल
 (h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	राजीव, प्रथम अंक 88 तलेडी बु, प्लॉट नं. 33 सर्वे अंक 88 अर, अर अमान एड न. 10, नगर, महाराष्ट्र, भारत
2	स्थायी पता	सर्वे, अमान एड न. 10, तलेडी बु, प्लॉट नं. 33 सर्वे अंक 88 अर, अर अमान एड न. 10, नगर, महाराष्ट्र, भारत

 (i) Occupation (व्यवसाय):
 (j) Phone number (दूरभाष सं.): Mobile (मोबाइल): 91-8390856085

7. Details of known/suspected/unknown accused with full particulars (अज्ञात आरोपी का पूरा विवरण):
 Accused More Than (अज्ञात आरोपी एक से अधिक हो तो)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (संबन्धित का नाम)	Present Address (वर्तमान पता)
1	अश्विनी रतनराव पटेल			1 अश्विनी रतनराव पटेल, कावली बु, अश्विनी पटेल, महाराष्ट्र, भारत

8. Reasons for delay in reporting by the complainant/informant (11 अक्टूबर 2017 / मुद्रांकन का दया रिपोर्ट देरी से दर्ज का कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.)	Property Category (संपत्ति श्रेणी)	Property Type (संपत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹))
--------------	------------------------------------	-----------------------------------	---------------------	-----------------------------

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य (₹) में:

11. Inquest Report / U.D. case No., if any (दृष्टु सतीहा रिपोर्ट / मुद्रांकन प्रकरण सं. यदि कोई हो):

S.No. (क्र. सं.) | U/D Number (मुद्रांकन प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

केस नम्बर
दिनांक 15/12/2017(1) पोलीस स्टेशन :- कळमना, नागपुर शहर(2) अ. क्र./कलमना :- 447 माली(3) घटना स्थल
तारीखी (गु.) प.ह.नं. 33 सर्वे क्रमांक 88 अलायी 1.64 हेक्टर
04) घटना तारीख वेक :- दिनांक 14/09/ 2015 व पुत्री से दि. 15.12.2017 व अज्ञात 05 व 10 व 15 के बीच
16.00 वा.06) शिकायती :- विकास पोदुनी शहर व 37 वीं रा. सर्वांग, ग्रामपंचायत तरोडी (गु.)
अज्ञात :- विजय राजनी पेट अग्रहण - अग्रिम अधिधीक सहाय्य मालीग लि.
08) मुद्रांकन प्रकार :- फौजदारीयत अधिकार्य कालो. 09) दाखल तारीख वेक :- दिनांक 15/12/2017
ता. वेक :- दिनांक 11) दाखल कारण :- पोहवा. दिलीप कावळम व.नं. 4704 वा.र.द. कावळम, पोलीस शहर

विवरण असे की, घातिल नमुद्रा घटना तारीख वेकी व विवाहो ग्रामपंचायत तरोडी (गु.) वेपना कावळम
असलेली मोजा तरोडी (गु.) प.ह.नं. 33 सर्वे क्रमांक 88 अलायी 1.64 हेक्टर आर, जमीनी-अधीन अज्ञात
महालय नर्य. कायली (गु.) मंडार सैक नागपुर वाणी महालय सुकर गुण ग्रामपंचायत तरोडी (गु.) तरोडी गाव व सुकर
मुकर अलायेला शासकीय जमीनीयत अज्ञातिका फौजदारी यत अधिकार्य कलम 2312 अज्ञात वेक कावळम
ताकर अज्ञातका मुद्रा कलम 447 माली. अन्ये मुद्रा दाखल कलम तलागत वेक
शहर जय दिनांक 15/12/2017 तारीख सकाळी 09.00 ते 21.00 वा. पदक विजय राजनी पेट अज्ञात
पोदुनीशहर व 37 वीं रा. सर्वांग, ग्रामपंचायत तरोडी (गु.) श.क्र. 9390856085 अज्ञात वेक
लेडी लहर अज्ञात गु.स्टे.कावळम, नागपुर शहर पधे सपथ इकर वेकपाने 2016 लेडी मालीग व 447 माली
खालील तथ्यां
नवपल लेडी लेपोट प्रति, ना. पोलीस निरीक्षक, पोलीस स्टेशन कावळम, नागपुर अज्ञात, अज्ञात वेक
(गु.) प्रमवाकली क्रमांक. 8390856085(अज्ञात) विवरण सांगणे पेटे अज्ञात व तलागत तथ्यां
कायली (गु.) पो.स्टे. कावळम, नागपुरशहर :- मोजा तरोडी (गु.) प.ह.नं. 33 सर्वे क्रमांक 88 माली 1.64
बांधकाम करवा-वा विरुद्ध मुद्रा दाखल कारणकासदर्य :- कावळम शासन वेकपाने वेक 31
की, मोजा तरोडी (गु.) प.ह.नं. 33 सर्वे क्रमांक 88 माली 1.64 हेक्टर आर. सी.जोडी 7/12
हुडी जगत सार्वजनिक चराई जकायु लकड करीता मुकर आहे. सहर जागत म. जगत म.
अधिकार्य कलम अज्ञातिका बांधकाम वेक आहे.ग्रामपंचायत तरोडी(गु.) मुद्रा वेकाने 10
2016 मुद्रा अग्रहण व जमीना अधिधीक सहाय्य वसहल नर्य. कायली (गु.) वना सहर अज्ञात
सहर पठाव्या अनुक्रमे संवातीकायु मुकराडी प्रोसाद विलेता नाही.महालय पाननाई सर्वांग अज्ञात
कर्मचारी वांघे अज्ञातिका आहे. त्यांनी सहर कावळम विधीय दाखल कलमवाकाने निरीहा. आहे. मोजा तरोडी (गु.) प.ह.नं. 33 सर्वे क्रमांक 88 माली
1.64 हेक्टर आर. वा जांघर अज्ञातिका कलम 2312 वी. मी. जांघर अज्ञात वेक कावळम कालो. 09) दाखल तारीख वेक :- दिनांक 15/12/2017
वसाहल नर्य. कायली (गु.) वांघे विसह्य मुद्रा दाखल कलमवात वाणी. ही शिन्नी
सही शिकायती एस.डी.इपजी सहाय्य- संदीप्य पतिथिक व इतर वरतायेकर
भायली. अन्ये मुद्रा दाखल कलम तलागत घनत
(दिलीप कावळम)
स्टे.कावळम, नागपुर शहर

13. Action taken: Since the above information reveals commission of a crime as mentioned in No. 2, (की नवी कार्यवाही : दृष्टि उपरोक्त जाणकारी से पता चलता है कि अपराध करने का तरीका section 302 के तहत है।)

- (1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए) MAHESH DATTA (Inspector) / POBN46 or
 - (2) Directed (Name of I.O.): (जांच अधिकारी का नाम): Bank (पद):
No. (नं.): to take up the investigation: (जांच करने परा में लेने के लिए) या था) or (या)
 - (3) Refused investigation due to (जांच के लिए) or (के कारण इकर किया था)
 - (4) Transferred to P.S. (शान): District (जिला)
on point of jurisdiction (को संवाधिकार के कारण हस्तांतरित)
- F.I.R. read over to the complainant / informant, admitted to the cost. (शिकायतकर्ता / सूचनाकर्ता को जाणकारी शिकायतकर्ता को दी गयी।) (शिकायतकर्ता / सूचनाकर्ता को जाणकारी दी गयी, सही दर्ज हुई माना गया) or (या) निमुद्रा
- R.O.A.C. (आर. ओ. ए. सी.)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

PUBLIC INTEREST LITIGATION NO. 72 OF 2010

Shri Anil Murlidhar Wadpaliwar,
aged about 54 years, Occupation :
Soical Worker, R/o. "Amrapali", 38,
New Ramdaspath, Nagpur

PETITIONER

...VERSUS...

- 1-A. The State of Maharashtra,
Through its Secretary, Urban
Development Department,
Mantralaya, Mumbai.
- 1-B The State of Maharashtra,
Through its Secretary, Industries,
Energy and Labour Department,
Mantralaya, Mumbai.
2. Direction of Town Planning,
Pune.
3. The Collector, Nagpur.
4. The Deputy Director of Town
Planning, Nagpur Division,
Nagpur.
5. The Assistant Director of Town
Planning, Nagpur Division,
Administrative Building, 2nd Floor,
Civil Lines, Nagpur.
6. Nagpur Improvement Trust,
Through its Chairman,
Railway Station Road,
Sadar, Nagpur.
7. The Commissioner of Police,
Police Commissionerate, Civil Lines,
Nagpur.

8. The Superintendent of Police,
(Rural), Nagpur, Tq. & Dist. Nagpur.
9. The Police Station Officer,
Police Station Kamptee,
Tq. Kamptee, Dist. Nagpur.
10. The Principal Chief Conservator
of Forest, Van Bhanwan, Civil Lines,
Nagpur.
11. Maa Umiya Audyogik Sahakari
Vasahat Maryadit, purported to be
a society registered under the
provisions of Maharashtra Cooperative
Societies Act, 1960, having its
Office at 92, Umiya Sadan,
Central Avenue Road, Nagpur,
through its Secretary.
12. Nagpur Metro Region Development
Authority, Mohan Nagar, Nagpur.....

RESPONDENTS

Shri S.P.Bhandarkar, Advocate for Petitioner.

Shri S.M.Uke, Additional Government Pleader, for Respondent nos. 1
to 5 and 7 to 10

Shri R.O.Chhabra, Advocate for Respondent No.6

Shri Uday Dastane, Advocate with Shri M.U.Dastane, Advocate for
Respondent No.11

CORAM: R. K. DESHPANDE AND
AMIT B. BORKAR, JJ.
DATE : 27th FEBRUARY, 2020.

ORAL JUDGMENT (P.C.)

1] The dispute in this public interest litigation concerns with various Khasra numbers from Mouza Kapsi (Bk.), Tarodi and Asoli, consisting of total area of 155.11 hectares i.e. 383.14 acres of land. The ownership of the

entire land vests in Respondent No.11 – Maa Umiya Audyogik Sahakari Vasahat Maryadit, a cooperative society registered under the Maharashtra Cooperative Societies Act, 1960, on the basis of the registered sale deeds.

2] Undisputedly, the entire area was reserved in the development plan for "Industrial and Transport Plaza" on 06.05.2000 and the notification issued to that effect came into force with effect from 15.07.2000. The reservation is marked as "modification M-5" in the development plan.

3] The stand of respondent No.3 Collector, Nagpur, is that on 23.10.1997, a resolution was passed by the Nagpur Improvement Trust for establishment of Transport Plaza and Industrial Estate and an advertisement was published inviting offers. Respondent No.11 Society was one of the offerers of the land in question for establishment of Transport Plaza and Industrial Estate. The Nagpur Improvement Trust granted approval for establishment of such project on 100 acres of land and therefore, respondent No.11 Society was requested to change the user of land from agriculture to industrial and transportation.

4] The main complaint in the petition is that Respondent No.11 Society lured the agriculturists by representing that the land is required for the project of Nagpur Improvement Trust for establishment of Industrial Estate and Transport Plaza in collaboration with it and the agriculturists were thus induced to sell the land to respondent No.11 Society for that purpose. Ultimately the Industrial Estate and Transport Plaza was not established and there was a fraud practiced in getting the sale deeds executed from various agriculturists.

5] It is not possible for us to entertain the dispute in respect of the registered sale deeds said to have been executed by various agriculturists in favour of Respondent No.11 Society. It is a matter of individual to challenge the registered sale deed, if at all executed on the basis of misrepresentation and fraud alleged to have been practised by Respondent No.11 Society in collusion with the Nagpur Improvement Trust. We leave this question to be agitated by the concerned in the appropriate proceedings and for the purposes of this public interest litigation, we consider the respondent No.11 society to be the owner of the property.

6] It is the further stand taken by Respondent No.3 Collector, Nagpur, in his affidavit that a proposal for conversion of alleged land admeasuring 33.66 hectares to be used for industrial purpose under Section 44(A) of the Maharashtra Land Revenue Code was submitted and accordingly, on 31.01.2001, sanad/ permission for using the said land for industrial purpose was granted. It is the further stand taken that respondent No.11 Society from time to time submitted the lay-out plan for being sanctioned to the Collector and it was forwarded to the Deputy Director of Town Planning for scrutiny and grant of sanction. The Deputy Director of Town Planning raised several objections to such proposal, which were ultimately not considered and no final order was passed. On 31.08.2010, the Nagpur Improvement Trust was declared as a Special Planning Authority for Metropolitan Area and since then the Collector ceased to have any authority to pass any order in respect thereof.

7] It is the stand taken by the Nagpur Improvement Trust in para 5 on affidavit that though there was willingness shown to have an agreement with the Nagpur Improvement Trust in respect of construction of Transport Nagar, the respondent No.11 Society never took any steps to get the

agreement executed and at no point of time there was any agreement entered into between the Nagpur Improvement Trust and respondent No.11 Society for construction of Transport Nagar, Industrial Estate or Transport Plaza.

8] It is the complaint made in the petition that the reservation in development plan for Industrial Estate and Transport Plaza on 06.05.2000 by issuing notification which was brought into force on 15.07.2000 was at the instance of respondent No.11 Society and such reservation was illegal. Our attention is invited to the dismissal of Writ Petition No. 4558 of 2005 on 21.06.2006, challenging such reservation in the development plan. The Special Leave Petition No.16709 of 2006, preferred against the decision of this Court, was dismissed by the Apex Court on 19.10.2006, holding that there was no reason to interfere. The review petition was also preferred and it was dismissed by the Apex Court on 06.02.2007 and as such the order attained the finality. It is; therefore, not possible for us to reopen the issue of legality or otherwise of the reservation marked as 'Modification M-5' in the development plan under the notification brought into force with effect from 15.07.2000.

9] The another complaint in the petition is about the unauthorized construction on the agricultural land in question, which has not been converted for industrial purpose by obtaining necessary permission from the competent authority. It is alleged that the construction of Industrial Estate and Transport Plaza has been carried out on the land in question without obtaining necessary permission from the competent authority. It is also the stand taken by the Nagpur Improvement that the inspection of the land in question was conducted and it was found that a board was displayed that, "नागपूर सुधार प्रन्यास द्वारा मंजूर". It is the further stand taken by the Nagpur Improvement Trust that a police complaint was made on 19.01.2009 for taking appropriate action against the respondent No.11. Society for carrying out unauthorized construction and illegal activities on the land in question.

10] In the light of the stand taken by the Nagpur Improvement Trust that it is not going ahead with the proposal to have a project of Transport City and Industrial Estate on the land in question, the relief claimed in prayer clause (b) of the petition does not at all survive. Similarly, prayer clause (b-i) claiming direction to withdraw the project

in question also does not survive because none of the authorities competent to carry out such project are either interested or have taken a stand to go ahead with such project.

11] So far as relief claimed in prayer clause (c) is concerned, it is to direct the respondents to remove or demolish unauthorized development made by respondent No.11 Society without obtaining appropriate permission. We find that the Nagpur Improvement Trust has already made a Police Complaint for registration of offences. We are told that from 04.03.2017 the area in question now falls within the jurisdiction of the Nagpur Metropolitan Region Development Authority and notices under Section 53 of the Maharashtra Regional and Town Planning Act are issued to 105 occupants in the area. We direct the said authority to continue with that process and to take the same to its logical end within a period of eight weeks in accordance with law.

12] Except the aforesaid direction, we do not find that any other further order can be passed in this petition. The same, therefore, stands disposed of.

13] All civil applications also stand disposed of.

JUDGE

JUDGE

0000

ग्रामपंचायत तरोडी

तह. कामठी, जि. नागपूर.

सौ. सितूतई न. द्विरणस्वैडे
सरपंचश्री. बंडू भा. ठाळरे
उपसरपंचश्री. ब्रम्हाळंद दे. स्वडसे
सचिव

❖ सदस्यगण ❖

श्री. प्रमोद ग. चिकटे

*

श्री. मनोज अ. चिकटे

*

सौ. सिंधूताई ना. चिकटे

*

सौ. सुनिता रा. कुपाले

*

सौ. सारिका प्र. सनकाडे

जावक क्र.

प्रति,

34 वनरक्षक (प्रा. नागपूर,

वनविभाग, नागपूर

विषय :- मौजा तरोडी वु. येथे शासकीय जमीन सर्वे नं. ८८ क्षेत्र १.६४ हेक्टर जमिनीवर मां उमिया औद्योगिक वसाहत यांनी अतिक्रमण तोडण्या बाबत

सहोदय

वरील विषयान्वये विनंती करण्यात येते की, ग्रामपंचायत तरोडी वु. अंतर्गत सर्वे नं. ८८ आराजी १.६४ हेक्टर जमीन मां उमिया औद्योगिक सहकारी वसाहत ना लागून आहे. हि शासकीय जमीन असून या जमिनीचा इतर उपयोग करण्या करिता ग्रामपंचायत तरोडी वु. मार्फत कोणत्याही प्रकारची परवानगी अथवा ना हरकत प्रमाणपत्र कुणालाही दिलेले नाही या जमिनीवर मां उमिया औद्योगिक सहकारी वसाहत यांनी लेआउट आखणी करून रस्ते व गडर लाईन व प्लाट टाकून विकलेले आहे व मोठे बांधकाम झालेला आहे.

उक्त खसरा हा शासकीय असून अतिक्रमण कडून हा मोकळा करण्यात यावा असे या पत्राद्वारे विनंती करण्यात येत आहे.

प्रतिलिपी :- १) मा. जिल्हा अधिकारी साहेब नागपूर यांना माहितीस सादर

२) मा. मुख्य कार्यकारी अधिकारी साहेब, जि. प. नागपूर यांना माहितीस सादर

Ritu H
सरपंच
ग्राम पंचायत तरोडी वु.

दिनांक : १०/११/२०१५

ग्रामपंचायत तरोडी

तह. कामठी, जि. नागपूर.

सौ. रितूताई न. धिरणखेडे
सरपंच

श्री. बंकू भा. ठाकरे
उपसरपंच

श्री. ब्रम्हानंद दे. खडसे
सचिव

❖ सदस्यगण ❖

श्री. प्रमोद ग. चिकटे

श्री. मनोज अ. चिकटे

सौ. सिंधूताई ना. चिकटे

सौ. सुनिता रा. कुपाले

सौ. सारिका प्र. सनकाडे

जाचक क्र.



प्रति,

अप्पर प्रधान मुख्य बनरक्षक तथा केंद्र स्थळ अधिकारी

रामजीर रोड सिविल लाईन, नागपूर

दिनांक : १९/१२/०१५

विषय :- मांजा तरोडी वु. येथे शासकीय जमीन सर्वे नं. ८८ क्षेत्र १.६४ हेक्टर जमिनीवर मां उमिया औद्योगिक वसाहत यांनी अतिक्रमण तोडण्या बाबत

महोदय

वरील विषयान्वये विनंती करण्यात येते की, ग्रामपंचायत तरोडी वु. अंतर्गत सर्वे नं. ८८ आराजी १.६४ हेक्टर जमीन मां उमिया औद्योगिक सहकारी वसाहत ला लागून आहे. हि शासकीय जमीन असून या जमिनीचा इतर उपयोग करण्या करिता ग्रामपंचायत तरोडी वु. मार्फत कोणत्याही प्रकारची परवानगी अथवा ना हरकत प्रमाणपत्र कुणालाही दिलेले नाही या जमिनीवर मां उमिया औद्योगिक सहकारी वसाहत यांनी लेआउट आखणी करून रस्ते व गडर लाईन व प्लाट टाकून विकलेले आहे व मोठे वांधकाम झालेला आहे.

उक्त खसरा हा शासकीय असून अतिक्रमण करून हा मोकळा करण्यात यावा असे या पत्राद्वारे विनंती करण्यात येत आहे.

प्रतिलिपी :- १) मा. जिल्हा अधिकारी साहेब नागपूर यांना माहितीस सादर

२) मा. मुख्य कार्यकारी अधिकारी साहेब, जि. प. नागपूर यांना माहितीस सादर

Ritu
उपसरपंच

ग्राम पंचायत तरोडी (वु)

१९/१२/१५

Ritu
१९/१२/१५
रुके जाचक लिपिक
उपसरपंच यांचे
कार्यालय म. रा. नागपूर

ग्रामपंचायत तरोडी

तह. कामठी, जि. नागपूर.

सौ. वित्ताई न. धिरणखेडे
सरपंच

श्री. बंडू भा. ठाकरे
उपसरपंच

श्री. ब्रम्हाळंद दे. खडसे
सचिव

❖ सदस्यगण ❖

श्री. प्रमोद ग. विकटे

*

श्री. मनोज अ. विकटे

*

सौ. सिंधूताई ना. विकटे

*

सौ. सुनिता रा. कुपाले

*

सौ. सारिका प्र. सनकाडे



जावक क्र.

प्रति,

मुख्य वनरक्षक (प्रो. दे.)

नागपूर वनसंरक्षण कार्यालय, नागपूर

विषय :- मौजा तरोडी बु. येथे शासकीय जमीन सर्वे नं. ८८ क्षेत्र १.६४ हेक्टर जमिनीवर मां उमिया औद्योगिक वसाहत यांनी अतिक्रमण तोडण्या बाबत

महोदय

वरील विषयान्वये विनंती करण्यात येते की, ग्रामपंचायत तरोडी बु. अंतर्गत सर्वे नं. ८८ आराजी १.६४ हेक्टर जमीन मां उमिया औद्योगिक सहकारी वसाहत ला लागून आहे. हि शासकीय जमीन असून या जमिनीचा इतर उपयोग करण्या करिता ग्रामपंचायत तरोडी बु. मार्फत कोणत्याही प्रकारची परवानगी अथवा ना हरकत प्रमाणपत्र कुणालाही दिलेले नाही या जमिनीवर मां उमिया औद्योगिक सहकारी वसाहत यांनी लेआउट आखणी करून रस्ते व गडर लाईन व प्लाट टाकून विकलेले आहे व मोठे बांधकाम झालेला आहे.

उक्त खसरा हा शासकीय असून अतिक्रमण कडून हा मोफळा करण्यात यावा असे या पत्राद्वारे विनंती करण्यात येत आहे.

प्रतिलिपी :- १) मा. जिल्हा अधिकारी साहेब नागपूर यांना माहितीस सादर

२) मा. मुख्य कार्यकारी अधिकारी साहेब, जि. प. नागपूर यांना माहितीस सादर

19/11/2016

आयक सिक
मुख्य वनसंरक्षक (प्रादेशिक)
नागपूर, यांचे कार्यालय

सरपंच
ग्राम पंचायत तरोडी (बु.)

दिनांक : १९/१२/०१५

ग्रामपंचायत तरोडी

तह. कामठी, जि. नागपूर.

सौ. रितूताई न. द्विवेणखेडे
सरपंच

श्री. बंडू भा. ठाकरे
उपसरपंच

श्री. ब्रह्मानंद दे. खडसे
सचिव

❖ सदस्यगण ❖

श्री. प्रमोद ग. चिकटे

*

श्री. मनोज अ. चिकटे

*

सौ. सिंधूताई ना. चिकटे

*

सौ. सुनिता रा. कुपाले

*

सौ. सारिका प्र. सनकाडे

जावक क्र.  १६४/२०१५

दिनांक : १९/१२/१५

प्रति,

मा. प्रादेशिक वनरक्षक विभाग

विषय :- मौजा तरोडी बु. येथे शासकीय जमीन सर्वे नं. ८८ क्षेत्र १.६४ हेक्टर जमिनीवर मां उमिया औद्योगिक वसाहत यांनी अतिक्रमण तोडण्या बाबत

सहोदय

वरील विषयान्वये विनंती करण्यात येते की, ग्रामपंचायत तरोडी बु. अंतर्गत सर्वे नं. ८८ आराजी १.६४ हेक्टर जमीन मां उमिया औद्योगिक सहकारी वसाहत ला लागून आहे. हि शासकीय जमीन असून या जमिनीचा इतर उपयोग करण्या करिता ग्रामपंचायत तरोडी बु. मार्फत कोणत्याही प्रकारची परवानगी अथवा ना हरकत प्रमाणपत्र कुणालाही दिलेले नाही या जमिनीवर मां उमिया औद्योगिक सहकारी वसाहत यांनी लेआउट आखणी करून रस्ते व गडर लाईन व प्लाट टाकून विकलेले आहे व मोठे बांधकाम झालेला आहे.

उक्त खसरा हा शासकीय असून अतिक्रमण कडून हा मोकळा करण्यात यावा असे या पत्राद्वारे विनंती करण्यात येत आहे.

प्रतिलिपी :- १) मा. जिल्हा अधिकारी साहेब नागपूर यांना माहितीस सादर

२) मा. मुख्य कार्यकारी अधिकारी साहेब, जि. प. नागपूर यांना माहितीस सादर

शेषात Enoposel No. FA/MH/IND/16347/2015


सचिव
ग्रामपंचायत तरोडी (ब.)

ग्रामपंचायत तरोडी

तह. कामठी, जि. नागपूर.
 तह. कामठी, जि. नागपूर.

सौ. रितुतार्जुन व. हिरणरवेंडे

श्री. बंडू भा. ठाकरे

श्री. ब्रम्हाजदू दे. खडसे

सौ. रितुतार्जुन व. हिरणरवेंडे

श्री. कभूतरचंभूठाकरे

श्री. ब्रम्हाजदू दे. खडसे

संपादन

उपसंपादन

सचिव



❖ सदस्यगण ❖

❖ सदस्यगण ❖

श्री. प्रमोद ग. चिकटे
 श्री. प्रमोद ग. चिकटे

श्री. मनोज अ. चिकटे
 श्री. मनोज अ. चिकटे

सौ. सिंधूताई ना. चिकटे
 सौ. सिंधूताई ना. चिकटे

सौ. सुनिता रा. कुपाले
 सौ. सुनिता रा. कुपाले

सौ. सारिका प्र. सनकाडे
 सौ. सारिका प्र. सनकाडे

जावक क्र. तह. कामठी, जि. नागपूर.
 जावक क्र. प्रती,

दिनांक : १/१/०९५
 दिनांक :

मा.
 ठाणेदार साहेब, पोलीस स्टेशन
 नंदनवन नागपूर,

विषय:- झुडपी जंगल (सरकारी जागेवर) पांघन रस्त्यावर अतिक्रमण
 केल्याबाबद,

संदर्भ:- माननीय जिल्हाधिकारी साहेब यांच्या पत्रानुसार, दि.२४/०८/२०१५
 नुसार,

महोदय:-
 उपरोक्त विषयाच्या अनुसंधाने आपणास कळविण्यात येते
 कि, ग्रामपंचायत तरोडी बु. येथील असलेल्या खसरा क्र. ८८ हा
 मालकी हक्काचे झुडपी जंगल पांघन रस्त्यावर अतिक्रमण केलेले आहे.
 करिता अतिक्रमण काढण्याची कारवाही करण्यात यावी हि विनंती.

— CAT —

- प्रत:- १) मा.जिल्हाधिकारी कार्यालय नागपूर यांना मा. सादर
 २) मा. उपअधीक्षक भूमी अभिलेख नागपूर यांना मा. सादर
 ३) मा. तहसीलदार साहेब कामठी यांना मा.सादर

दिनांक :- ०९/०९/२०१५

संपादन
 ग्राम पंचायत तरोडी (बु.)

सचिव
 ग्राम पंचायत तरोडी (बु.)



कार्यालय ग्रामपंचायत तरोडी (बु)



पंचायत समिती, कामठी, जि. प. नागपूर.

सौ. रितुताई न. हरिणखेडे

सरपंच

श्री बंडुजी भा. ठाकरे

उपसरपंच

श्री ए. श्री. खडवे

सचिव

● ग्रामपंचायत सदस्य ●

श्री प्रमोद ग. चिकटे, मनोज अं. चिकटे, सौ. सुनिता रा. कृपाले, सौ. सिंधुताई ना. चिकटे, सौ. सारिका प्र. सनकाडे

दिनांक : २६/१/२०१६

जावक क्र



प्रती,

मा. पोलीस आयुक्त

नागपूर आयुक्तालय, नागपूर शहर.

विषय :- मौजा तरोडी (बु.) खसरा क्र. ८८, पं.ह.नं. ३३, आराजी १.६४ हे. आर. या महाराष्ट्र शासन गट ग्रा. पं. तरोडी (बु.) च्या मालकी जागेचे सीमांकन करणेकरिता पुरेसा पोलीस बंदोबस्त मिळणेबाबत.

संदर्भ :- मा. जिल्हा अधीक्षक भूमी अभिलेख, नागपूर यांचे पत्र क्र. भू-५/एस. व्ही २३/मौ. तरोडी (बु.) कावी - १३१०/१६दि. १८.०८.२०१६

महोदय,

उपरोक्त विषयाच्या अनुषंगाने आपणास सविनय कळविण्यात येते की, मौजा तरोडी (बु.) खसरा क्र. ८८ पं.ह.नं. ३३ आराजी १.६४ हे. आर. या महाराष्ट्र शासन गट ग्रामपंचायत तरोडी (बु.) ता. कामठी, जि. नागपूर च्या मालकीची जागा आहे. मा. जिल्हा अधीक्षक भूमी अभिलेख, नागपूर यांचे संदर्भीय पत्रान्वये उक्त जागेचे सीमांकन दि. १.१०.२०१६ रोजी सकाळी १०.०० ते सायं. ५.०० पर्यंत करण्यात येणार आहे.

करिता सदर जागेचे सीमांकन करतांना गावातील शांतता व सुव्यवस्था अबाधित राखण्याकरिता आपले मार्फत आवश्यक पोलीस बंदोबस्त (१ PSI, २ Gents/ २ Ladies Constable) ग्रामपंचायत तरोडी (बु.) ता. कामठी, जि. नागपूर यांना पुरविण्यात यावा.

सदरच्या पोलीस बंदोबस्ताकरिता लागणारी शासकीय रक्कम ग्रा. पं. तरोडी (बु.) (ता. कामठी जि. नागपूर) भरणा करण्यास तयार आहे.

तरी महोदय, तातडीने आवश्यक मागणीप्रमाणे बंदोबस्त त्वरित पुरविण्यात यावा, जेणेकरून सदरच्या जागेची सीमांकनाची कार्यवाही पूर्ण करण्यास मदत होईल.

सहपत्र :- मोजणीची 'क' प्रत माहितीस

०.११.१६
सरपंच
ग्राम पंचायत तरोडी (बु.)
(सौ. रितुताई नरेंद्र हरिणखेडे)
ग्रामपंचायत तरोडी (बु.)
ता. कामठी, जि. नागपूर
मो. नं. ९२२६९८९७३२

(मागे पहा)

कार्यालय ग्रामपंचायत - तरोडी(बु.)

पंचायत समिती कामठी, जि.प. नागपूर.

सा. रितुताई न. हरिणखेडे
सरपंच

श्री. बंडुजी भा. ठाकरे
उपसरपंच

श्री. विकास भो. शहारे
सचिव

: ग्रामपंचायत सदस्य :

श्री. प्रमोद गं. चिक्टे, श्री. मनोज अं. चिक्टे, सा. सुनिता रा. कृपाले, सा. सिंधुताई ना. चिक्टे, सा. सारीका प्र. सनकाडे

दिनांक: _____

दि. २०/०५/२०१७



मा. पोलीस निरीक्षक साहेब,
पोलीस स्टेशन कळमना.

अर्जदार :- सचिव ग्राम पंचायत तरोडी(बुज).

गैरअर्जदार :- मां. उमिथा औद्योगिक सहकारी वसाहत

अध्यक्ष - श्री जीवराज रतनशी पटेल.

विषय :- मौजा तरोडी (बुज) येथील सर्वे नं. ८८ जागेवर अतिक्रमण करून बांधकाम करणाऱ्या विरुद्ध कायदेशीर कारवाई करणेबाबत.

संदर्भ:-

१) मा. सरपंच/सचिव यांचे पत्र क्र. ६५/दि. ०९/०९/२०१५

२) मा. सहाय्यक वन संरक्षक (तेंदू व कॅम्पा) नागपूर वन विभाग नागपूर यांचा अहवाल १००३, दि. ०२/०२/२०१६

३) मा. उपअधिक्षक भूमी अभिलेख, क. प्रत दि. २१/०५/२०१६

४) मा. तहसीलदार कामठी यांचा अहवाल - १४०/दि. ०४/०५/२०१७

५) महाराष्ट्र शासन परिपत्रक दि. ७ सप्टे २०१०

६) ग्रा.पं. तरोडी (बुज) मासिक सभा ठराव क्र. १, दि. १२/०५/२०१७.

महोदय,

संदर्भिय विषयांन्वये सविनय कळविण्यात येते कि, मौजा तरोडी (बुज) पं.ह.नं. ३३, सर्वे नं. ८८, १.६४ हे. आर जमीन महाराष्ट्र सरकार, ग्रुप ग्रामपंचायत तरोडी (बुज) झुडपी जंगल सार्वजनिक चराई जडावू लाकूड करिता ७/१२ प्रमाणे मुकरर आहे.

सदर सर्वे नं. ८८ वर अतिक्रमण करून बांधकाम झाल्याबाबत सरपंच/सचिव यांनी दि. ०९/०९/२०१५ चे पत्रान्वये आपणास कळविले आहे. मा. सहाय्यक वन संरक्षक (तेंदू व कॅम्पा)

PTO

नागपूर वन विभाग नागपूर यांचा अहवाल दि.०२/०२/२०१७ नुसार सदर सर्वे नं.८८ टाइल प्रा.लि.चे बांधकाम व रस्त्याचे अतिक्रमण आहे नमूद आहे.

मा.उपअधीक्षक भूमी अभिलेख कामठी यांनी दि.२१/०५/२०१६ रोजी फेरमोजणी च्या 'क' प्रतीनुसार व मा तहसीलदार कामठी यांचे दि.०४/०५/२०१७ चे अहवालनुसार मौजा तरोडी (बुज) सर्वे नं.८८.आराजी १.६४ हे.आर जागेपैकी २३१२ चौ.मी.जागेवर मॉ. उमिया सहकारी वसाहत मर्यादित तर्फे -अध्यक्ष जीवराज रतनजी पटेल यांनी अतिक्रमण करून बांधकाम केले आहे असे नमूद आहे.

महाराष्ट्र शासन परिपत्रक दि.७ सप्टेंबर २०१० चे परिपत्रकानुसार अतिक्रमण झालेली जमीन ज्या शासकीय अधिकारी, कर्मचारी यांचे अखत्यारीत आहे.त्यांनी सदर बाबत फिर्याद करावे असे नमूद आहे सदर अतिक्रमण काढणेबाबत. ग्रा.पं.ने दि.३०/१२/२०१५, दि.०५/०१/२०१६, दि.११/०१/२०१६ चे नोटीसिने टीनशेड हटविणेबाबत कळविले आहे.

ग्रा.पं. तरोडी(बुज)कडून अतिक्रमण (टीनशेड) हटविण्याबाबत (३)तिन नोटीस देऊनही अतिक्रमण न हटविल्यामुळे ग्रा.पं. तरोडी (बुज)ने विशेष मासिक सभा घेऊन ठराव क्र १ दि.१२/०५/२०१७ ने ठरविले कि,मौजा तरोडी(बुज) सर्वे नं.८८.आराजी १.६४ हे.आर जागेपैकी २३१२ चौ.मी.जागेवर मॉ. उमिया सहकारी वसाहत मर्यादित तर्फे -अध्यक्ष जीवराज रतनजी पटेल यांनी अतिक्रमण करून बांधकाम केले आहे. तरी अतिक्रमण करून बांधकाम करणाऱ्या विरुद्ध वरील संदर्भिय पत्रान्वये कायदेशीर कारवाई करण्यात यावी हि विनंती.

करिता माहितीस सविनय सादर.

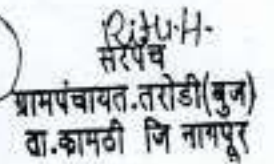
➤ सल्लपत्र:-

- १)मा.सरपंच/सचिव यांचे पत्र क्र.६५/ दि.०९/०९/२०१५
- २)मा.सहाय्यक वन संरक्षक (तेंदू व कॅम्पा) नागपूर वन विभाग नागपूर यांचा अहवाल १००३,दि.०२/०२/२०१६
- ३)मा.उपअधीक्षक भूमी अभिलेख क.प्रत दि.२१/०५/२०१६
- ४)मा.तहसीलदार कामठी यांचा अहवाल -१४०/दि.०४/०५/२०१७
- ५)महाराष्ट्र शासन परिपत्रक दि.७ सप्टे २०१०
- ६)ग्रा.पं. तरोडी (बुज)मासिक सभा ठराव क्र.१ दि.१२/०५/२०१७

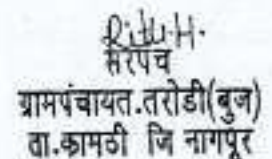
➤ प्रतिलिपो:-

- १)मा. उपमुख्य कार्यकारी अधिकारी पंचायत जि.प.नागपूर
- २)मा.तहसीलदार, तहसील कार्यालय कामठी
- ३)मा.गट विकास अधिकारी प.स.कामठी.


सचिव
ग्रामपंचायत.तरोडी(बुज)
ता.कामठी जि.नागपूर


Ritu H.
सरपंच
ग्रामपंचायत.तरोडी(बुज)
ता.कामठी जि.नागपूर


सचिव
ग्रामपंचायत.तरोडी(बुज)
ता.कामठी जि.नागपूर


Ritu H.
सरपंच
ग्रामपंचायत.तरोडी(बुज)
ता.कामठी जि.नागपूर

आज दि. 2/5/2017 रोजी सकाळी 4.00 वाजता सौजा तरोडी (क.) येथील स.क्र. 88, आ. 1.64 हे. आर या जमिनीवरच्या अतिक्रमणाबाबत सा. जिल्हाधिकारी, नागपूर यांनी क्र. राजस्व/ब 3/अर्ज/कावि 684/2016 दि. 20/8/2016 च्या पत्राबबबबे दिलेल्या निर्देशाप्रमाणे सौका पाहणी करव्वाट आली. सौका पाहणी करताना खालील बाबी निदर्शनास आल्या.

- ① सौजा तरोडी (क.) प.ट.नं 33 येथील उमियाँ धाम परिसरात मंदिराचे दक्षिण दिशेला रस्ता आहे. सडक रस्त्यावरून उजव्या हाताला वळून पश्चिम दिशेने गेल्यास पश्चिम-उत्तर रस्ता आहे. सडक रस्त्याच्या पूर्वकडील बाजूला क्षेत्र स.क्र. 88 व 89 आहे.
- ② स.क्र. 88, आ. 1.64 हे. आर व प्रचलित 7/12 अभिलेखाप्रमाणे "सधरापूर सरकार ग्रुप ग्रामपंचायत तरोडी (क.)" यांच्या नावाने अद्युन स.क्र. 89, आ. व 89 व. एकूण आराजी 2.63 हे. आर वी क्षेत्रजमीन "मौ उमियाँ सरकारी वसाहत मर्या. तर्फे अध्यक्ष निवराज रतनशी पटेल" यांच्या नावाने आहे.
- ③ स.क्र. 88 ची पाहणी केली असता सडक स.क्र. च्य उत्तरेकडे स.क्र. 87 अद्युन स.क्र. 87 वी क्षेत्रजमीन "मौ उमियाँ सरकारी वसाहत मर्या. तर्फे अध्यक्ष निवराज रतनशी पटेल" यांच्या नावाने आहे. स.क्र. 88 च्या पूर्वेला सौजा आवोलीची शिव आहे. तसेच सडक स.क्र. च्या दक्षिणेला स.क्र. 89 आहे. स.क्र. 88 च्या पश्चिमेला स.क्र. 86, आ. 2.02 हे. आर वी क्षेत्रजमीन आहे.

रोजीच्या फेरमोजणीच्या 'क' नुसार मोक्यावर स.क्र. 88, आ. 1.64 हे आर्र जमिनीवर एकूण 2312 चौ.मी. जागेवर बांधकाम अवघ्याचे दिसुन आले.

5) प्रचलित 7/12 नुसार शेत स.क्र. 88 चे क्षेत्र 1.64 हे आर अवुन प्रचलित नकाशाचे क्षेत्र 1.06 हे आर आले. प्रचलित 7/12 व नकाशानुसार 0.58 हे आर एवढ्या क्षेत्राची तफावत स.क्र. 88 मध्ये दिसुन येते.

6) दि 21/5/2016 रोजीच्या फेरमोजणीचे सीमांकन दि-11/10/2016 रोजी फरष्यात आलेले आहे.

7) स.क्र. 88 या जमिनीवर बांधकाम क्षेत्र 2312 चौ.मी. वगळुन उर्वरित जमीन 'अवयवियतीत' मोकळी आहे.

सदर पंचनामा सायंकाळी 4:00 वाजता सुरु करुन सायंकाळी 5:30 वाजता संपवण्यात आला. सदर मोक्या पंचनामा करतेवेळेस खालील अधिकारी/कर्मचारी हजर होते:

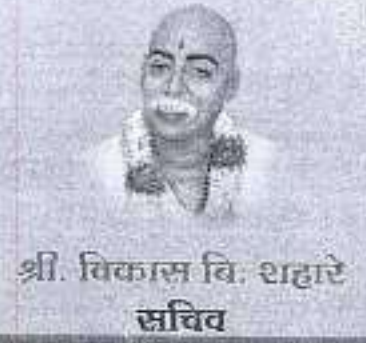
ज.क्र.	नाव	पद	स्वाक्षरी
1)	श्री लखिन जोसादी	सहाय्यदार कामगार	[Signature]
2)	गणेश जगदाळे	ना.गव कामगार	[Signature]
3)	अ.जी. दोडुनकर	उ.अ.मु.अ. कामगार	[Signature]
4)	एच.ए. कुंभार	मुख्यांक, उ.अ.मु.अ. कामगार	[Signature]
5)	अ. अ. गंगेशवार	मुख्यांक/अधिकारी दिप्यारी	[Signature]
6)	पी. अ. खात्री	सहाय्यक कामगार	[Signature]
7)	ए. ए. व. शबरे		

- ग्रामचेवक 25/5/2016

कार्यालय ग्रामपंचायत तरोडी (बु.)

त. कामठी, जि. नागपूर.

श्री. अमोल गणपतराव महाळ्हे
उपसरपंच



श्री. विकास वि. शहारे
सरपंच

अरविंद हारेभाऊ फुलडोले
सरपंच

स्य गण : श्री. बंडू भा. ठाकरे, सौ. पल्लवी सुरेंद्र हरीणखेडे, सौ. भीमा बालाजी झोडापे, सौ. मंगला गोपीचंद चिकटे, सौ. रुपाली शिवचरण पिंपळकर, सौ. उज्वला उमेश चिकटे



दिनांक : ११/१०/१८

मा, जिल्हाधिकारी साहेब,
जिल्हाधिकारी कार्यालय नागपूर

विषय :- मौजा तरोडी (बु) सर्वे नं. ८८ जमीन ग्रा. पं. ला देनेबाबत.
महोदय,

उपरोक्त विषयान्वये सविनय कळविण्यात येते की, मौजा तरोडी (बु) सर्वे नं. ८८, १.६४ हे. आर जमीन ७/१२ नुसार महाराष्ट्र सरकार ग्रुप ग्रामपंचायत तरोडी (बु) असून झुडपी जंगल जि. प. नोंदीप्रमाणे सार्वजनिक चराई, जडावू लाकूड करिता मूकरर आहे.

मौजा तरोडी (बु) गाव शहरालगत असल्याने गावाची लोकसंख्या वाढत आहे. त्यामुळे गावात पट्टे वाटप, सभामंडप, खेळाचे मैदान, इत्यादी विकास कामासाठी सदर सर्वे नं. ८८ ची आवश्यकता आहे.

तरि सर्वे नं. ८८ ग्रा. पं. तरोडी (बु) ला देण्यात यावे हि विनंती.
करिता माहितीस सविनय सादर.

सहपत्र :- ठरावाची सत्यप्रत

प्रतिलिपी :-

- १) मा. उपविभागीय अधिकारी उपविभागीय कार्यालय मौदा.
- २) मा. तहसीलदार साहेब तहसील कार्यालय मौदा.

श्री. अमोल गणपतराव महाळ्हे
उपसरपंच

श्री. विकास वि. शहारे
सरपंच

श्री. अमोल गणपतराव महाळ्हे
उपसरपंच

श्री. विकास वि. शहारे
सरपंच

श्री. अमोल गणपतराव महाळ्हे
उपसरपंच



ग्रामपंचायत - तरोडी बु.

प्रोसेडिंग बुक (कारवाई बुक)

तहसील - कामठी

जिल्हा - नागपुर

सन २०१८ - २०१९

नंबरसभेचा वा. दि. व तारीख	हजर सभासदा ची नावे	उठावाचा मसुदा	विषय क्र. ९/३	मौजा तरोडी (बु) सर्वे नं. ८८ जमीन ग्रा. पं. ला देनेबाबत.	मूचक/अ नुमांक	घोडक्यात चर्चा		पतदान			उठाव पास किंवा नापास	सावि वाढ माग	अधिकार्याचा सही	
						आज दि. २३/०८/२०१८ ला ग्रा.पं. कार्यालय येथे सकाळी १०.०० वा. ग्रामसभा सभा मा. श्री. अरविंद हरिभाऊ फुलझेले (सरपंच) यांच्या अध्यक्षते खाली घेण्यात येत आहे.	वरील विषयावर चर्चा करण्यात आली. विषयान्वये मौजा तरोडी (बु) सर्वे नं. ८८, १.६४ हे आर जमीन ७/१२ नुसार महाराष्ट्र सरकार गुण ग्रामपंचायत तरोडी (बु) असून झुडपी जंगल जि. प. नोंदीग्रामणे सार्वजनिक चार्ज, जडावू लाकूड करिता मुकरर आहे.	मौजा तरोडी (बु) गाव शहरालगत असल्याने गावाची लोकसंख्या वाढत आहे. त्यामुळे गावासाठी पट्टे वाटप, सभामंडप, खेळाचे मैदान, इत्यादी विकास कामासाठी सदर सर्वे नं. ८८ ची आवश्यकता आहे. तरी सर्वे नं. ८८ ग्रा. पं. तरोडी (बु) ला देण्यात यावे असे सभेनी ठरविले. उठाव मंजूर.	श्री. अरविंद हरिभाऊ फुलझेले	श्री. अरविंद हरिभाऊ फुलझेले				श्री. अरविंद हरिभाऊ फुलझेले
२३/०८/ २०१८	ग्रामसभा हजेरी राजिस्टर ग्रामणे													

श्री. अरविंद
हरिभाऊ
फुलझेले

श्री. अरविंद
हरिभाऊ
फुलझेले

Government of Maharashtra

By Speed Post

No. FLD-2019/C.R.324/F-10
 Revenue and Forest Department,
 Mantralaya, Mumbai- 400 032.
 Date: 29/05/2023

08 JUN 2023
 To,
 Regional Officer (Central),
 Integrated Regional Office,
 Ministry of Environment, Forests & Climate Change,
 Government of India,
 Ground Floor, East Wing,
 New Secretariat Building, Civil Lines,
 Nagpur-440 001.


FC-Complaint
 24805

Sub.:- Encroachment by Shri. Jivraj Patel, Director of Maa. Umiya Audtyogik Vasahat Maryadit of the agricultural field property bearing Khasara no.88 admeasuring 1.64 ha. situated at Mauza Tarodi (Bu) Tehsil Kamptee, Dist. Nagpur, owned and possessed by the Govt. of Maharashtra and the same is reserved for forest purpose- regarding

Ref: 1. Your Office Letter No. FC-Comp-82/RON/2022-NGP/10627, Dt.23.11.2022
 2. APCCF & Nodal Officer Office Letter No. Desk-17/Nodal/Complaint/383 /23-24, Dt.10.05.2023

Government of India vide letter has forwarded a complaint regarding proposal mentioned under subject above. Accordingly, the detail report of Deputy Conservator of Forests (T), Nagpur has been forwarded by the Office of the Addl. PCCF and Nodal Officer vide letter under reference no. 2.

2. Report submitted by the APCCF & Nodal Officer office and Deputy Conservator of Forests (T), Nagpur vide letter reference no. 2 is self-explanatory and the Government of Maharashtra concurs with the same. The report of the Deputy Conservator of Forests (T), Nagpur is enclosed for perusal and further necessary action in the matter.


 (Ganesh Jadhao)
 Under Secretary to
 the Government of Maharashtra

~~Encl: As above~~
 Encl: As above.

Copy to:

1. Additional Principal Chief Conservator of Forests and Nodal Officer, Nagpur.
2. Chief Conservator of Forests (T), Nagpur.



महाराष्ट्र शासन

Office of The Principal Chief Conservator of Forest, (HoFF) Maharashtra State,
Rangiri Road, Civil Lines, Nagpur 440 001.

Office of The Additional Principal Chief Conservator of Forests And Nodal Officer, Maharashtra State,
Rangiri Road, Civil Lines, Nagpur 440 001.

0717-2556916

Email: apccf@mah.gov.in

Speed Post/Email

No. Desk-17/Nodal Nagpur/Complaint/383/23-24
Nagpur - 440 001 Dated 10.05.2023

To:
The Principal Secretary (Forests),
Revenue and Forest Department,
Maharajya, Mumbai-32.

Sub: Encroachment by Shri. Jivraj Patel, Director of Maa Umajya Audyogik Vasahat
Maryadi of the agricultural field property bearing Khasara no.88 admeasuring 1.64
ha situated at Mauza Farodi (Bu) Tehsil Kamptee, Dist. Nagpur, owned and
possessed by the Govt. of Maharashtra and the same is reserved for forest purpose
regarding.

Ref: 1. Govt. of India letter no. FC-Comp-82/RON/2022-NGP/10627, dtd.23.11.2022
2. Chief Conservator of Forests (T) Nagpur letter no. Desk-10/1 and/C.R./897/23-23,
Dtd.03.05.2023.

The Govt. of India vide letter under reference 1 has forwarded a complaint regarding
proposal mentioned under subject above. Accordingly the detail report of Deputy Conservator of
Forests (T) Nagpur has been forwarded by Chief Conservator of Forests (T) Nagpur vide letter
under reference 2 this office for onward submission.

The report of Deputy Conservator of Forests (T) Nagpur is enclosed for perusal and further
necessary action. It is requested that the same please be forwarded to Integrated Regional Office,
Ministry of Environment Forests and Climate Change, Civil Lines, Nagpur.

Encl: As above

(Dr. Kumaraswamy S.R.)
Deputy Conservator of Forests (FC/A)



महाराष्ट्र शासन
वन विभाग

मुख्य वनसंरक्षक (प्रादेशिक), नागपूर वनवृत्त, नागपूर यांचे कार्यालय

(वि.एस.एन.एल. लक्ष्मी संचार इमारत, कस्तुरबाई पार्क समोर, नागपूर 440 001.)
(Land Line No - 0712-2564569, Email-id : co@nagpur@mahaforest.gov.in)

क्र.कक्ष-10/जमीन/प्र.क्र./897/2022-23/ 147

दिनांक : 03 मे 2023

प्रति,

अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी,
महाराष्ट्र राज्य, नागपूर.

विषय:- Encroachment by Shri. Jivraj Patel, Director of Maa Umaiya Audyogik Vasahat Maryadit of the agricultural field property bearing Khasara no.88 admeasuring 1.64 ha. situated at Mauza Tarodi (Bu) Tehsil Kamptee, Dist. Nagpur, owned and possessed by the Govt. of Maharashtra and the same is reserved for forest purpose- regarding.

- संदर्भ:-**
- 1) या कार्यालयाचे पत्र क्र कक्ष-10/जमीन/प्र.क्र.897/1737, दिनांक 31/01/2023.
 - 2) आपले कडील पत्र क्र कक्ष-17/नोडल/3543, दिनांक 28/03/2023.
 - 3) या कार्यालयाचे पत्र क्र कक्ष-10/जमीन/प्र.क्र.897/36, दिनांक 05/04/2023.
 - 4) उपवनसंरक्षक नागपूर वनविभाग, नागपूर यांचे कार्यालयाचे पत्र क्र कक्ष-11/वनसंवर्धन/49, दि. 18/04/2023.

विषयांकित प्रकरणी केंद्र शासनाचे पत्र क्र FC-Comp-82/RON/2022-NGP/10627, दिनांक 23/11/2022

अन्वये सदर जमिनीची वस्तुस्थिती अहवाल सादर करणेबाबत कळविले असता या कार्यालयाचे संदर्भिय पत्र क्र 1 अन्वये केंद्र शासन पत्रात नमुद केलेप्रमाणे सदर जमिनीची वस्तुस्थिती अहवाल आपले कार्यालयास सादर करण्यात आला.

आपले कार्यालयाचे संदर्भिय पत्र क्र 2 अन्वये प्रकरणी अहवाल vernacular language मध्ये सादर करणेबाबत कळविले. त्याअनुषंगाने या कार्यालयाचे संदर्भिय पत्र क्र 3 अन्वये उपवनसंरक्षक नागपूर वनविभाग, नागपूर यांना सदरचा वस्तुस्थिती अहवाल vernacular language मध्ये सादर करणेबाबत कळविले असता संदर्भिय पत्र क्र 4 अन्वये उपवनसंरक्षक नागपूर यांनी सदर जमिनीची वस्तुस्थिती अहवाल सादर केलेला आहे.

तरी सदर अहवालाचे संस्करण करून अहवाल आपणाकडे पुढील कार्यवाहीस सादर करण्यात येत आहे.

सहपत्र:- वरिलप्रमाणे

(Signature)

(रंगनाथ नाईकडे)
मुख्य वनसंरक्षक (प्रा),
नागपूर वनवृत्त, नागपूर

प्रतिलिपी:- उपवनसंरक्षक, नागपूर वनविभाग, नागपूर यांना माहितीस्तव.

प्रतिलिपी:- अध्यक्ष, मे.माँ.उमिया औद्योगिक सहकारी वसाहत मर्या., कापसी (बु), ता.कामटी, जि.नागपूर यांना माहितीस अग्रेषित.

Office of the Deputy Conservator of Forests

Division Nagpur

(New Administrative Building, VANBHAVAN, Near. Government Press, Zero Miles, CIVIL Lines, Nagpur-440001,
Tele No.0712 2565624, E-mail id - dycfnagpur@mahaforest.gov.in)

Subject: - Encroachment by Shri. Jivraj Patel, Director of Maa Umiya Adhyogik Vasahat Maryadit of the agricultural field property bearing Khasara No.88 admeasuring 1.64 ha. situated at Mauza Tarodi (Bu), Tehsil Kamptee, Dist. Nagpur owned and possessed by the Government of Maharashtra and the same is reserved for forest purpose- regarding.

Desk-11/Conservation/CR.514/2022-23/ 49

Dated, Nagpur 18/04/2023

To,
The Chief Conservator of Forests,
Nagpur Circle.

Ref: - 1. Government of India letter No. FC-Comp-82/RON/2022-NGP/10627, Dated: 23.11.2022.
2. Deputy Conservator of Forests (FCA), letter No.Desk-17/Nodal/Nagpur/Complaint/3543/22-23,
Dated 28/03/2023.

Sir,

With reference to above, it is submitted that this office was directed to submit factual report with respect to said land. Accordingly, after examination of the documents related to the proposal and other documents available in this office, factual report with regard to the said land is submitted as under: -

- 1) As per revenue records, land in survey no. 88 having an area of 1.64 ha. in Mauja Tarodi (Bu.), Tal. Kamthi, P.H.No.33 is recorded in 7/12 extract in the name of Government of Maharashtra, Group Gram Panchayat, Tarodi (Bu.) as "Zudpi Jungle" reserved for public grazing and wood fetching. This khasra is currently in-charge of the Revenue Department. For being recorded as Zudpi Jungle in revenue records, the provisions of the Forest (Conservation) Act, 1980 are attracted.
- 2) As the said area is recorded as "zudpi jungle" in the revenue records, it was registered online on the environment portal on 03.11.2015 under Section 2 of the Forest (Conservation) Act, 1980. As per the instructions received on the environment portal, the user agency submitted detailed proposal for the diversion of the said zudpi jungle land having an area of 1.64 ha. to Dycf Nagpur office for submission to the Central Government for the use of "Transport City and Industrial Estate".
- 3) In the said matter, Assistant Conservator of Forests (Tendu and CAMPA), Nagpur Forest Division, Nagpur on dated 21/1/2016 along with field officers, and other employees visited the area. In order to determine the exact location of this Survey No.88, in Mauje Tarodi (Bu.), measurements were done from the railway line in the south to village boundary (Gaon Shive) as per the village map. According to the report of the Assistant Conservator of Forests (Tendu and Campa), Nagpur Forest Division, Umiya Textile was found to have encroached 55 meters east-west and 41 meters north-south by way of pakka construction, Similarly, in the west of the construction, in Survey no.88 encroachment for kachha road running in north-south direction of 15x10 meters was noticed. Similarly, electric line has also been laid through this Survey no.88.
4. At the time of the above spot inspection, Upsarpanch of Gram Panchayat, Tarodi (Bu) and members were also present. They made available (xerox) copy of measurement done by Department of Land Records. Maoja Tarodi (Bu), Tal; Kamthi, P.H. No. 33, Survey No. 88 is bounded by:

- A. In the east --- village limits of Asoli village
- B. In the west --- Survey No. 86 Mouje- Tarodi (Bu)

- C. in the north --- Survey No. 87 Mouja -Tarodi (Bu)
- D. In the south --- Survey No. 85 & 89A, Mouja- Tarodi (Bu)
5. As seen from the Deputy Superintendent, Land Records, Kamthi letter no. abhilekh/Tarodi(kh)/zudpi 2015/6563, dated 8/12/2015, that as per 1979-80 consolidation in the column "original & other rights" this land is recorded as zudpi jungle. It had gat no.111, area 1.64 ha. According to the settlement, this survey number had consolidation no. 34-40, and area being 43.83 acres. As per 1979-80 village maps in the scale 1:5000, the area of this survey no. 88 is 1.64 ha. as given in 7/12 extract. But on the basis of village map, the area comes to 1.122 ha.
6. In the measurement report in form 'C' copy issued by the Deputy Superintendent, Land Records, 1.06 ha area is mentioned. Therefore, due to mismatch between the areas mentioned in 'C' copy and that in 7/12 extract, as recorded, action to fix the boundary could not be taken.
7. As mentioned in Government of Maharashtra gazette dated 24.3.2003, notification issued on 06.05.2000 under section 20(4) of Maharashtra Regional and Town Planning Act, 1966 with regard to changes in the list M-5, Mouje Kapsi (khurd) Survey no. 11 to 18, 38, 43 to 48, 52 to 56, mouje Tarodi Survey no. 71 to 75, 77 to 81 (all parts), 86 to 88, 89A, 89B, 90 and mouje Asoli Survey No.92,93,105,106 are notified as 'Transport City and Industrial Estate' by the Urban Development Department no. TPS-2402-313-PK 137 dated 30-06-2003. This includes zudpi jungle in Survey no,88, area 1.64 ha., Mouje- Tarodi (Bu), Tal-Kamthi, PH No.33.
8. Vide Government of Maharashtra Industry, Energy, and Labour Department Resolution no. IES 2001/(7575)/Industry-18, dated 09/06/2003 and IES 2001/(7575)/ Industry-18 dated 17.12.2003, Administrative approval has been accorded.
9. With regard to making available this land to the Chairman, Maa Umiya Audyogik Sahkari Vasahat Limited, Kapsi (Bk), Nagpur, No Objection Certificate issued vide their office letter no. Revenue/b-1/kavi-1171/2006 dated 06/10/2006 by the Collector, Nagpur has been sent to the Deputy Conservator of Forests, Nagpur.
10. Gram Panchayat Tarodi (Burad) in their monthly meeting held on 22/03/2021, after discussion, has passed resolution giving NOC for the establishment of 'Transport City and Industrial Estate' in the said land.
11. In accordance with the guidelines issued under section 2 of the Forest (Conservation) Act 1980, report in Form-II regarding violation done in respect of the said land proposed by the Sanstha has been submitted to the Central Government through proper channel duly signed on the related documents.
12. After due consideration, the said proposal Central Government has accorded in-principle approval to the proposal vide their office no. FC-1/MH-195/2020-NGP/9001 dated 13.12.2021 with certain conditions.
13. As per condition no. (iii) (b), alternate land to the tune of 1.64 ha out of 2.43 ha. of private farm land adjoining forest area in mouje-Nagazari, PH No. 49, Tal-Arvi Dist. Wardha has been transferred to and mutated in the name of the Forest Department; and Rs.11,97,287/- towards compensatory afforestation, and also Rs.10,26,640/- towards Net Present Value has been deposited with the Central Government.

Accordingly, action has been taken to submit the proposal to the Central Government through proper channel for according final approval under sec.2 of the Forest (Conservation) Act, 1980 for diversion of the said land for the use of 'Transport City and Industrial Estate' by the User (Project) Agency.

The issues referred to in the letter dated 27/09/2022 addressed to the Central Government and senior officers of the Forest Department by Shri Devchand Karemore appears to relate to sec.53 of the Maharashtra Gram Panchayat Act, 1959 regarding obstruction and encroachment on public roads and open spaces. The application appears to relate for action for removal of encroachment under this Act.

357

It is seen that the Hon'ble Nagpur Bench of Bombay High Court in Writ Petition no.5343/19 filed by Shri. Develchand Karemore, have directed the Collector, Nagpur to dispose of the matter within 3 months vide their order dated 26/07/2022.

Factual report, as above, is submitted herewith for information and necessary action.

BZ
(Dr. Bharat Singh Hada)
Deputy Conservator of Forests,
Nagpur Forest Division, Nagpur.

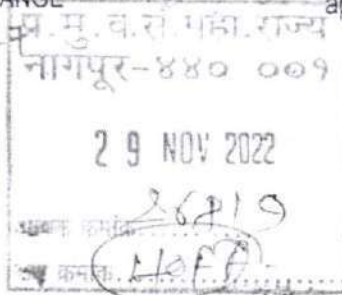
Copy submitted to the Additional Principal Chief Conservator of Forests & Nodal Officer, Maharashtra State, Nagpur, Nagpur for information.



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS &
CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
apccfcentral-ngp-mef@gov.in
Dated: 23.11.2022

F. No. FC-COMP-82/RON/2022-NGP/ 1062



To,

The Principal Secretary (Forests),
Revenue and Forest Department,
Hutatma Rajguru Chowk
Madam Cama Marg
Mantralaya, Mumbai - 400032.

97
APCCF (Nodal)
PI-examine & rel-ly
L-20
2/11/22
PCCF (HoFF)
2/11/22

Sub: Encroachment by Shri Jivraj Patel, Director of Maa Umaiya Audyogik Vasahat Maryadit of the agricultural field property bearing Khasra no. 88 admeasuring 1.64 ha situated at Mauza Tarodi (Bu), Tehsil Kampti, District Nagpur, owned and possessed by the Government of Maharashtra and the same is reserved for forest purposes-regarding.

Ref: 1. Govt. of Maharashtra Letter No. FLD-2019/CR-324/F-10 dated 09.09.2020.
2. This Office Letter No. FC-I/MH-195/2020-NGP/9001 dated 13.12.2021.

Sir,

The undersigned is directed to refer to the subject and the letter under references and in this regard, communication dated 21.09.2022 received from Shri Deochand Karemore on the above mentioned subject is being enclosed herewith and to say that the communication of Shri Deochand Karemore is being forwarded to the Government of Maharashtra with a request to submit the Factual Status of the land and to take further necessary action in the matter.

This issues with the approval of DDGF(C)/Regional Officer (Central) Integrated Regional Office, Nagpur.

Encl: As above

Yours faithfully,

-sd-
Karthik M.L.
Technical Officer (Gr-II)

Copy to:

1. The PCCF (HoFF), Government of Maharashtra, Van Bhavan, Nagpur-440001
2. The Addl. Principal Chief Conservator of Forests & Nodal Officer (FCA), Van Bhavan, Ramgiri Road, Civil Lines, Nagpur - 440001.
3. Shri Deochand Karemore, Plot No. 258, Gujarati Colony, Bharat Nagar, Nagpur
4. Guard File.

Karthik.M.L.
Karthik M.L.
Technical Officer (Gr-II)

HoFF-
2/11/22

3790
02/12/22

Nagpur
2/11/22
2/11/22

Government of Maharashtra

By Speed Post

No.F.I.D-2019/CR-324/F-10
 Revenue and Forest Department,
 Madame Cama Road,
 Hutatma Rajguru Chowk,
 Mantralaya, Mumbai - 400 032.
 Date : 09.09.2020

To,

The Deputy Director General of Forests (Central),
 Ministry of Environment, Forests & Climate Change,
 Government of India,
 Regional Office, West Central Region,
 Ground Floor, East Wing,
 New Secretariat Building, Civil Lines,
 Nagpur-440 001.

Subject: Forest Land-Nagpur.

Proposal for diversion of 1.64 ha. Zudpi Jungle land under Forest (Conservation) Act.1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra.

Sir,

The Additional Principal Chief Conservator of Forests & Nodal Officer, Maharashtra State, Nagpur has submitted Proposal for diversion of 1.64 ha. Zudpi Jungle land under Forest (Conservation) Act.1980 for Establishment of Transport City and Industrial Estate in Nagpur District. The details of forest land proposed for diversion are as follows:-

Sr. No	Item of Works	Village	Survey No.	Area (in ha.)	Legal status
1.	Road	Tarodi (Bk.)	88	0.50	Zudpi Jungle
2.	Industry	Tal. Kamptee		0.90	
3.	Open Space Park & Garden			0.44	
Total Forest Area (ha.)				1.64	

- The proposal has been initiated by Chairman, Umiya Audhyogik Sahakari Vasahat Maryadit, Kapsi (Bk), Tahsil-Kamthi, District-Nagpur for seeking approval under Forest (Conservation) Act, 1980. The User Agency is a certified Co-operative society registered on 06.10.1997 under section 9 (1) of Maharashtra co-operative Societies Act, 1960 by the Director of Industries, Maharashtra State vide registration No.NGP/KTE/RSR/105/97-98.
- The User Agency has certified that in exercise of power conferred under the Maharashtra Regional and Town Planning Act,1966, the Government of Maharashtra, Urban Development Department Notification No. TPS-2496/1505/CR 273/UD-9, dated 06.05.2000 read with Notification No. TPS-2402/313/CR-137/UD-9, dated 30.06.2003

have sanctioned Regional Plan for Nagpur District and the land bearing survey Numbers as specified therein from Kapsi, Tarodi and Asoli villages of Taluka Kamthi were earmarked for "Transport City and Industrial Estate" user in the said Regional Plan. The total land comprising 164.8 ha. has been earmarked in these three villages for "Transport City and Industrial Estate". The Zudpi Jungle land proposed or diversion in Survey No. 88 of village Tarodi is in possession of Revenue Department and the same has been certified by Deputy Conservator of Forests, Nagpur.

4. The Deputy Conservator of Forests, Nagpur has certified that no alternate suitable land is available and the forest land required is the barest minimum.
5. The area belongs to Eco-value class-III and having density 0. (Tropical Dry Deciduous Forest)
6. There is no cutting and felling of trees involved in the implementation of this project.
7. The Deputy Conservator of Forests, Nagpur has certified that the proposed area does not form part of any existing National Park, Wildlife Sanctuary, and Nature Reserve etc.
8. The Deputy Conservator of Forests, Nagpur has certified that proposed project is not likely to affect any monumental site of cultural, historical, religious, archeological or recreational importance.
7. The User Agency is a Private Agency and have encroached the said zudpi jungle land in Survey No. 88 of Mauza Tarodi (BK), Tal. Kamthi, Dist. Nagpur by constructing work of Maa Uniya Textiles Private Limited on the East-West 55 Mt. and North-South 41 Mt. i.e. 0.225 ha. Moreover cucheha road has also been constructed on the North-South 115x10 Mt. i.e. 0.115 ha. zudpi jungle land.

The Deputy Conservator of Forests, Nagpur has also certified that zudpi jungle land in question is an isolated patch as per the 7/12 extract and other related available documents shows the ownership as Maharashtra Government Gut Gram Panchayat, Tarodi (BK) under possession of the Revenue Department and therefore Forest Department has no administrative control over the aforesaid Survey No.88. In his certificate the Deputy Conservator of Forests, Nagpur has submitted violation report under Forest (Conservation) Act, 1980. However, Govt has issued guidelines for activities which constitute violation of FCA, 1980 and rules made thereof and guidelines issued in this behalf, by user agencies and quantum of penalty to be imposed, in case where the proposal under FC Act is under consideration and forest land is diverted before grant of FC.

8. The Deputy Conservator of Forests, Nagpur has certified that proposed area for the project is beyond 10 km from the boundary of the protected area (Sanctuary and National Park).
9. The Deputy Conservator of Forests, Nagpur has proposed Compensatory Afforestation over 1.64 ha. Private land in Survey No.51/1 of village Suvadkhara, Tal. Parsioni, Dist. Nagpur and certified that it is contiguous, suitable for afforestation and management purpose and it is free from encroachment and encumbrances.

- (23)
10. The Collector, Nagpur has certified that the Revenue Zudpi Jungle land bearing Survey No. 88, area 1.64 Hectore of Mauza Tarodi, Tal. kamtee, Dist. Nagpur is quit essential for development of HD, Kapsi, involving establishment of Park and Garden for the residents of the area as well as neighboring villages. There is no other alternative, except to utilize the said land since it is located in the middle of the Industrial Area.
 11. The user agency has submitted an undertaking to defray the cost of Net Present Value of the proposed forest land as per the latest guidelines of the Government of India diversion and the cost of Compensatory Afforestation.
 12. The user agency has submitted undertaking regarding the compliance under the Schedule Tribes and Other Traditional Forest Dweller's (Recognition of Forest Rights) Act, 2006.
 13. The user agency has submitted an undertaking to obtain the Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986.
 14. As the User Agency has violated the Forest (Conservation) Act, 1980 hence the proposed Zudpi Jungle land may be diverted for the aforesaid purpose by charging NPV of the forest land per hectare for each year of violation from the date of actual diversion as reported by the inspecting officer with maximum up to 5 times the NPV plus 12 percent simple interest as penalty till the deposit is made by the User Agency and subject to the conditions recommended by the Principal Chief Conservator of Forests (Hof F), Maharashtra State, Nagpur in his specific recommendations, under Section-2 (ii) of the Forest (Conservation) Act, 1980. His specific recommendations are enclosed in the proposal.
 15. In the circumstances explained in the aforesaid paragraphs and enclosures, the State Government recommends that the said Forest land may be allowed to be diverted on the conditions proposed by the Principal Chief Conservator of Forests (Hof F), Maharashtra State, Nagpur. The matter may kindly be placed before the Government of India for its approval under Section-2 (ii) of the Forest (Conservation) Act, 1980, be obtained and communicated to this Government at earlier.

Yours faithfully,

Isshu
 Isshu
 Email/99-02-2020
 Encl: A) Set of case papers

O/R

Arvind Apte
 (Arvind Apte)
 Chief Conservator of Forests (Mantralaya)
 Arvind Apte
 Chief Conservator of Forests (Mantralaya)
 Revenue and Forests Department
 Mantralaya

b) The following documents are enclosed:-

1. Prescribed form as per Rules.
2. Certificate regarding minimum demand for forest land for the project
3. Area Statement
4. Index map of suitable seale
5. An undertaking of Project Authority for Net Present Value.
6. Brief note of the project from the project authority.
7. Map of proposed land for compensatory afforestation
8. Site Inspection Report.
9. Violation Report.
10. Certificate in Part V.

Copy to:

1. Secretary, Tribal Development Department, Mantralaya, Mumbai.
2. Additional Principal Chief Conservator of Forests and Nodal Officer, Maharashtra State Nagpur with reference to his letter No.Desk-17/NC/ILD/1365/19-20, Dated: 26.11.2019
3. Additional Principal Chief Conservator of Forests & Chief Executive Officer, Maha-CAMPA, Nagpur.
4. Chief Conservator of Forests (I), Nagpur.
5. Deputy Conservator of Forests, Nagpur.
6. Chairman, Umiya Audhyogik Sahakari Vasahat Maryadit, Kapsi (Bk), Tahsil-Kamthi, Dist. Nagpur
7. Select file F-10.



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS
& CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
apccfcentral-ngp-mef@gov.in

F.No. FC-I/MH-195/2020-NGP/9001

Date: 13.12.2021

✓ To,

The Principal Secretary (Forests),
Revenue and Forest Department,
Hutatma Rajguru Chowk
Madam Cama Marg
Mantralaya, Mumbai - 400032.

Sub: Diversion of 1.64 ha of Zudpi Jungle Land under Forest (Conservation) Act, 1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra- regarding.

Sir,

The undersigned is directed to refer to State Government of Maharashtra letter No. FLD-2019/CR-324/F-10 dated 09.09.2020 and APCCF & Nodal Officer (FCA), Maharashtra vide his letter no. Desk-17/NC/I/D- /1365/19-20 dated 26.11.2019 on the above subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and APCCF & Nodal Officer (FCA), Maharashtra letter no. Desk-17/NC/I/D-12734/93/2021-22 dated 30.04.2021 and letter No. Desk-17/Nodal/Nagpur/ID-12734(15)/1424/2021-22 dated 29.10.2021 forwarding additional information as sought by this Office vide letters of even number dated 24.11.2020 and 09.08.2021 and to say that the said proposal has been examined by the Integrated Regional Office in light of relevant provisions of the Forest (Conservation) Act, 1980 and Guidelines issued thereunder.

After careful examination of the proposal and on the basis of the recommendation of APCCF & Nodal Officer (FCA), Maharashtra, the Central Government hereby accords 'in-principle' approval under Section - 2 of the Forest (Conservation) Act, 1980 for diversion of 1.64 ha of Zudpi Jungle Land under Forest (Conservation) Act, 1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra subject to the fulfilment of the following conditions:

- i. Legal status of the forest land shall remain unchanged;
- ii. Forest land will be handed over only after required non-forest land for the project is handed over by the user agency;
- iii. **Compensatory afforestation:**
 - a. Compensatory afforestation shall be taken up by the Forest Department over 1.64 ha non-forest land in Survey No. 114 at Village- Nagazari, Taluka- Arvi, District- Wardha at the cost of the User Agency. As far as possible, a mixture of local indigenous species along with 10% RET species of Wardha District shall be planted and monoculture of any species may be avoided. Atleast one water body shall be constructed in the form of tank/ stop dams etc if the same are not available in the area or in nearby vicinity;
 - b. The non-forest land proposed for CA shall be transferred and mutated in the name of Forest Department and notified as RF/PF prior to Stage-II approval. A copy of the original notification declaring the non-forest land under Section 4 or Section

29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, will be submitted by the State Government prior to Stage-II approval;

- iv. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;
- v. **NPV:**
 - a. The State Government shall charge the Net Present Value (NPV) for the 1.64 ha. forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard;
 - b. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;
- vi. No tree felling or cutting shall be permitted under instant proposal;
- vii. All the funds received from the User Agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (<https://parivesh.nic.in/>);
- viii. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector;
- ix. The State Government shall undertake action against the violation of FCA, 1980 as per provisions made under Para 1.21 of Handbook of Forest (Conservation) Act, 1980 published on 28.03.2020. A detail report in this regard shall be submitted along with Stage-I compliance;
- x. To improve the Forest/ Tree cover and to reduce pollution, as mandated in National Forest Policy, 1988 and Environmental (Protection) Act, 1986 respectively, the User Agency shall develop a separate nursery at one or more places to raise at least 5,000 seedlings of forestry species along with bamboo, fruit bearing, medicinal, ornamental and indigenous/local every year. At least 50% of seedlings shall be planted by User Agency in the vicinity of project area including forest area and for hand holding with local people residing in vicinity of proposed area, User Agency shall voluntary distribute remaining 50% of seedlings to them free of cost. A compliance report including species wise details of seedlings raised, location of plantation area and details of villagers whom seedlings have been distributed need to be prepared every six month and submitted to Regional Office of MoEF&CC;
- xi. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable;
- xii. The layout plan of the proposal shall not be changed without prior approval of Central Government;
- xiii. No labour camp shall be established on the forest land;

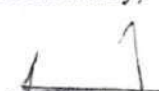
1

- xiv. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel;
- xv. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer;
- xvi. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;
- xvii. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less;
- xviii. The forest land shall not be used for any purpose other than that specified in the project proposal;
- xix. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India;
- xx. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018;
- xxi. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife;
- xxii. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);

After receipt of a report on the compliance of conditions no iv, v (a), vii, viii, ix and undertakings, duly authenticated by the competent authority in the State Government, in respect of all other conditions, from the State Government, formal approval will be considered in this regard under Section-2 of the Forest (Conservation) Act, 1980.


This issues with the approval of Regional Officer (Central), Integrated Regional Office, MoEF & CC, Nagpur.

Yours faithfully,


(C.B. Tashildar)
AIGF (Central)

Copy to:

- i. The PCCF (HoFF), Government of Maharashtra, Nagpur.
- ii. The Addl. PCCF & Nodal Officer (FCA), Government of Maharashtra, Nagpur.
- iii. User agency.
- iv. Guard file.


(C.B. Tashildar)
AIGF (Central)

87

21/9/22

AIG (T)	31/9/22
Sci-E(A)	
Sci-E(S)	
Sci-D(G)	
T.O.(F) (D/K)	
S.O.	
STENO.	

28 SEP 2022

To,

1) Ministry of Environment,
Forest and Climate Change,
Regional Office - Nagpur
(West Central Zone)
Office Add: 104-128, Red Cross Rd, Sadar,
Nagpur, Maharashtra 440001

2) Principal Chief Conservator
of Forests (H.O.F.F.)

3) Additional Principal Chief
Conservator of Forests

4) Additional Principal Chief
Conservator of Forests and Nodal Officer
M.S.Nagpur

All Office Add: 3rd Floor Van Bhavan
Ramgiri Road Civil Lines Nagpur 440 001

5) Deputy Conservator of forests
Nagpur

23925

EC-
Complain

Office Add: Shrilaxmi Sanchar,
BSNL Building 1st Floor,
Near KP Ground, Nagpur

6) Ministry of Environment, Forest
and Climate Change

Office Add: Indira Paryavaran Bhawan
Jorbagh Road, New Delhi – 110 003.

7) Chief Conservator of Forest Mantralaya Revenue
and Forest Department Mantralaya Mumbai
Office Add: Revenue and Forest Department,
Mantralaya Mumbai - 32

APPLICANT: Shri. Deochand S/o Damduji Karemore
Age 61 years, Occ. Agriculturist
R/o. Plot no. 258, Gujarati Colony,
Bharat Nagar, Nagpur.

1) That the agricultural field property bearing Khasra no. 88
admeasuring 1.64 Hr situated at Mauza Tarodi (Bu), Tehsil
Kamptee, District Nagpur is owned and possessed by the
Government of Maharashtra and the same is reserved for forest
purposes.

- 2) That Gram Panchayat Tarodi (Bu) as per the Maharashtra Village Panchayat Act, 1959 is the supervisor who is duty bound to ensure the said land is in their possession and to save the same from the encroachers.
- 3) That Shri Jivraj S/o Ratanshi Patel Director of Maa Umaiya Audyogik Vasahat Maryadit, Nagpur has encroached over the said land owned by the Maharashtra Forest Department and hence the present applicant informed the Gram Panchayat Tarodi (Bu) to initiate proceedings to remove the same. That thereafter the Gram Panchayat Tarodi (Bu) failed to take any action against the encroacher i.e., Jivraj S/o Ratanshi Patel and hence the present applicant was constrained to file a representation under the Maharashtra Village Panchayat Act, 1959 before the Hon'ble Collector, Nagpur.
- 4) That the Hon'ble Collector, Nagpur after perusing the representation issued directions to measure the said land bearing Khasra no. 88 and to ascertain as to whether any encroachment is made by the said encroacher i.e., Jivraj S/o Ratanshi Patel as per the resprestaion filed by the present applicant.
- 5) That accordingly the measurement was carried out by the Taluka Inspector of Land Records i.e., TILR and it was found that Jivraj S/o Ratanshi Patel has encroached the said land and hence the Hon'ble Collector asked the Gram Panchayat Tarodi

Encroachment

ofa

(Bu) to initiate proceedings against Jivraj S/o Ratanshi Patel for removal of the said encroachment.

6) That the Gram Panchayat inspite of taking action against the encroacher, hand in glove with the encroacher i.e., Jivraj S/o Ratanshi Patel, moved an application before the collector for grant of permission to remove the encroachment under section 53 of the Maharashtra Village Panchayat Act, 1959.

7) That Hon'ble Collector delegated his powers to Sub-Divisional Officer, Mouda to decide the said application after hearing both the parties. That the Sub-Divisional Officer, Mouda rejected the said application filed by the Gram Panchayat, Tarodi (Bu) and refused to grant permission to remove the encroachment. *So rejected*

8) That the present applicant aggrieved by the said order passed by the Sub-Divisional Officer, Mouda has challenged it before the Hon'ble Commissoiner, Nagpur as per the Maharashtra Village Panchayat Act, 1959. That Hon'ble Commissioner was pleased to grant status-quo whereby restrained the encroacher i.e., Jivraj S/o Ratanshi Patel from making any further construction over the said Khasra No. 88. But inspite of the said status-quo order the encroacher continued with the illegal construction over the said Khasra No. 88.

9) That thereafter the matter was heard on merits by the Hon'ble Commissioner and by order dated 03/04/2019 the

Hon'ble Commissioner was pleased to set aside the order passed by the learned Sub-Divisional Officer, Mouda and granted permission to the Gram Panchayat, Tarodi (Bu) to remove the encroachment over the said Khasra No. 88. That inspite of the said order dated 03/04/2019 passed by the Hon'ble Commissioner, the Gram Panchayat, Tarodi (Bu) hand in glove with the encroacher failed to obey the order passed by the Hon'ble Commissioner and further failed to act as per the provisions of Maharashtra Village Panchayat Act, 1959 to remove the encroachment made by the encroacher i.e., Jivraj S/o. Ratanshi Patel over the said Khasra No.88. The copy of the said order is annexed herewith and marked as ANNEXURE-A.

10) That thereafter present applicant filed Writ Petition bearing no. 5348/2019 before the Hon'ble High Court at Nagpur, thereby seeking the direction to direct the Hon'ble Collector and the Gram Panchayat, Tarodi (Bu) to act on the order dated 03/04/2019 passed by the Hon'ble Commissioner, Nagpur. That the Hon'ble High Court by order dated 18/04/2022 held that "it is the fundamental duty of the respondents, i.e., the Collector and Sarpanch, Gram Panchayat, Tarodi (Bu) to protect the government land and if they failed to act upon the direction issued by Divisional Commissioner, there may arise further issue regarding the breach of duty levied upon them under law. The copy of the said order is annexed herewith and marked as ANNEXURE-B.

WP. 5348/2019

11) That inspite of the said order neither the collector nor the Gram Panchayat, Tarodi (Bu) acted upon the order dated 03/04/2019 passed by the Hon'ble Commissioner and hence by order dated 26/07/2022 the Hon'ble High Court directed the Collector to consider the application filed by the present applicant and to take decision within a period of 3 months from the date of the order. The copy of the said order is annexed herewith and marked as ANNEXURE-C.

12) That the encroacher is an habitual offender and he has left no stone unturned to commit various illegal activities and hence number of FIR's are lodged against him which clearly depicts that he is an habitual offender and land grabber who is having no respect for the law.

13) That the encroacher have misused the name of the Nagpur Improvement Trust i.e., N I T and has misrepresented the public at large by claiming that the project initiated by him namely Transport Udyog and Industrial Vasahat which is to be constructed at the Gram Panchayat, Tarodi (Bu), Kapsi (Bu) and Asoli is sanctioned by the N I T, but the fact remains that, no such sanction was ever granted by the N I T to the said i.e., Director of Maa Umaiya Audyogik Vasahat Maryadit of which Shri Jivraj S/o Ratanshi Patel is the Director. That inspite of the same Jivraj S/o Ratanshi Patel has erected an advertisement board representing the public at large that the same is sanctioned

by N I T . That this fact came to the knowledge of the officials of N I T and hence they have initiated a criminal proceeding before the police authorities at Nagpur. That the said fact was also intimated by them before the Hon'ble High Court in Writ petition bearing no. 3586/2008. The copy of the said order is annexed herewith and marked as ANNEXURE-D.

14) That the encroacher Jivraj S/o Ratanshi Patel have also encroached over the Government *pandan* at Kapsi (Bu). That the said fact was brought to the knowledge of the Sarpanch of Gram Panchayat, Kapsi (Bu) and the villagers and thereafter Sarpanch of Gram Panchayat, Kapsi (Bu) had verified the same and indeed found that Jivraj S/o Ratanshi Patel has encroached the government *pandan* and thereby requested Jivraj S/o Ratanshi Patel to remove the said encroachment. That Jivraj S/o Ratanshi Patel failed to remove said encroachment and hence the Sarpanch Panchayat, Kapsi (Bu) has approached the Hon'ble Collector, Nagpur and the said fact was brought to his notice. That the Collector asked the TILR to inspect the spot and to ascertain whether the encroacher i.e., Jivraj S/o Ratanshi Patel have encroached the said government *pandan* at Kapsi (Bu). That accordingly the said *pandan* measured by the TILR and it was found that the encroacher has encroached over the said *pandan* and hence the Hon'ble Collector directed the Gram Sevak to register an offence against Jivraj S/o Ratanshi Patel i.e the encroacher with the police authority. That an FIR bearing no.

300/2015 dated 20/07/2015 was registered against Jivraj S/o Ratanshi Patel for offences under Sections 447, 420 and 34 of the Indian Penal Code, 1860 read with Section 53 of the Maharashtra Village Panchayat Act, 1959. The said copy of FIR bearing no. 300/2015 is annexed herewith and marked as ANNEXURE-E.

15) That the encroacher Jivraj S/o Ratanshi Patel has prepared forged and fabricated documents as respect to Kh-88 without showing any single document to proving his good title on Kh-88 admeasuring land 1.64 hector. That the encroacher Jivraj S/o Ratanshi Patel knowingly that on 7/12 extract name of the Maharashtra Sarkar Group Grampanchat Tarodi(Bu) and the same is reserved for the forest purpose i.e. Jhodpi Jungle made false and fabricated documents and misrepresented before the Nagpur Improvement Trust, Town Planning Department Nagpur and Ministry of Industry and got approval for Transport Udyog and Industrial Vasahat. The copy of the said 7/12 extract herewith and marked as ANNEXURE-F.

16) That the encroacher Jivraj S/o Ratanshi Patel with a malafide intention to grab the land of poor villagers without their consent and authority has prepared forged and fabricated documents titled as 'Agreement to Sale' and have fraudulently forged the signatures of the poor villagers and has thereby placed the said forged and fabricated before the Town Planning Department Nagpur and Udyog Bhawan. That on the basis of the

(77)

said forged and fabricated document the encroacher i.e., Jivraj S/o Ratanshi Patel have threatened the poor villagers that if the said land is not sold out to him as per the rates desired by him then he will get it acquired by the government machinery and under the said threat and misrepresentation the encroacher Jivraj S/o Ratanshi Patel has illegally grabbed the lands of the poor villagers. The copy of the said agreement to sale herewith and marked as ANNEXURE-G.

17) That the poor villagers came to know about the said illegal act of forgery committed by the said encroacher Jivraj S/o Ratanshi Patel when they received the copy of the said forged and fabricated document from Udyog Bhawan, Nagpur wherein certain documents were forged by Jivraj S/o Ratanshi Patel in respect of the poor villagers who has expired prior to the date of alleged agreement placed by the encroacher and the legal heirs of the said agriculturist filed a police complaint before the police authority. That police authority has subsequently registered an F I R bearing no. 165/2017 dated 20/04/2017 for the offence punishable under Sections 419, 420, 465, 468, 471 and 34 of the Indian Penal Code, 1860. That the other F I R bearing no.110/2018 at 05/02/2018 under Sections 420, 465, 468, 471 and 34 of the Indian Penal Code, 1860. The copy of the said F I R herewith and marked as ANNEXURE-H and ANNEXURE-I.

18) That the encroacher Jivraj S/o Ratanshi Patel continued with his illegal activities by further exploiting the land of poor people as he has encroached the land of poor people who have purchased the plots by spending their hard earned money and hence an offence punishable under section 420, 468, 471, 447, 448, 506 and 34 of the Indian Penal Code came to be registered against Jivraj S/o Ratanshi Patel vide F I R bearing no. 699/2017 dated 01/11/2017. The said copy of FIR bearing no. 699/2017 is annexed herewith and marked as ANNEXURE-J.

19) That thereafter an offence was also registered by Shree Dhiraj Premlalji Patel bearing F I R no. 610/2017 dated 23/09/2017 under Sections 420, 468, 469 and 34 of the Indian Penal Code, 1860. The said offence was registered on the direction of Hon'ble Judicial Magistrate First Class Nagpur. The said copy of FIR bearing no. 610/2017 is annexed herewith and marked as ANNEXURE-K - G FIR No. 110 Dte 5/2/2018

20) That an offence was also registered by Shree Vikas Bhonduji Sahare i.e. the gram sevak of the gram punchayat Tarodi (Bu) bearing F I R no. 0827/2017 dated 15/12/2017 under Sections 447 of the Indian Penal Code, 1860. The said copy of FIR bearing no. 0827/2017 is annexed herewith and marked as ANNEXURE-L L

73

- 21) That encroacher Jivraj S/o Ratanshi Patel has illegally carved a layout and has sold out various plots of the said illegal plots without any sanction and permitted the occupants to make illegal construction over the same and hence a Public Interest Litigation bearing no. 72/2010 was preferred before the Hon'ble High Court and the Hon'ble High Court by order dated 27/02/2020 directed the authorities to remove the illegal construction made by the encroacher Jivraj S/o Ratanshi Patel and other occupants in the said layout carved by the encroachers. That the Hon'ble High Court further held that since the encroacher Jivraj S/o Ratanshi Patel has misused the name of the N I T and a criminal proceedings has been initiated by the N I T against him, the Hon'ble High Court directed the authorities to act as per the law and bring the said proceedings against the encroacher to its logical end within a period of 8 weeks in accordance with the law. The copy of the said order is annexed herewith and marked as ANNEXURE-11 M
- 22) That thereafter the Sarpanch, Gram Panchayat Tarodi (Bu) by letter dated 19/12/2015 have also intimated you authorities that the said land is encroached by the encroacher Jivraj S/o Ratanshi Patel and hence requested you authorities to act and remove the encroachment but inspite of the same you authorities failed to act upon it and have helped the encroacher to continue with his illegal acts.

ANNEXURE

II

75

FIRST INFORMATION REPORT

Form : 1-A

पहिली खबर

(Under Section 154 Cr. P.C.)

(फौजदारी प्रक्रिया संहितेच्या कलम १५४ अन्वये)

No. 0039619



1. *Dist. कल्याण *P.S. कल्याण *Year 2017 *FIR No. 165 *Date 20/4/17
जिल्हा पोलीस ठाणे वर्ष पहिली खबर क्र. तारीख

2. (a) *Act भा.ड.वि. *Sections 419, 420, 465, 468, 471, 34
अधिनियम कलमे

(ii) *Act *Sections
अधिनियम कलमे

(iii) *Act *Sections
अधिनियम कलमे

(iv) *Other Acts & Sections
इतर अधिनियम व कलमे

3. (a) *Occurrence of Offence : *Day *Date from सब *Date To 1998 चे
अपराधाची घटना तार तारीख पासून तारीख पर्यंत

*Time Period *Time From *Time To पूर्वी
वेळेचा अवधी पासून पर्यंत

(b) Information received at P.S. Date 20/6/17 *Time 12/00
पोलीस ठाण्यावर माहिती मिळण्याची तारीख वेळ

(c) General Diary Reference Entry No. (s) 31 *Time 20/31
सर्वसाधारण रोजनिशीचा संदर्भ क्रमांक वेळ

4. Type of information : खोटे कागदपत्र व खोखाडी करणे Written / Oral : खोटे
माहितीचा प्रकार लेखी/तांडी

5. Place of Occurrence : (a) * Direction and Distance from P.S. पुर्वे 6 किमी Beat No. कापनी
घटनेचे ठिकाण पोलीस ठाण्यापासून दिशा व अंतर गस्तक्षेत्र क्र.

(b) *Address : जोना कापनी (बु) प. नं. 20 ख. नं. 47 मंडरा रोड
पत्ता P.S. कल्याण

(c) *In case outside limit of this Police Station, then the
या पोलीस ठाण्याच्या हद्दीच्या बाहेर असल्यास, त्या पोलीस ठाण्याचे नाव

Name of P.S. Dist.
पोलीस ठाणे जिल्हा

6. Complainant / Informant :
तक्रारदार / खबरी

(a) Name श्री. प्रमोद वाघवाणी
नाव

(b) Father's/ Husband's Name दादुमल वाघवाणी
वित्याचे / पत्नीचे नाव

(c) Date/Year of Birth 49 वर्ष (d) Nationality : भारतीय
जन्म तारीख / वर्ष राष्ट्रीयत्व

(e) Passport No. Date of Issue : Place of Issue :
पासपोर्ट क्र. दिव्याची तारीख दिव्याचे ठिकाण

(f) Occupation : व्यापारी

(g) Address : व्यापार नगर, कोकोली ता. 1/29 28 मंडरा रोड
पे. नं. 20 मंडरा रोड

Sr. Field No	Mouza Name	Area (in Ha)	Status
01	Kapsi (B)	1.92	Agreement
02	Kapsi (B)	1.33	Agreement
03	Kapsi (B)	1.92	Agreement
04	Kapsi (B)	1.79	Agreement
05	Kapsi (B)	1.78	Agreement
06	Kapsi (B)	1.51	Agreement
07	Kapsi (B)	1.09	Agreement
08	Kapsi (B)	1.70	Agreement
09	Kapsi (B)	1.56	Agreement
10	Kapsi (B)	8.05	Agreement
11	Kapsi (B)	2.28	Agreement
12	Kapsi (B)	1.90	Agreement

Table no. II
Part-A/for Mouza Kapsi (B)

The details of the land are given below

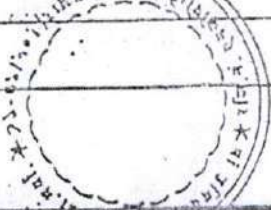
Mouza Name	Area (in Ha)	Total Area	
		Present Landuse	Proposed Landuse
Kapsi	76.39	Agricultural	Transportation
		76.39	Industrial
Ansoi	12.50	Agricultural	Industrial
		12.50	Industrial
Total Area		155.11	

Table I

The abstract (area statement) of the land is given below:

गाँव विद्या और विकास समिति बसाना बसाना

कार्यालय :
१२, अशोक भवन,
श्री. ए. रोड, गाँव - ८



पता :
बसाना (सु.), ग. बसाना
बि. गाँव

दस्तावेज :
760004 P.N.
775974 P.N.

(9) (69)

(H)

माँ उमिया औद्योगिक सहकारी वसाहत मर्यादित

703004 P.P.
775074 P.P.

कार्यालय :

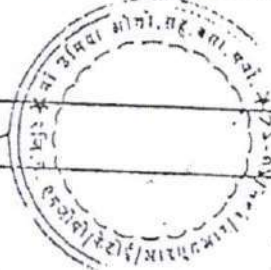
१२, उमिया रादन,
सी.ए. रोड, नागपुर - ८

पसाहत :

कापसी (नु.), त. कापसी
जि. नागपुर

क्रमांक: १०५/१८-९०/९८

दिनांक



Date: 11-2-98

TO,
THE SECRETARY,
DEPARTMENT OF URBAN DEVELOPMENT,
GOVERNMENT OF MAHARASHTRA,
MANTRALAYA,
MUMBAI.

SUB: Application for change of landuse, from agricultural to Industrial and Transportation.

Respected Sir,

1. Ma Umia Udhogik Sahakari Vasahat Limited is a registered co-operative (Registration No. NGP/KTE/RSR/105/97-98) based in Nagpur. We are involved in developing Industrial and Transportation physical infrastructure in the form of Industrial Estate, Transport Nagar etc. in and around Nagpur.
2. Ma Umia Udhogik Sahakari Vasahat Limited intends to develop an industrial estate and transport nagar on Bhandara Road, NH 06, 11 Km from the city. The site comprises of 383.14 acres of land of Mouza Kapsi, Tarodi and Asoli. The National Highway, NH06 forms the northern limit of the site, on the west is the proposed Outer Ring Road and on south is the Railway corridor.
3. The Nagpur Improvement Trust had invited proposals for proposed Transport Nagar Project. The society responded favourably and N.I.T. was pleased to supervise the planning and execution of the project. The letter no. 122A dated 4/12/97 of the Nagpur Improvement Trust is attached for ready reference.

- :: विक्रय कबूल केलेल्या शेतजमिनीचे वर्णन :: -

मौजा- <u>करोडी (कु)</u> पटवारी हलका नं. <u>33</u> , तह <u>कामठी</u> जि. नागपूर
येथील भुमापन क्र. आराजी जमा रूपये हक्क
<u>८७/४अ</u> १-६२ हे.आर ३-५० भो.वर्ग - १
<u>८७/४ब</u> १-६२ हे.आर ३-५० भो.वर्ग - २
<u>८८</u> ०-८० हे.आर २-०१ भो.वर्ग - २
हिस्सापूर्ण याची चतुःसिमा पटवारी रेकॉर्डप्रमाणें

या चतुःसिमेच्या आतील वरील स्थावर शेतजमिनीची शाडझुडल्यासहीत हिस्सापूर्ण तुम्हास विकण्याचा आज रोजी हा लेखी करारनामा केला असून तुम्हांस या शेतीचा मालकी कब्जा व ताबा विक्रीपत्राचे दिवशी देण्याचे ठरलेले आहे.

ही शेती मी कुठे गहाण, बक्षिस विक्री अगर ट्रान्सफर केलेली नसून यावर माझे शिवाय इतर नातेगोत्राचा इस्टेट वारसांचा हक्क संबंध किंवा अधिकार नाही. पुढे याबाबत काही वाद किंवा भानगळ आढळून आल्यास तुम्हास त्याचे निवारण मी माझे इतर स्थावर प्रापटीतून करून देईल. तुम्हास तो शिर्ष खर्च लागू देणार नाही व तुम्हास विना बोट्याचे निर्दोष विक्रीपत्र तुम्ही ज्या व्यक्तीचे नांवाने म्हणाल त्या व्यक्तीचे नांवाने करून देईल.

करिता हा करारनामा मी माझे राजीखुशीने व स्वसंतोषाने वाचून व समजावून घेवून खालील साक्षिदारासमक्ष मी लिहून करून दिला असून तो मला व माझे इस्टेट वारसास लागू नि बंधनकारक असे व राहिल. फ.ता.

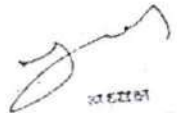
नागपूर.
दिनांक: ६.१.२००१.

साक्षदार:

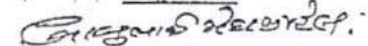
1) A. R. Ramesh

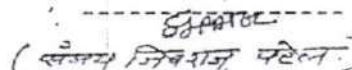
2) Reddy

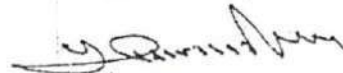
सत्य - प्रतिलिपि


 साक्षी
 मा. उर्मिया औद्योगिक सहकारी वसाहत
 मर्या. कापसी (कु) र. नं. १०५

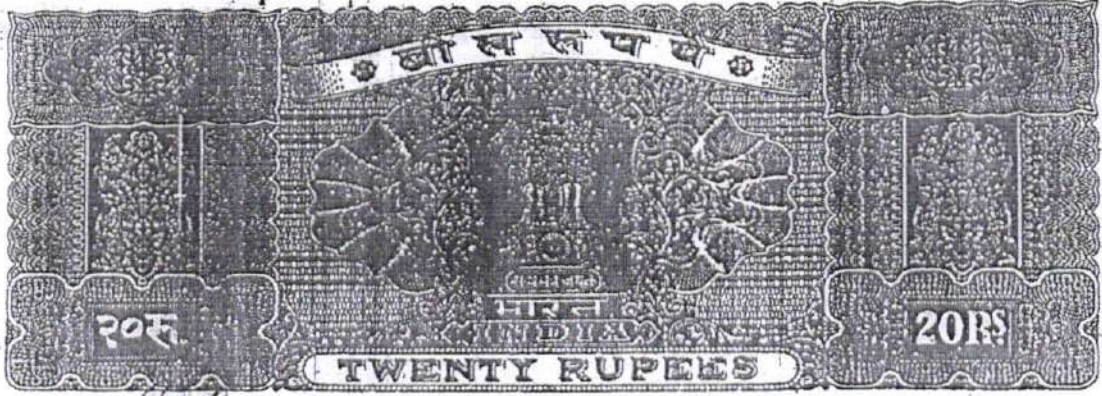
लिहून देणार


 (श्री बाबुसाहेब म्हेडगी पटेल)


 (सत्यजित् विठ्ठल पटेल)
 लिहून घेणार


 अध्यक्ष

मा. उर्मिया औद्योगिक सहकारी
 वसाहत मर्या. कापसी (कु)



मजोज बाबाराय खुरगे
 स्टॅम्प केंद्र, मजल, नागपुर
 अ.क्र 7872 दिनांक 8/11/2007
 किंमत 20 नाब मा उमिया औद्योगिक सहकारी
 वसाहत मर्यादीत

करारनामा

- 1) लिहून देणार : श्री. बाबुमाई निवृत्ती पटेल --- वय 54 वर्ष, धंदा व्यापार.
 राहणार 82, नगडगव, देविधेनु एकरयेंज चौक, नागपुर ---
 श्री. संजय जिवराज पटेल --- वय 30 वर्ष, धंदा व्यापार
 राहणार मा उमिया, कलमना मार्केट रोड, नागपुर ---
- 2) लिहून घेणार : माँ उमिया औद्योगिक सहकारी वसाहत मर्या. कापसी (बु.)
 तह. कामठी, जि. नागपुर

ईसवी सन 2001 सालेकारने करारनामा लिहून देतो की, मी तुम्हास माझे मालकी कब्जातील स्वसंपादीत व पटवारी रेकॉर्डवर माझे नांवाने दर्ज असलेली खालील वर्णनाची स्यावर शेतजमिन तुम्हांस रू. 5000000/- (अक्षरी रूपये एक कोटी लाखा फक्त) प्रति एकर प्रमाणे विकण्याचा आज दिनांक 8-11-2007 ला लेखी करारनामा केला असून तुमचे पासून बयाना दाखल नगदी रूपये 500000/- (अक्षरी रूपये एक कोटी फक्त) रु. 5000000/- वर 340000/- (अक्षरी रूपये एक कोटी फक्त) रु. 3000000/- दिनांक 8-9-2007 नुसार घेवून पावलो. विक्रीची बाकी शिल्लक राहिलेली रक्कम विक्रीपत्र रजिस्ट्री प्रसंगी तुमचे पासून घेण्याचे ठरलेले आहे. विक्रीची मुदत आज पासून ----- महिने पर्यंतची ठरलेली आहे. या मुदतीत तुम्ही विक्री करून घेणे व मी करून देईल. विक्रीपत्रास लागणारा खर्च हा तुमचेकडे (लिहून घेणार) यांचेकडे राहिल. तसेच विक्रीपत्रावर आवश्यक असणारे प्रमाणपत्र तसेच शेती भो.वर्ग 2 मधुन भो. वर्ग 1 मध्ये करून देण्याची तसेच शेतीची सरकारी ----- मोजणी करून देण्याची जबाबदारी माझ्याकडे राहिल.

 व्यवस्थापक
 किन्ना उद्योग केंद्र, नागपुर

① I.R. 0

फोटो रिपब्लिक इन्फो
एनवार सेंट - London
सेंट उरमुल जालस

- ① DIVIGUN
- ② सिकर इन्फो
- ③ रिपब्लिक इन्फो
- RTI
- ⑤ सिकरिडक एनल
संज्ञिक

② सोसायल

फोटो RTI ③ वन सलन (जुलस इन्फो) चंडारपुडा
→ FCA - 1980 - परपो जल - सलन सिकरिडक

A B पालन - 15 Lock

③ A Stage 1st - सुजरा ६ मिसर
B Stage 2nd - नई - सने का ६
पालन इन्फो

N.S. Bilal
उर सलन सिकरिडक
V.C.A. के सलन
Customs Office
Easte

④ 30 साल तक

कार्यालय सिकरिडक
कार्यालय सिकरिडक
कार्यालय सिकरिडक
Passive sh - (Part 1)



कार्यालय सिकरिडक

all गुलन रिपब्लिक ऑफ इंडिया 15th July 2014

संय - 1.64 एनल

एनल - 1.64 एनल

संय
VISA
PDF

Ann F

63

गा. न. क्र. ७, ७ अ. व १२

२०

गांव सकौडी (बु)

ता. साकरी

भूमापन क्रमांक	२२	धारणा प्रकार	गा. न. क्र. ७	खाते क्रमांक :
भूमी पान क्रमांकाचे स्थानिक नांव		नाम	मालकाचे नांव <u>महाराज कऱ्हाळ</u>	
लागवडीयोग्य क्षेत्र	एकर हेक्टर	गुठे आर	गु. गा. मा. प. प. प. न.	कुळांचे नांव
जिरायत		<u>सकौडी (बु)</u>	
बागायत			
भात शेती			
एकूण				
पो. क्रं.				
पं. (अ)	१	२४		
का (ब)				
एकूण	१	२४		
रुपये		पैसे		
आकार				
जुडो किंवा विशेष बांध्यायामत आकार				

इतर अधिकृत व्यक्ती डोंगळ
किंवा वेगळे प्रकारचे कामे
पुढील अकरा दिवसांत
उशीरा ठेकवू



वर्ष	जमीन कसगाराचे नांव	रीत	हंगाम	मिश्र पिकांचे एकूण क्षेत्र			मिश्र विकाताल क्षेत्र			आमिश्र पिकांचे क्षेत्र			पडीत व विकास निरुपयोगी अशा जमीनीचा तपशील		पानी पुढेकर सापन	शेत
				मिश्र पिकांचे संकेतांक	जल स्थिति	अजल स्थिति	मिश्र पिकांचे नांव	जल स्थिति	अजल स्थिति	मिश्र पिकांचे नांव	जल स्थिति	अजल स्थिति	प्रकार	क्षेत्र		
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६	१७

२०१७/१५

अन्त्य प्रति लिपि १५/१४

ग्राम अधिकारी
प. गा. क्र. २२ ता. साकरी
जि. नागपूर

1

Form F-B

7. Details of known/ suspected/ unknown accused with full particulars.

माहित/अज्ञात/संशयित, नामित/नसंशयित/अज्ञात/अज्ञात/अज्ञात/अज्ञात
 (Attach separate sheet, if necessary)

No. 0168455

(आपल्याकडे असलेल्या स्वतंत्र पत्रावर लिहा)
 मी अशिया अशियाजिना सहकारी वसाहत धर्मी वसाहती कुर्जग - 4
 अहमदाबाद जिल्हा अहमदाबाद येथील आशि ईश्वर संस्थानचे प्राधिकाारी.

Physical features, deformities and other details of the suspect :
 संशयिताची शारीरिक वैशिष्ट्ये, व्यंग आणि इतर तपशीले

*Sex	*Date/Year of Birth	*Build	*Height in Cm	*Complexion	*Identification Mark(s)
लिंग	जन्म/जन्म वर्ष	शरीर	उंची (से. मी. मध्ये)	वर्ण	चिह्न
(1)	(2)	(3)	(4)	(5)	(6)

*Deformities/Peculiarities	*Teeth	*Hair	*Eye	*Habit(s)	*Dress Habits
व्यंग / वैशिष्ट्ये	दात	केस	जोळे	चढवी	पोशाखाच्या चढवी
(7)	(8)	(9)	(10)	(11)	(12)

* Languages/Dialect	PLACE OF				
	*Birth Place	*Married Place	*Males	*Residence	*Other
भाषा / बोली भाषा	जन्मस्थान	कन्या	पती	वसती	इतर
(13)	(14)	(15)	(16)	(17)	(18)

8. Reasons for delay in reporting by the Complainant/Informant :

तक्रारदाराने/खबर्याने तक्रार करण्यातील विलंबाची कारणे :

क्रिमिनी रिपोर्ट लिखाताना

No.

0168455

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

चोरीत गेलेल्या/अंतर्भूत मालमत्तेचा तपशील (आवश्यक असल्यास, स्वतंत्र कागद जोडावा) :

10. *Total value of properties stolen/involved :

चोरीत गेलेल्या/अंतर्भूत मालमत्तेचे एकूण मूल्य :

11. *Inquest Report/U. D. Case No., if any :

मरणाचेपण अहवाल/यु. डी. प्रकरण क्र. जर असल्यास :

12. F. I. R. Contents (Attach separate sheets, if required) :

पहिल्या खबरीतील हकिगत (आवश्यक असल्यास, स्वतंत्र कागद जोडावा) :

त्या व्यतिरिक्त इतर कोणत्याही काळ्यापत्रात नोंद घ्यावी. यातून आढळून येते की, या व्यक्तीने आपली खासगी वस्तू अज्ञात व्यक्तींकडे देऊन दिली आहे. असे क्रिमिनी रिपोर्ट तक्रार क्र. १५७, ५२०, ३५ या तक्रारीबाबत आहे तक्रार क्र. १५७ प्रमाणे गुन्हा क्र. १५७/१५७/१५७.

13. Action taken : Since the above report reveals commission of offence(s) u/s as mentioned at Item No. 2, registered the case and took up the investigation/directed*.....

.....Rank..... to take up the investigation/Refused investigation/transferred to P. S..... on point of jurisdiction.

केतली कारवाई : वॉ. क्र. २ मध्ये नमूद केलेल्या कलमान्ये अपराध घडल्याचे बरील अहवालावरून दिशून आल्यामुळे कारण नोंदवले आणि तपासाचे काम हाती घेतले.

प्रदान यांना तपासाचे काम हाती घेण्याचा निर्देश दिला/ तपास करण्याचे नाकारले/अधिकारितेच्या मुद्यावर पोलीस ठाण्याकडे हस्तांतरित केले.

F. I. R. read over to the Complainant/Informant /admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

क्रिमिनी खब. तक्रारदाराला/खबरीला वाचून दाखविली, धरोबर नोंदवली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला प्रत मोफत दिली.

14. Signature/Thumb impression of the Complainant/Informant.

तक्रारदाराची/खबरीची सही/अंगठ्याचा ठसा

Signature of the Office-in-charge, Police Station

*Name :

नाम

*Rank :

पदनाम

पोलीस ठाण्याच्या प्रभारी अधिकारीची सही

मोहिन शिंदे

पो. अ. अ.

पो. अ. अ. ठाणे

No.

क्रमांक

५१५४४ ५४४

15. Date & Time of despatch to the court :

कादत पाठविल्याची तारीख व वेळ

२१/३/१५ - ११/१०/१५



FIRST INFORMATION REPORT

Form : 1-A

पहिली खबर

(Under Section 154 Cr. P.C.)

(पौजदांची प्रक्रिया सहितच्या कलम १५४ अन्वये)

No. 0168455

1. *Dist: ठाणे जिल्हा P.S. कापशी *Year २०१५ *FIR No. ३००/१५ *Date २०/१/१५
 जिल्हा: ठाणे पोलीस ठाणे: कापशी वर्ष: २०१५ पहिली खबर क्र. ३००/१५ तारीख: २०/१/१५

2. (i) *Act: अधिनियम १९५१ *Sections: ५३
 अधिनियम: आ.प. अधिनियम १९५१ कलम: ५३

(ii) *Act: अधिनियम *Sections: कलम

(iii) *Act: अधिनियम *Sections: कलम

(iv) *Other Acts & Sections: इतर अधिनियम व कलमे

3. (a) *Occurrence of Offence: *Day २००५ *Date from २०/१/१५ *Date To २०/१/१५
 अपरधावी घटना: घार तारीख पासून: २००५ तारीख पर्यंत: २०/१/१५

*Time Period: वेळेचा अवधी *Time From: २०/१/१५ *Time To: १३:०० वा.

(b) Information received at P.S. Date: २०/१/१५ *Time: वेळ
 पोलीस ठाण्यावर माहिती मिळाल्याची तारीख: २०/१/१५ वेळ: वेळ

(c) General Diary Reference Entry No. (s): २०१५ *Time: वेळ
 सर्वसाधारण रोजनिशीचा संदर्भ क्रमांक: २०१५ वेळ: वेळ

4. Type of information: आत्मसाक्षात्कार Written / Oral: उखल
 माहितीचा प्रकार: आत्मसाक्षात्कार उखल / लिखित: उखल

5. Place of Occurrence: (a) * Direction and Distance from P.S. ५ Km Beat No. कापशी
 घटनेचे ठिकाण: कापशी दिशा व अंतर: ५ Km बीट नं.: कापशी

(b) *Address: कापशी
 पत्ता: कापशी

(c) *In case outside limit of this Police Station, then the
 या पोलीस ठाण्याच्या हद्दीच्या बाहेर असल्यास, त्या पोलीस ठाण्याचे नाव
 Name of P.S.: कापशी Dist.: ठाणे
 पोलीस ठाणे: कापशी जिल्हा: ठाणे

6. Complainant / Informant: उमावती ताडूळकर
 तक्रार करणारा / सूत्रकार: उमावती ताडूळकर

(a) Name: उमावती ताडूळकर
 नाव: उमावती ताडूळकर

(b) Father's/ Husband's Name: ५१ वर्ष
 पित्याचे / पतीचे नाव: ५१ वर्ष

(c) Date/Year of Birth: ५१ वर्ष (d) Nationality: भारतीय
 जन्म तारीख / वर्ष: ५१ वर्ष राष्ट्रीयत्व: भारतीय

(e) Passport No.: उमावती Date of Issue: उमावती Place of Issue: कापशी
 पारपत्र क्र.: उमावती दिनांक: उमावती ठिकाण: कापशी

(f) Occupation: उमावती
 व्यवसाय: उमावती

(g) Address: कापशी
 पत्ता: कापशी

59

जि. नागपुर.....

प्रवर्तक-सदस्य / संचालक मंडळ सदस्य	त्यांच्या सहया
1) श्री. जिवराजभाई र. पटेल	1) <u>[Signature]</u>
2) श्रीमती दसवीवीन जि. पटेल	2) <u>[Signature]</u>
3) श्री. सागर ल. पटेल	3) <u>[Signature]</u>
4) श्री. सुरेश स. पटेल	4) <u>[Signature]</u>
5) श्री. लक्ष्मण दे. पटेल	5) <u>[Signature]</u>
6) श्री. फेजलाल अ. पटेल	6) <u>[Signature]</u>
7) श्री. सचिनराव श. पटेल	7) <u>[Signature]</u>
8) श्री. संजय जि. ललपानी	8) <u>[Signature]</u>
9) श्रीमती ज्योती र. सनेश्वर	9) <u>Jyoti R. Tannerwar</u>
10) श्री. रहेमान सा. कासारी	10) <u>Mr. Rahmur</u>
11) शिवत	11) _____

दिनांक: - 16-4-2013

नोंदणी क्र. एमजीपी / फेटीई / आरएसआर / 704 / 86-85



क्र. 06-90-9586

[Signature] Mr. Rahmur

उपाध्यक्ष

सदस्य संचालक मंडळ
 श्री. उमिया औद्योगिक सहकारी मंडळ, कापसी (द.)
 सहाय्य मार्ग, कापसी (द.)

आकाशकिच्याने कापण ठीक ठीक / औद्योगिक / उपद्रु /
 मों उमिया / 0999/93, दिनांक 96/9/2013, अन्वये कापसी
 भादशे ठपावेदी अन्वये (अ) 05 मंजूर.

[Signature]
 संचालक मंडळ
 सहाय्यी संस्था, नागपुर

[Signature]
 जिल्हा उपनिबंधक,
 सहकारी संस्था, नागपुर

२. अधिलेखांनी प्रकरणाची वर्तुस्थिती विषय कारणांना आपले अधिलेख
 शिडक्यात असं म्हटलं की, सविध / सरपंच ग्रामपंचायत तरोडी (ब), ता. कामठी यांनी मीजा तरोडी
 (ब) येथील स.क्र.८८ आराजी १.३४ हे.आर. व्हीकी १३१२ चौ.मि. जमीनीवर अधिष, मां उभिया
 औद्योगिक वसाहत मय्या.कापरी (ब) जि.नागपूर यांनी अतिक्रमण केले व सरपंच अतिक्रमण ३ महीन्यांचे

अर्ज मान्य करण्यात आला होता.

१. गैरअधिलेखां क्र.२ उपविभागीय अधिकारी मांदा यांनी दिनांक २७/२/२०१८
 रोजी आदेश पारित करून ग्रामपंचायतीला विवक्षित अतिक्रमण काढण्याची परवानगी नकारण्यात
 आल्याने व्यथित होवून अधिलेखांनी मुंबई ग्राम पंचायत अधिनियम १९५८ चे कलम ५३(३) व अंतर्गत
 हे अधिलेख या प्राधिकरणासमोर दाखल केले. अधिलेखांनी गैरअधिलेखां क्र.२ यांचे आदेशास स्थगिती
 देण्याबाबत सूच्य अर्ज सादर केला, त्यावर अधिलेखांनी यांनी केलेला युक्तिवाद व उपविभागीय अधिकारी
 यांचा विवक्षित आदेश व उपलब्ध अधिलेख तपासला असता अधिलेखांनी यांच्या स्थगिती
 मिळविण्याबाबतच्या युक्तिवादात संकलनदर्यानी तथ्य वाटत असल्याने " पुढील तारखेपुढील " स्थगिती

(दिनांक ०३ एप्रिल, २०१९)

आदेश

जि.नागपूर.

- १) मां उभिया धाम, मीजा तरोडी, तह. कामठी,
- माफत श्री. विठ्ठल रतनश्री पटेल, संघालक,
- ३) मां उभिया औद्योगिक वसाहत मय्या.नागपूर,
- ५) सविध, ग्रामपंचायत तरोडी.
- ४) सरपंच, ग्रामपंचायत तरोडी.
- ३) तहसिलदार कामठी.
- २) उप विभागीय अधिकारी, मांदा.

गैरअधिलेखां :- १) जिल्हाधिकारी नागपूर.

विरुध्द

श. भरत नगर, नागपूर.

अधिलेखां :- श्री. देवचंद दमडजी कारेभरे,

ग्राम पंचायत तरोडी

व्ही.पी.ए. क्र. ३२/२०१७-१८

अपर आयुक्त, नागपूर विभाग, नागपूर यांचे स्वायत्ततेत

वरील असल्यामुळे गैरअपिलार्थी क्र.१ जिल्हाधिकारी नागपूर यांचेकडे अर्ज सादर केला होता. जिल्हाधिकारी नागपूर यांनी त्यांचे पत्र क्र.१३/१/२०१५ अन्वये अशा प्रकारचे विवादीत अतिक्रमण काढणे यासारखी कारवाई करण्याबाबतचे अधिकार उपविभागीय अधिका-यांना प्रत्यार्पित करण्यात आलेले असल्यामुळे गैरअपिलार्थी क्र.१ यांनी सदर अर्जावर निर्णय घेण्यासाठी त्यांनी दिनांक ०३ जानेवारी, २०१८ रोजी प्रकरण उपविभागीय अधिकारी मौदा यांचेकडे पाठविले.

अपिलार्थी यांनी विवादीत अतिक्रमण काढणेबाबत गैरअर्जदार क्र.४ व ५ कोणतीही कार्यवाही करित नसल्यामुळे त्यांनी जिल्हाधिकारी नागपूर यांना अर्ज सादर केला, त्यांनी तालुका निरीक्षक भूमि अभिलेख यांना विवादीत भुखंडाची मोजणी करण्याचे निर्देश दिलेत, त्यांनी विवादीत जमिनीची रितसर मोजणी केली आणि त्यात विवादीत जमिनीवर गैरअपिलार्थी क्र.६ यांचे अतिक्रमण असल्याचे म्हटले आहे. त्यानंतर गैरअपिलार्थी क्र.४ व ५ यांनी जिल्हाधिकारी यांना विवादीत अतिक्रमण काढणेबाबत विनंती केली. यावर जिल्हाधिकारी यांनी गैरअर्जदार क्र.६ यांचेवर फौजदारी प्रक्रिया सुरु करण्याचे निर्देश दिले, त्यानुसार गैरअपिलार्थी क्र.६ यांचेवर पोलीस स्टेशन कळमना येथे FIR क्र.८२७/२०१७ दिनांक १५/१२/१७ रोजी दाखल करण्यात आला होता. त्यानंतर जिल्हाधिकारी नागपूर यांनी ग्रामपंचायतील अतिक्रमणधारकाविरुद्ध नियमानुसार कार्यवाही करण्याचे निर्देश दिले होते.

यावर ग्रामपंचायतीने दिनांक २०/१२/१७चे विशेष मासिक सभेत आणि दिनांक २२/१२/१७चे विशेष ग्रामसभेत विवादीत अतिक्रमण हे ६ महिन्यांचे वरील असल्यामुळे जिल्हाधिकारी नागपूर यांची परवानगी घेवून सदर अतिक्रमण काढण्यात यावे असे ठराव पारित केले होते. यावर जिल्हाधिकारी यांनी विवादीत अतिक्रमणाबाबत गैरअपिलार्थी क्र.२ यांना नियमानुसार कार्यवाही करण्याबाबतचे अधिकार प्रदान केलेत.

गैरअपिलार्थी क्र.२ यांचे न्यायालयात गैरअपिलार्थी क्र.६ यांनी विवादीत जमिनी त्यांची आहे याबाबत कोणताही पुरावा सादर केला नाही, फक्त सदर जमिनीचा वाद दिवाणी न्यायालयात आर.सी.एस.क्र.४५/२०१६ प्रलंबित असल्याबाबतचा अभिलेख सादर केला. मात्र गैरअपिलार्थी क्र.६ यांनी त्यांचे दिवाणी दाव्यात सदर जमिन ही सरकारची असून त्यावर गैरअपिलार्थी क्र.६ यांनी कोणतेही अतिक्रमण केलेले नाही असे म्हटलेले आहे. परंतू तालुका निरीक्षक भूमि अभिलेख यांनी रितसर

मोजणी करुन घेवून विवादीत जमिनीवर अतिक्रमण असल्याचा अहवाल सादर केलेला आहे आणि गैरअपिलार्थी क्र.२ उप विभागीय अधिकारी यांनी सुध्दा ही बाब मान्य केली आहे. तसेच दिवाणी न्यायालयाने त्यांचेकडील प्रकरणात कोणताही स्थगनादेश दिलेला नसतांनाही गैरअपिलार्थी क्र.२ यांनी विवादीत आदेश पारित केला असल्याने सदर आदेश रद्द करुन अपिलार्थी यांची अपील मंजूर करण्यात यावा. तसेच गैरअपिलार्थी क्र.४ व ५ यांनी विवादीत अतिक्रमण काढणेबाबत मागितलेली परवानगी देण्यात यावी. तसेच गैरअपिलार्थी क्र.६ यास विवादीत जमिनीवर यापुढे नव्याने कोणतेही बांधकाम करण्यास सक्त मनाई करण्यात यावी अशी विनंती केली.

३. गैरअपिलार्थी क्र.४ व ५ यांनी आपला लेखी युक्तिवाद सादर केला आणि त्यात थोडक्यात असे म्हटले आहे की, गैरअपिलार्थी क्र.६ यांची जमीन सर्व्हे क्र.८८ लगत असलेल्या शासकीय जमिनीवर बांधकाम करुन अतिक्रमण केले. त्यावर ग्रामपंचायतीने त्यांना अतिक्रमण काढणेबाबत सांगितले असता त्यांनी नकार दिला. त्यामुळे ग्रामपंचायतीने उपअधिक्षक, भूमी अभिलेख यांना सर्व्हे क्र.८८ व त्याचे लगतच्या जागेची मोजणी करणेबाबत विनंती केली. भूमी अभिलेख विभागाने मोजणी करुन सर्व्हे क्र.८८ वर गैरअपिलार्थी क्र.६ यांचे अतिक्रमण असल्याचे आपले अहवालात नमूद केले. त्यानंतर ग्रामपंचायतीने गैरअपिलार्थी क्र.६ यांना अतिक्रमण काढणेबाबत नोटीस बजावली. त्यावर गैरअपिलार्थी क्र.६ यांनी दिवाणी न्यायालयात दावा दाखल केला.

ग्रामपंचायतीने जिल्हाधिकारी नागपूर यांना विवादीत अतिक्रमण हे ६ महिन्यांपेक्षा जास्त कालावधीचे असल्यामुळे काढणेबाबत परवानगी मिळणेसाठी अर्ज केला, त्यांनी गैरअपिलार्थी क्र.२ उपविभागीय अधिकारी यांना याबाबत चौकशी करुन नियमानुसार योग्य कारवाई करण्याचे निर्देश दिलेत आणि त्यांनी दिनांक २७/२/१८ रोजी आदेश पारित करुन ग्रामपंचायतीला अतिक्रमण काढणेबाबत मनाई केली.

मात्र दिवाणी न्यायालयात गैरअपिलार्थी क्र.६ यांनी दावा दाखल केलेला आहे या कारणामुळे ग्रामपंचायतीला अतिक्रमण काढणेची परवानगी नाकारणे हे नियमांचे विरुद्ध आहे. कारण या दिवाणी दाव्यात न्यायालयाने कोणताही स्थगनादेश दिलेला नाही. त्यामुळे ग्रामपंचायतीने गैरअपिलार्थी क्र.६ यांचे अतिक्रमण काढणेबाबत जिल्हाधिकारी नागपूर यांना मागितलेली परवानगी नियमानुसार योग्य आहे.

४. गैरअपिलार्थी क्र.६ यांनी आपला लेखी युक्तिवाद सादर केला आणि त्यात थोडक्यात असे म्हटले आहे की, सदर प्रकरणातील अपिलार्थी हे उपविभागीय अधिकारी यांचे न्यायालयातील प्रकरणात तसेच दिवाणी न्यायालयातील प्रकरणात वादी किंवा प्रतिवादी नसल्यामुळे त्यांना या प्राधिकरणापुढे अर्ज सादर करण्याचा अधिकार नाही. तसेच अपिलार्थी यांचा या प्रकरणाशी कोणता संबंध आहे याबाबत त्यांनी काहीही सांगितलेले नाही. अपिलार्थी यांनी ग्रामपंचायत व गैरअपिलार्थी क्र.६ यांचे विरुद्ध त्यांना कोणताही अधिकार नसतांना सदर अर्ज या प्राधिकरणापुढे सादर केलेला आहे. यावरून अपिलार्थी यांचा या जमिनीशी किंवा ग्रामपंचायतीचा कोणताही संबंध आणि अधिकार नसतांना त्यांनी या प्राधिकरणापुढे अर्ज सादर केल्याचे दिसून येते.

तसेच सदर विवादीत जमिनी ही झुडपी जंगलाची आहे. महाराष्ट्र शासनाने विवादीत जमिन ग्रामपंचायतीस हस्तांतरीत केल्याचा कोणताही उल्लेख शासकीय अभिलेखात उपलब्ध नाही. तसेच उक्त अधिनियमाचे कलम ५३(२-अ) नुसार अशा विवादाबाबत निर्णय घेण्याचा जिल्हाधिका-यांना अधिकार आहेत, तर ग्रामपंचायतीला कोणताही अधिकार नाही. तसेच विवादीत जमीन नेमकी कोणाची आहे हे निश्चित करण्याचा अधिकार दिवाणी न्यायालयास आहे आणि गैरअपिलार्थी क्र.६ यांनी तसा दावा दिवाणी न्यायालयात दाखल केलेला असून सध्या प्रकरण प्रलंबित आहे. उपरोक्त सर्व परिस्थितीत उपविभागीय अधिकारी मौदा यांनी पारित केलेला आदेश योग्य असल्याने तो कायम करून अपिलार्थी यांचा अर्ज फेटाळण्या पात्र असल्याने अपिलार्थीचे अपील फेटाळण्यात यावे अशी विनंती केली.

अपिलार्थीने दाखल केलेला अपील मेमो, गैरअपिलार्थी क्र.४,५ व ६ यांनी सादर केलेला लेखी युक्तिवाद, उपविभागीय अधिकारी यांनी पारित केलेला आदेश व प्रकरणात उपलब्ध दस्तऐवज या सर्वांचे अवलोकन केले असता असे आढळून येते की, गैरअपिलार्थी क्र.६ यांनी अपिलार्थी यांचा या प्रकरणाशी कोणताही संबंध नाही असे जे म्हटले आहे त्यात कोणतेही तथ्य नसल्याचे दिसून येते. कारण उपविभागीय अधिकारी मौदा यांनी आदेश पारित केल्यानंतर त्या आदेशाची प्रत अपिलार्थी यांना माहितीस्तव पाठविल्याचे अभिलेखावरून दिसून येते. त्यामुळे अपिलार्थी यांना या प्राधिकरणापुढे अपील दाखल करण्याचा अधिकार आहे हे स्पष्ट होते.

गैरअपिलार्थी क्र.६ यांनी आपले लेखी युक्तिवादात मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४हे.आर. यावर त्यांनी अतिक्रमण केलेले नाही असे जे म्हटले आहे ते पुर्णतः चुक आहे. कारण मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४हे.आर. हा प्रचलीत ७/१२ अभिलेखात "महाराष्ट्र सरकार ग्रुप ग्रामपंचायत तरोडी (बु) यांचे नांवे दर्ज असून झुडपी जंगल सार्वजनिक चराई याकरीता मुकरर केल्याचे स्पष्ट दिसून येत आहे. स.क्र.८८ चे लागत गैरअपिलार्थी क्र.६ यांची स.क्र.८७, ८९-अ व ८९-ब ही शेतजमीन असून गैरअपिलार्थी क्र.६ यांनी त्यांचे नावाने असलेल्या स.क्र.८९ या गटातून कंपाऊन्ड वॉलचे बांधकाम चालू करुन पुढे गट क्र.८८ या गटात बंद केलेले आहे. यावरुन त्यांनी ७/१२ नमुन्यात दर्ज झुडपी जंगल या शासकीय जमिनीवर अतिक्रमण करुन बांधकाम केले असल्याचे तहसिलदार कामठी यांचे अहवालावरुन दिसून येते.

तसेच मा.सर्वोच्च न्यायालय,भारत यांचेकडील Writ Petition (Civil) No.202 of 1995 T.N.Godaverman Thirumulkpad Versus Union of India and Ors. यामध्ये दिनांक १२ डिसेंबर,१९९६ रोजी आदेश पारित केला आणि त्यातील परिच्छेद क्र.४ यात :-

" The Forest Conservation Act, 1980 was enacted with a view to check further deforestation which ultimately results in ecological imbalance; and therefore, the provisions made therein for the conservation of forests and for matters connected therewith, must apply to all forests irrespective of the nature of ownership or classification thereof. The word "Forest" must be understood according to its dictionary meaning. This description cover all statutorily recognized forests, whether designated as reserved, protected or otherwise for the purpose of Section-2(i) of the Forest Conservation Act. The term "forest land" occurring in Section-2 will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership. ".....

असे म्हटले आहे आणि यावरुन अपिलार्थी यांनी मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४हे.आर. हा प्रचलीत ७/१२ अभिलेखात "महाराष्ट्र सरकार ग्रुप ग्रामपंचायत तरोडी (बु) यांचे नांवे दर्ज असून झुडपी जंगल सार्वजनिक चराई याकरीता मुकरर असलेल्या जमिनीवर अतिक्रमण केलेले आहे हे सिध्द होते.

त्याचप्रमाणे गैरअपिलार्थी क्र.६ यांनी Transport City and industrial Estate करीता मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४ हे.वन जमीन त्यांना मिळणेबाबतचा प्रस्ताव उपवनसंरक्षक, नागपूर वनविभाग, नागपूर यांचेकडे पाठविला होता, या प्रस्तावात अनेक त्रुट्या असल्यामुळे त्या पुर्ण करण्याबाबतचे पत्र उपवनसंरक्षक कार्यालयाने दिनांक १७/२/२०१७ रोजी गैरअपिलार्थी क्र.६ यांचेकडे पाठविल्याचे अभिलेखावरून दिसून येते आणि सदर जमीन गैरअपिलार्थी क्र.६ यांनी पाठविलेला प्रस्ताव मंजूर झाला असल्याबाबतचा कोणताही अभिलेख त्यांनी या प्राधिकरणापुढे सादर केलेला नाही. याचाच अर्थ मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४ हे.आर. ही शासकीय जमीन असून ती सरकारचे ताब्यात असल्याचे स्पष्ट होते.

मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४ हे.आर. ही शासकीय जमीन गैरअपिलार्थी क्र.४ व ५ ग्रामपंचायतीचे हद्दीत असून त्यांचे हद्दीतील शासकीय जमीनीवरील अतिक्रमण काढण्याची उक्त अधिनियमातील कलम ५३(२) नुसार ग्रामपंचायतीची जबाबदारी आहे. गैरअपिलार्थी क्र.६ यांचे अतिक्रमण हे सहा महिन्यांपेक्षा जास्त कालावधीपूर्वीचे असल्याने सदर अतिक्रमण ग्रामपंचायतीकडून काढणेसाठी त्यांना जिल्हाधिकारी नागपूर यांची परवानगी प्राप्त करणे बंधनकारक असल्यामुळे त्यांनी त्याबाबत सर्वप्रथम विशेष भासिक सभा दिनांक २०/१२/२०१७ व विशेष ग्रामसभा दिनांक २२/१२/२०१७ रोजी रितसर प्रस्ताव पारित करून जिल्हाधिकारी नागपूर यांचेकडे परवानगी मिळणेसाठी पत्र पाठविल्याचे अभिलेखावरून दिसून येते. ग्रामपंचायतीने केलेली सदर कारवाई उक्त अधिनियमातील तरतुदीस अनुसरून आहे.

गैरअपिलार्थी क्र.२ उपविभागीय अधिकारी मौदा यांनी आपले आदेशातील परिच्छेद क्र.३ मध्ये शेवटी " या बांधकामाबाबतचा वाद Special Civil Suit No. ४५/२०१६ दिवाणी न्यायालय, वरिष्ठ स्तर नागपूर येथे प्रकरण न्यायप्रविष्ट आहे. अशा परिस्थिती मध्ये न्यायालयीन निर्णय झाल्याशिवाय कोणताही कार्यवाही करणे उचित होणार नाही" असे म्हणून मुंबई ग्रामपंचायत अधिनियम १९५८चे कलम ५३(२) अन्वये अतिक्रमण काढण्याची परवानगी नाकारण्यात येते" असे आदेश पारित केले. मात्र प्रलंबित असलेल्या प्रकरणात दिवाणी न्यायालयाने कोणताही अंतरिम आदेश पारित केल्याचे अभिलेखावरून दिसून येत नाही. त्यामुळे गैरअपिलार्थी क्र.६चे विवादीत अतिक्रमण काढण्याची परवानगी ग्रामपंचायतीला देणे आवश्यक होते हे स्पष्ट आहे.

मा.सर्वोच्च न्यायालय,भारत यांचे न्यायनिवाडा व उपरोक्त उपस्थित केलेल्या बाबींवरून गैरअपिलार्थी क्र.६ यांनी मौजा तरोडी (बु) येथील स.क्र.८८, आराजी १.६४ हे.आर. हा प्रचलीत ७/१२ अभिलेखात "महाराष्ट्र सरकार ग्रुप ग्रामपंचायत तरोडी (बु) यांचे नावे नोंद असलेल्या व झुडपी जंगल सार्वजनिक चराई याकरीता मुकरर असलेल्या शासकीय जमिनीवर अतिक्रमण केलेले असल्यामुळे ते अतिक्रमण काढणेसाठी ग्रामपंचायतीस परवानगी मिळणे आवश्यक असल्याने गैरअपिलार्थी क्र.२ उपविभागीय अधिकारी मौदा यांचा दिनांक २७/२/२०१८ चा आदेश रद्द करून अपिलार्थीचे अपील मंजूर करणे न्यायोचित होईल. सबब खालील प्रमाणे आदेश पारित करण्यात येत आहे.

आदेश

- १) अपिलार्थीने दाखल केलेले अपील मंजूर करण्यात येते.
- २) उपविभागीय अधिकारी मौदा यांनी दिनांक २७/२/२०१८ रोजी पारित केलेला आदेश रद्द करण्यात येतो.

(ए.एस.आर.नायक)
अपूर आयुक्त,
नागपूर विभाग, नागपूर

Attended
11/11/18

दस्तावेज

११/११/१८

ANNEXURE
B (53)

18 wp..5348-2019.odt

1

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH AT NAGPUR

WRIT PETITION NO. 5348 OF 2019

Shri Deochand Danduji Karemore
...Versus...

Divisional Commissioner Nagpur, Civil Lines, Nagpur and others

.....
Office Notes, Office Memoranda of Coram,
appearances, Court's orders or directions
and Registrar's orders

.....
Court's or Judge's orders

.....
Shri S.S. Sitani, Advocate for petitioner
Shri M.K. Pathan, A.G.P for respondent Nos. 1 & 2
Shri K.B. Ambilwade, Advocate for respondent No.4

CORAM : SUNIL B. SHUKRE AND
SMT. M.S. JAWALKAR, JJ.

DATE : 18/04/2022

Heard.

2. Prima facie we find that when there is an order passed on 03/04/2019, by respondent No.1 granting permission to respondent No.3 to remove the encroachment upon the land bearing Survey No. 88, which encroachment has been made by the respondent No.4, it was necessary for respondent Nos. 2 and 3 to take immediate steps for removal of the encroachment. After all this encroachment, as per order passed by respondent No.1 on 03/04/2019, is

on a Government land and it is the fundamental duty of these respondents, the Collector and the Sarpanch i.e. respondent Nos.2 and 3, to protect the Government land. If the respondent Nos. 2 and 3 are not implementing the direction issued by respondent No.1, there may arise further issue regarding the breach of duty imposed upon the respondent Nos. 2 and 3 by law. It appears that there is one civil suit, being Special Civil Suit No. 45/2016 filed by respondent No.4 against the Collector, Nagpur, Gram Panchayat, Tarodi and two private persons for recovery of costs of Rs.25,00,000/- incurred by the respondent No.4, from the Gram Panchayat, Tarodi and for permanently restraining Gram Panchayat Tarodi and it's officials from entering into the property known as Zudapi Jungle bearing Survey No. 88. In this suit, the respondent No.4 has not sought any relief against the defendant No.1 therein i.e. Collector, Nagpur. In this suit, it appears that the respondent No.4 has asserted that it has made no encroachment whatsoever on Survey No.88. But at the same time it appears to us that respondent has not pleaded in this plaint that it has some right in respect of Survey No. 88, which is the land involved in this petition. Prima facie, the plaintiff can seek relief of injunction in respect of a property only when the plaintiff succeeds in establishing some right in law in respect of such property.

55

3. We direct the parties here to clarify the legal position in the matter, for which purpose parties are at liberty to file additional affidavits whether by way of additional reply or rejoinder, as the case may be.

4. Stand over to eight weeks.

(JUDGE)

(JUDGE)

Jayashree..

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH ; NAGPUR

WRIT PETITION (WP) NO. 5348/2019

Shri Deochand Danduji Karemore

..VS..

Divisional Commissioner, Nagpur and ors.

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri S.S. Sitani, Advocate for the petitioner

Shri D.P. Thakare, Additional Government Pleader for respondent nos. 1 and 2

Shri K.B. Ambilwade, Advocate for the respondent no. 4

None for respondent no. 3

CORAM : A. S. CHANDURKAR AND URMILA JOSHI-PHALKE, J.J.

DATED : 26/07/2022

The petitioner seeks a direction to be issued to the Collector to decide an application that has been preferred under Section 53(2-A) of the Maharashtra Village Panchayats Act, 1959 (for short the "Act of 1959") pertaining to removal of encroachment from Kh. No. 88 at Mauza Tarodi (Bu) admeasuring 1 Hectare 64 Are. Initially, the Gram Panchayat had moved the Sub-Divisional Officer under Section 53 of the Act of 1959 seeking permission to remove the encroachment. The Sub-Divisional Officer on 27.02.2018 rejected the same. The petitioner then filed an Appeal before the Additional Commissioner who allowed the same on 03.04.2019 and set aside the order passed by the Sub-Divisional Officer. In view of the said order, the petitioner has moved the application under Section 53(2-A) of the Act of 1959 requesting the Collector to remove the encroachment.

In the reply filed by the respondent no. 4, it has been stated that Regular Civil Suit No. 45/2016 has been filed by the respondent no. 4 claiming ownership of Kh. No. 88 and injunction

has been sought to protect the plaintiff's possession. It is pointed out that on 04.03.2021 the Civil Court has passed an order of status quo with regard to the same suit property. The present petitioner has moved an application under Order I Rule 10 of the Code of Civil Procedure, 1908 seeking his impleadment in that suit.

Be that as it may, since the application preferred by the petitioner is pending, the Collector is directed to consider the application moved by the petitioner under Section 53(2-A) of the Act of 1959 in accordance with law and after hearing the petitioner as well as respondent no. 4. If there is no impediment in issuing any appropriate direction, the Collector is free to take necessary decision. The decision may be taken within a period of three months from the next date of the said proceedings.

With these directions, the writ petition is disposed of. No costs.

Civil Application (CAW) No 2742/2019 is also disposed of.

JUDGE

JUDGE

SANDIP
MAHADEV
GATE

Digitally
signed by
SANDIP
MAHADEV
GATE
Date:
2022.07.28
17:00:44
+0530

ANNEXURE A

निकाली समज
वि.पी.ए. क्र.३३/२०१८-१९

मा.अपर आयुक्त,नागपूर विभाग,नागपूर यांचे न्यायालय

क्रमांक /विशा/डे-११(२)/कावि / ५१ /२०१९
आयुक्तांचे कार्यालय, नागपूर विभाग, नागपूर
दिनांक : ०४ / ०४/२०१९

अपिलार्थी :- १. श्री देवचंद दमडुजी कारेमोरे
रा.भरत नगर, नागपूर

विरुद्ध


गैरअपिलार्थी :- १ जिल्हाधिकारी,नागपूर .
२. उपविभागीय अधिकारी, मौदा
३. तहसिलदार, कामठी.
४. सरपंच, ग्रामपंचायत तरोडी.
५. माँ उमिया औद्योगिक वसाहत मर्या.नागपूर
मार्फत श्री. जिवराज रतनशी पटेल, संचालक
रा.माँ उमियाँ धाम,मौजा तरोडी. तह.कामठी,जि. नागपूर

प्रति,

१. श्री देवचंद दमडुजी कारेमोरे
रा.भरत नगर, नागपूर

मार्फत :- मुख्य कार्यकारी अधिकारी, जि.प.नागपूर अर्जदार, गैरअर्जदार व इतर यांचे निकाली समज ग.वि.
अ, पं.स.कामठी,जि.नागपूर यांचे मार्फतीने संबंधित व्यक्तींवर तामिल करावे.(सहपत्र :- आदेशाची प्रत)
उपरोक्त अपील प्रकरणात मा. अपर आयुक्त नागपूर विभाग, नागपूर यांनी दिनांक ०३/०४/२०१९
रोजी आदेश पारीत केलेला आहे.

करीता निकाली समज पाठविण्यांत येत आहे.


अपर आयुक्त

नागपूर विभाग, नागपूर करीता.

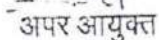
टिप :- गट विकास अधिकारी, पंचायत समिती कामठी,जि.नागपूर यांनी संबंधितांवर निकाली समज
बजावून पोच या कार्यालयास तात्काळ पाठवावी.

प्रतिलिपी :- १. अपर जिल्हाधिकारी, नागपूर यांना त्यांचे मुळ अभिलेखासह प्रकरणी पारीत आदेशाची प्रत
माहिती व योग्य कार्यवाहीकरीता अग्रेषित.

२. तहसिलदार, कामठी यांना माहितीस अग्रेषित मार्फत जिल्हाधिकारी कार्यालय,नागपूर .

३. गट विकास अधिकारी, कामठी यांना माहितीस व उचित कार्यवाहीस अग्रेषित मार्फत मुख्य कार्यकारी
अधिकारी,कार्यालय जि.प.नागपूर .

४.सदस्य/ सचिव ग्रा.पं. तरोडी,ता.कामठी,जि.नागपूर यांना माहितीस व उपरोक्त आदेशाचे पालन
करण्यास्तव.


अपर आयुक्त

नागपूर विभाग, नागपूर करीता.

23) That the applicant hereby like to inform you authorities that the encroacher i.e Jivraj Patel have tried all his luck to grab the land owned and possessed by you authorities which is for the upliftment of the forest conservation. That inspite of the same when he failed to grab the same it is learnt that he had approached you authority to allot the same but the fact remains whether an encroacher can be made the owner and if that is so then every person will encroach the land first and then ask the authorities to regularize the same in his favour which is against the settled principles of law which lays down that an encroacher do not have any voice and cannot ask for any relief until and unless the land encroached is vacated by him and hence you authorities is hereby requested to act in accordance with law and to take steps to get the land vacated from the encroacher and further not to allot the same to him as no encroacher can claim the right after committing an illegal act and hence you are hereby requested to act on the request of the applicant.



देवेंद्र कारेबीर

9422147194

D. 27/9/22

आरती योगीन उपनिवेशक पुनः शि. गोदावरी पो. स्टे. कळंगण तागपुर महर
आज्ञा.ता. 2014/17 रोजी सकाळी 9/30x21/30di. पावतो दिवसपती इंधिदिदि इत्केन
कर्मस्थानवर लजर अस्ताता फियदिसे पो. स्टे. को चपुनरिपोट दिकी नी खाकीकप्रमाणे.

बधकात नेंगडि रिपोट पो. स्टे. कळंगण ताग. ता. 2014/17

41

मेरा नाम: श्री इमोळ दादुभल बाधवाणी उम-45 साल लखनाय-लगाण
रस्ता- धापण नगर. कॉलोनि न.1/27,28 मराठा प्रेसब.पो. स्टे. कळंगण

मैं समस्त पुरहित घने मे अण्टर अपती रिपोट देत। इ. छि. मैं अप्रसेन पने
परिणार के साथ रूणर खुदका ल्यापर भरत। इ।

सन 2002 में इमोर मेरा भाई श्री भरत बाधवाणी ने मिलकर श्री योगराज
डाकर और श्री मधुकर अफुडे परिवार से भोजाकापनी (बु) प.ह.न. 20 खसरा 4-47/2 भारत 0-81
हे.भार. जमिन खरेदी किया। तबसे क जमिन हमारे ताबे में है। मोट 1/2 मे श्री मराठा मखर है।

हेमे सन 2013 मे मुझे जिलाधिकारी कार्यालय, तागपुर से फोन व्हाट सुचना मिली छि,
भौंरा रोड कापनी (बु) प.सि.न. मे धापण 0-81 हे.भार. (जमीन है) वह जमीन में उभिया औद्योगिक
स्कारि वसहत भूगो. कापनी (बु) ने विहाधिकारी कार्यालय से औद्योगिक स्कारि वसहत
विमोचन करले के लिए जमीन के भाग की है। तब हमारे जमीन कि हिस्सा धाया पर भाग कर रहे
इतकी हमने खोज घेत सुक छि। तब मेने सह संचालक नगर स्वता विभाग कार्यालय तागपुर
से माहिली के अधिकार के तहत मैं और मेरा भतीजा पवन ने कागदपत्र देखे तब हमने ता.
11/2/1998 पत्र क्र. माउमसवम/8/97-98 द्वारा पत्र मिला जिसपर मौ. उभिया औद्योगिक स्कारि
वसहत के कलरिंग पत्र के साथ मे 155/11 हे.भार. जमिन भोजा कापनी (बु) मोट (बु) असेकी छि
155/11 हे.भार. जमिन के कीयते के साथ जमीन खरेदी करने के वकूल सो. रिपोट दिखे।
जिनमे मेरे जमिन का खसरा 4-47 प.ह.न. 20 भारत 2-40 हे.भार. जमिन के मालिक तुकसिदाम
माधवराव अफुडे से खरेदी करारतामा के धाया पर ता. 31/2/1998 को श्री विराज बतखिया
परक ने अपनी जमीन वतणर मौ. उभिया औद्योगिक स्कारि वसहत को बेचते का पुगिमेंट
किया हुआ दिख। तब हमने सोचागी का पत्र मोट असेन किया हुआ खसरा 4-47 प.ह.न. 20
भारत 2-40 हे.भार. जमिन के पुगिमेंट टु सेक (विहिदा करारतामा) छि पत्र महिली अधिकार
के तहत मांगी। मुझे प्राप्त लास्कारि के लय अफुडे परिवार के वरस योगराज अफे से लास्कार
मिली की श्री योगराज अफे और श्री मधुकर अफुडे के लयत अनुसार उन्होंने तकीरिद
माधवराव अफुडे को हवा संभाका है। तब ले देखा रही। अतका हकजल फ्याल साल परक
देहांत हुआ है।

श्री तुकसिदाम अफुडे कमी श्री खसरा 4-47 प.ह.न. 20 भारत 2-40 हे.भार. जमिन
के मालिक की से उस जमिन का श्री विराज परक ने तुकसिदाम अफुडे से अग्रीमेंट टु सेक सन
1998 मे किया। तबकि उसका देहांत बहुत पहले हो चुका था। उसके वाक्यद त जमीन वरसव
के मुताबिक श्री योगराज अफे और मधुकर अफुडे के पास था। मेने श्री डाकर से 2-40
हे.भार. में से 0-81 हे.भार. जमिन खरेदी करले के मुताबिक खरेदी मोट वह जमिन क्षी
मोटे ताबे में है। मोट श्री विराज परक ने सन 1998 मे खरेदी करारतामा के मुताबिक
दिखत 2-40 हे.भार. जमिन मे से क्वी इंड जमिन 159 हे.भार. जमिन श्री योगराज डाकर और
मधुकर अफुडे से सन 2004 मे खरेदी छि है। तब मुझे पता चला छि श्री विराज परक
ने तुकसिदाम माधवराव अफुडे को सन 1998 में लिका वतणर खसरा 4-47 प.ह.न. 20 भारत
2-40 हे.भार. जमिन का विहिपत्र का करारतामा वतणर उसी जमिन का मौ. उभिया
स्कारि औ. वसहत को सन 1998 से बेचते का पुगिमेंट (भारतामा) किया।



Form : 1-B

7. Details of known/ suspected/ unknown accused with full particulars :

माहित असलेल्या/ संशुभित/ माहित नसलेल्या आरोपीचा संपूर्ण तपशील :

(Attach separate sheet, if necessary)

(अलग पत्र असल्यास, एकत्र कागद जोडावा)

No. 0039619

① जिवरात रतनसिंग पटेल, वय अं 60 वर्ष ② माँ उमिया झेंडगिण
 वसहत, मंडलातले पो. हाणे, कळमण।

Physical features, deformities and other details of the suspect :

संशुभिताची शारीरिक वैशेष्य, व्यंग आदि इतर तपशील :

*Sex लिंग	*Date/Year of Birth जन्मलासण/ वर्ष	*Build बांध	*Height in Cms. उंची (से. मी. मध्ये)	*Complexion वर्ण	*Identification Mark(s) आकलस
(1)	(2)	(3)	(4)	(5)	(6)

*Deformities/Peculiarities व्यंग वैशिष्ट्ये	*Teeth दात	*Hair केस	*Eye डोळे	*Habit(s) सवयी	*Dress Habits पंशाखात्या सवयी
(7)	(8)	(9)	(10)	(11)	(12)

* Languages/Dialect भाषा, बोलणी भाषा	PLACE OF				
	*Burn Mark भाजल्याची स्थान	*Leucoderma कोड	*Mole तीळ	*Scar झण	*Tattoo गादण
(13)	(14)	(15)	(16)	(17)	(18)

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect. This will be used only for the purpose of preliminary retrieval to assist I. O.
 हे क्षेत्रे केवळ तक्रारीकर्त्या/संशुभिताने संशुभिताबद्दल कोणतेही एक किंवा अधिक तपशील दिले असल्यास भरवावे. हे क्षेत्रे केवळ प्रारंभिक शोधण्यासाठी मदत करायला वापरण्यात येईल.
 A habit of using several names for one suspect or several suspects for one case should be reported.
 एका संशुभितासाठी किंवा एका प्रकरणासाठी अनेक नावांचा वापर किंवा अनेक संशुभितांसाठी किंवा अनेक प्रकरणांसाठी अनेक नावांचा वापर नसावा.
 All fields should be properly filled up.

39

मौजा कापली (B), तरोदि (B) आसोली कि जिनको के साथ जमीन खरेदी करते के बहुत सारे प्रोग्राम के तहत खरेदी किमे इधु 383.14 फुट जमीन कृषि क्षेत्र से अक्षय क्षेत्र में (सी) बंद होने के लिए नगर रचना विभाग को पत्र और करातामा दाखल किया और अंततः बंद करने के परिणाम भी श्री जिवराज परेल ने मंगी थी।

श्री जिवराज परेल ने मौजा कापली (B)-तरोदि (B) आसोली कि 55.11 हे.अ. जमीन कोसलो से खरेदी करके काफली प्रोग्राम तयार किमे। वह सब करापत्र (प्रोग्राम) के ही उन आवाक पर विस्तर करने इंचे अंतक मुळसिराम अक्कुडे को जितने दिवाकर ता. 03/21/1948 का ताकी प्रोग्राम जमीन माण्डके रकम पर खिना बतपर इंचा प्रोग्राम काफली दिवाकर पर अप्रमाणिक इंचा देने नगर रचना विभाग और नाराय बंधार प्रयास में दाखल किमे। वही इंचे कागजाद के आधार पर इंचापोरि जिला और सिंधाके पदर बतलेके अदमती प्राज कि और प्रेरे दो फुट जमीन श्री जिवराज परेल ने अंके दत्त बतपर सत 1948 में अपने पावने। पुंचा मुळसिराम और सासत को दिवाया। श्री जिवराज परेल ने हमारे जमीन प्रती दिवाकर उंचे फकी से अक्षय जमीन कताया। और हमारे आर्थिक तथा संपत्ती का मुकलात किमा। और खुदका गेवकालुनी आर्थिक जायदा कर दिया। और हमारे तथा शासत कि दिवाभिल करके मुकलात किमा। अंतक मुळसिराम अक्कुडे जो खतरा है 61 प.स.नं. 20 भारत 2.60 हे.अ. जमीन का माण्डका ही नहीं, अंको जमीन का माण्डक बतपर अंके ताम पर करापत्र दिवाकर गेवकालुनी को ले गलेत इंचा देने इंचे कागद 88 छोखाद्यु के इंचा देने बतपर उंचा इंचा मात किमे है। उपरोक्त जमीन के बारे में कागजाद जमा करके साल ता.को अंके उपर कायवाहि लेउ में रिपोर्ट दे रहा इंचे।

अहं मेरे डिपोर है। मेरे कहे मुताबिके रडिप किमा। प्रिंर किणके पर फा देखा कराकर है।

स्वी समग्र S.d. इंचाजी
 स्वी. सिंधाकी S.d. इंचाजी
 बकर किमविचे लौडि प्रिपोर कत मा. ताकिंचे अंके अंके कलेम
 419, 420, 463, 468, 471, 34 आदि प्रमाणे मुला दाखल करके तपातात हेनागे।
 मुळसिराम तथा डाकारि पुडिक बापेकाकता मा. तपोति भांका समग्र
 देवघात भाकी

(Signature)

Annexure

Q M

1

pil72.10.odt

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

PUBLIC INTEREST LITIGATION NO. 72 OF 2010

Shri Anil Murlidhar Wadpalliwar,
aged about 54 years, Occupation :
Social Worker, R/o. "Amrapali", 38,
New Ramdaspath, Nagpur

PETITIONER

...VERSUS...

- 1-A. The State of Maharashtra,
Through its Secretary, Urban
Development Department,
Mantralaya, Mumbai.
- 1-B The State of Maharashtra,
Through its Secretary, Industries,
Energy and Labour Department,
Mantralaya, Mumbai.
2. Direction of Town Planning,
Pune.
3. The Collector, Nagpur.
4. The Deputy Director of Town
Planning, Nagpur Division,
Nagpur.
5. The Assistant Director of Town
Planning, Nagpur Division,
Administrative Building, 2nd Floor,
Civil Lines, Nagpur.
6. Nagpur Improvement Trust,
Through its Chairman,
Railway Station Road,
Sadar, Nagpur.
7. The Commissioner of Police,
Police Commissionerate, Civil Lines,
Nagpur

7
23

8. The Superintendent of Police,
(Rural), Nagpur, Tq. & Dist. Nagpur.
9. The Police Station Officer,
Police Station Kamptee,
Tq. Kamptee, Dist. Nagpur.
10. The Principal Chief Conservator
of Forest, Van Bhanwan, Civil Lines,
Nagpur.
11. Maa Umiya Audyogik Sahakari
Vasahat Maryadit, purported to be
a society registered under the
provisions of Maharashtra Cooperative
Societies Act, 1960, having its
Office at 92, Umiya Sadan,
Central Avenue Road, Nagpur,
through its Secretary.
12. Nagpur Metro Region Development
Authority, Mohan Nagar, Nagpur.....

RESPONDENTS

Shri S.P.Bhandarkar, Advocate for Petitioner.

Shri S.M.Uke, Additional Government Pleader, for Respondent nos. 1
to 5 and 7 to 10

Shri R.O.Chhabra, Advocate for Respondent No.6

Shri Uday Dastane, Advocate with Shri M.U.Dastane, Advocate for
Respondent No.11

CORAM: R. K. DESHPANDE AND

AMIT B. BORKAR, JJ.

DATE : 27th FEBRUARY, 2020.

ORAL JUDGMENT (P.C.)

1] The dispute in this public interest litigation concerns with various Khasra numbers from Mouza Kapsi (Bk.), Tarodi and Asoli, consisting of total area of 155.11 hectares i.e. 383.14 acres of land. The ownership of the

entire land vests in Respondent No.11 – Maa Umiya Audyogik Sahakari Vasahat Maryadit, a cooperative society registered under the Maharashtra Cooperative Societies Act, 1960. on the basis of the registered sale deeds.

2] Undisputedly, the entire area was reserved in the development plan for "Industrial and Transport Plaza" on 06.05.2000 and the notification issued to that effect came into force with effect from 15.07.2000. The reservation is marked as "modification M-5" in the development plan.

3] The stand of respondent No.3 Collector, Nagpur, is that on 23.10.1997, a resolution was passed by the Nagpur Improvement Trust for establishment of Transport Plaza and Industrial Estate and an advertisement was published inviting offers. Respondent No.11 Society was one of the offerers of the land in question for establishment of Transport Plaza and Industrial Estate. The Nagpur Improvement Trust granted approval for establishment of such project on 100 acres of land and therefore, respondent No.11 Society was requested to change the user of land from agriculture to industrial and transportation.

4] The main complaint in the petition is that Respondent No.11 Society lured the agriculturists by representing that the land is required for the project of Nagpur Improvement Trust for establishment of Industrial Estate and Transport Plaza in collaboration with it and the agriculturists were thus induced to sell the land to respondent No.11 Society for that purpose. Ultimately the Industrial Estate and Transport Plaza was not established and there was a fraud practiced in getting the sale deeds executed from various agriculturists.

5] It is not possible for us to entertain the dispute in respect of the registered sale deeds said to have been executed by various agriculturists in favour of Respondent No.11 Society. It is a matter of individual to challenge the registered sale deed, if at all executed on the basis of misrepresentation and fraud alleged to have been practised by Respondent No.11 Society in collusion with the Nagpur Improvement Trust. We leave this question to be agitated by the concerned in the appropriate proceedings and for the purposes of this public interest litigation, we consider the respondent No.11 society to be the owner of the property.

6] It is the further stand taken by Respondent No.3 Collector, Nagpur, in his affidavit that a proposal for conversion of alleged land admeasuring 33.66 hectares to be used for industrial purpose under Section 44(A) of the Maharashtra Land Revenue Code was submitted and accordingly, on 31.01.2001, sanad/ permission for using the said land for industrial purpose was granted. It is the further stand taken that respondent No.11 Society from time to time submitted the lay-out plan for being sanctioned to the Collector and it was forwarded to the Deputy Director of Town Planning for scrutiny and grant of sanction. The Deputy Director of Town Planning raised several objections to such proposal, which were ultimately not considered and no final order was passed. On 31.08.2010, the Nagpur Improvement Trust was declared as a Special Planning Authority for Metropolitan Area and since then the Collector ceased to have any authority to pass any order in respect thereof.

7] It is the stand taken by the Nagpur Improvement Trust in para 5 on affidavit that though there was willingness shown to have an agreement with the Nagpur Improvement Trust in respect of construction of Transport Nagar, the respondent No.11 Society never took any steps to get the

19

agreement executed and at no point of time there was any agreement entered into between the Nagpur Improvement Trust and respondent No.11 Society for construction of Transport Nagar, Industrial Estate or Transport Plaza.

8] It is the complaint made in the petition that the reservation in development plan for Industrial Estate and Transport Plaza on 06.05.2000 by issuing notification which was brought into force on 15.07.2000 was at the instance of respondent No.11 Society and such reservation was illegal. Our attention is invited to the dismissal of Writ Petition No. 4558 of 2005 on 21.06.2006, challenging such reservation in the development plan. The Special Leave Petition No.16709 of 2006, preferred against the decision of this Court, was dismissed by the Apex Court on 19.10.2006, holding that there was no reason to interfere. The review petition was also preferred and it was dismissed by the Apex Court on 06.02.2007 and as such the order attained the finality. It is, therefore, not possible for us to reopen the issue of legality or otherwise of the reservation marked as 'Modification M-5' in the development plan under the notification brought into force with effect from 15.07.2000.

9] The another complaint in the petition is about the unauthorized construction on the agricultural land in question, which has not been converted for industrial purpose by obtaining necessary permission from the competent authority. It is alleged that the construction of Industrial Estate and Transport Plaza has been carried out on the land in question without obtaining necessary permission from the competent authority. It is also the stand taken by the Nagpur Improvement that the inspection of the land in question was conducted and it was found that a board was displayed that, "नागपूर सुधार प्रन्यास द्वारा मंजूर". It is the further stand taken by the Nagpur Improvement Trust that a police complaint was made on 19.01.2009 for taking appropriate action against the respondent No.11. Society for carrying out unauthorized construction and illegal activities on the land in question.

10] In the light of the stand taken by the Nagpur Improvement Trust that it is not going ahead with the proposal to have a project of Transport City and Industrial Estate on the land in question, the relief claimed in prayer clause (b) of the petition does not at all survive. Similarly, prayer clause (b-i) claiming direction to withdraw the project

(17)

in question also does not survive because none of the authorities competent to carry out such project are either interested or have taken a stand to go ahead with such project.

11] So far as relief claimed in prayer clause (c) is concerned, it is to direct the respondents to remove or demolish unauthorized development made by respondent No.11 Society without obtaining appropriate permission. We find that the Nagpur Improvement Trust has already made a Police Complaint for registration of offences. We are told that from 04.03.2017 the area in question now falls within the jurisdiction of the Nagpur Metropolitan Region Development Authority and notices under Section 53 of the Maharashtra Regional and Town Planning Act are issued to 105 occupants in the area. We direct the said authority to continue with that process and to take the same to its logical end within a period of eight weeks in accordance with law.

12] Except the aforesaid direction, we do not find that any other further order can be passed in this petition. The same, therefore, stands disposed of.

13]

All civil applications also stand disposed of.

JUDGE

JUDGE

rwalt

❖ कार्यालय ❖

ग्रामपंचायत तरोडी

तह. कामठी, जि. नागपूर.

15

सौ. रितुताई न. द्विरणखेडे
सरपंचश्री. बंडू भा. ठाकरे
उपसरपंचश्री. ब्रम्हाजंद दे. खडसे
सचिव

❖ सदस्यगण ❖

श्री. प्रमोद ग. चिकटे

*

श्री. मनोज अ. चिकटे

*

सौ. सिंधूताई ना. चिकटे

*

सौ. सुनिता रा. कुपाले

*

सौ. सारिका प्र. सनकाडे

जावक क्र. ३५



प्रति,

३५ वनरक्षक (प्रा. १११५२,

वनविभाग, नागपूर

विषय :- मौजा तरोडी व. येथे शासकीय जमीन सर्वे नं. ८८ क्षेत्र १.६४ हेक्टर जमिनीवर मां उमिया औद्योगिक वसाहत यांनी अतिक्रमण तोडण्या बाबत

सहोदय

दिनांक : १९/११/०१५

वरील विषयान्वये विनंती करण्यात येते की, ग्रामपंचायत तरोडी व. अंतर्गत सर्वे नं. ८८ आराजी १.६४ हेक्टर जमीन मां उमिया औद्योगिक सहकारी वसाहत ला लागून आहे. हि शासकीय जमीन असून या जमिनीचा इतर उपयोग करण्या करिता ग्रामपंचायत तरोडी व. मार्फत कोणत्याही प्रकारची परवानगी अथवा ना हरकत प्रमाणपत्र कुणालाही दिलेले नाही या जमिनीवर मां उमिया औद्योगिक सहकारी वसाहत यांनी लेआउट आखणी करून रस्ते व गडर लाईन व प्लाट टाकून विकलेले आहे व मोठे बांधकाम झालेला आहे.

उक्त खसरा हा शासकीय असून अतिक्रमण कडून हा मोकळा करण्यात यावा असे या पत्राद्वारे विनंती करण्यात येत आहे.

प्रतिलिपी :- १) मा. जिल्हा अधिकारी साहेब नागपूर यांना माहितीस सादर

२) मा. मुख्य कार्यकारी अधिकारी साहेब, जि. प. नागपूर यांना माहितीस सादर

Ritu.H
सरपंच
ग्रामपंचायत तरोडी (व.)

❖ कार्यालय ❖

ग्रामपंचायत तरौडी

तह. कामठी, जि. नागपूर.

सौ. सिंधूताई न. द्विरणरवेडे
सरपंचश्री. बंडू भा. ठाकरे
उपसरपंचश्री. ब्रम्हाचंद्र दे. खडसे
सचिव

❖ सदस्यगण ❖

श्री. प्रमोद ग. चिकटे

श्री. मनोज अ. चिकटे

सौ. सिंधूताई ना. चिकटे

सौ. सुनिता रा. कुपाले

सौ. सारिका प्र. सनकाडे

जावक क्र.



दिनांक : १९/१२/०१५

प्रति,

अप्पर प्रधान मुख्य वनरक्षक तथा केंद्र स्थळ अधिकारी

रामपूर रोड सिविल लाईन, नागपूर

विषय :- मौजा तरौडी व. येथे शासकीय जमीन सर्वे नं. ८८ क्षेत्र १.६४ हेक्टर जमिनीवर मां उमिया औद्योगिक वसाहत यांनी अतिक्रमण तोडण्या बाबत

महोदय

वरील विषयान्वये विनंती करण्यात येते की, ग्रामपंचायत तरौडी व. अंतर्गत सर्वे नं. ८८ आराजी १.६४ हेक्टर जमीन मां उमिया औद्योगिक सहकारी वसाहत ला लागून आहे. हि शासकीय जमीन असून या जमिनीचा इतर उपयोग करण्या करिता ग्रामपंचायत तरौडी व. मार्फत कोणत्याही प्रकारची परवानगी अथवा ना हरकत प्रमाणपत्र कुणालाही दिलेले नाही या जमिनीवर मां उमिया औद्योगिक सहकारी वसाहत यांनी लेआउट आखणी करून रस्ते व गडर लाईन व प्लाट टाकून विकलेले आहे व मोठे बांधकाम झालेला आहे.

उक्त खसरा हा शासकीय असून अतिक्रमण कडून हा मोकळा करण्यात यावा असे या पत्राद्वारे विनंती करण्यात येत आहे.

प्रतिलिपी :- १) मा. जिल्हा अधिकारी साहेब नागपूर यांना माहितीस सादर

२) मा. मुख्य कार्यकारी अधिकारी साहेब, जि. प. नागपूर यांना माहितीस सादर

19/11/16
उक्त जावक लिपिक
मुख्य अधिकारी यांचे
सादीलम म. रा. नागपूर

१८/११/१६

R. J. M.
मुख्य अधिकारी
ग्राम पंचायत तरौडी (व)

❖ कार्यालय ❖

ग्रामपंचायत तरोडी

तह. कामठी, जि. नागपूर.

सौ. रितुताई न. हिरण्णरवेडे
सरपंचश्री. बंडू भा. ठाकरे
उपसरपंचश्री. ब्रह्मानंद दे. रवडसे
सचिव

❖ सदस्यगण ❖

श्री. प्रमोद ग. चिकटे

*

श्री. मनोज अ. चिकटे

*

सौ. सिंधूताई ना. चिकटे

*

सौ. सुनिता रा. कुपाले

*

सौ. सारिका प्र. सनकाडे

जावक

प्रति,

मुख्य वनरक्षक (प्रो. दे.)

नागपूर वनसंरक्षण कार्यालय, नागपूर

वगळता

विषय :- मौजा तरोडी बु. येथे शासकीय जमीन सर्वे नं. ८८ क्षेत्र १.६४ हेक्टर जमिनीवर मां उमिया औद्योगिक वसाहत यांनी अतिक्रमण तोडण्या वाचत

महोदय

वरील विषयान्वये विनंती करण्यात येते की, ग्रामपंचायत तरोडी बु. अंतर्गत सर्वे नं. ८८ आराजी १.६४ हेक्टर जमीन मां उमिया औद्योगिक सहकारी वसाहत ला लागून आहे. हि शासकीय जमीन असून या जमिनीचा इतर उपयोग करण्या करिता ग्रामपंचायत तरोडी बु. मार्फत कोणत्याही प्रकारची परवानगी अथवा ना हरकत प्रमाणपत्र कुणालाही दिलेले नाही या जमिनीवर मां उमिया औद्योगिक सहकारी वसाहत यांनी लेआउट आखणी करून रस्ते व गडर लाईन व प्लाट टाकून विकलेले आहे व मोठे बांधकाम झालेला आहे.

उक्त खसरा हा शासकीय असून अतिक्रमण कडून हा मोकळा करण्यात यावा असे या पत्राद्वारे विनंती करण्यात येत आहे.

प्रतिलिपी :- १) मा. जिल्हा अधिकारी साहेब नागपूर यांना माहितीस सादर

२) मा. मुख्य कार्यकारी अधिकारी साहेब, जि. प. नागपूर यांना माहितीस सादर

19/11/2016
आवक लिपिक
मुख्य वनसंरक्षक (प्रादेशिक)
नागपूर, यांचे कार्यालय

Ritika
सरपंच
ग्राम पंचायत तरोडी (बु.)

दिनांक : 9/19/2016

ग्रामपंचायत तरोडी

तह. कामठी, जि. नागपूर.

सौ. शिंतूताई न. द्विगुणस्वडे
सरपंचश्री. बंडू भा. ठाकरे
उपसरपंचश्री. ब्रम्हाजंतू दे. स्वडसे
सचिव

❖ सदस्यगण ❖

श्री. प्रमोद ग. चिकटे

*

श्री. मनोज अ. चिकटे

*

सौ. सिंधूताई ना. चिकटे

*

सौ. सुनिता रा. कुपाले

*

सौ. सारिका प्र. सनकाडे

जावक क्र. : २६११/१९५

दिनांक : १९/१२/१९५५

प्रति,

मा. प्रादेशिक वनरक्षक विभाग

विषय :- मौजा तरोडी बु. येथे शासकीय जमीन सर्वे नं. ८८ क्षेत्र १.६४ हेक्टर जमिनीवर मां उमिया औद्योगिक वसाहत यांनी अतिक्रमण तोडण्या बाबत

महोदय

वरील विषयान्वये विनंती करण्यात येते की, ग्रामपंचायत तरोडी बु. अंतर्गत सर्वे नं. ८८ आराजी १.६४ हेक्टर जमीन मां उमिया औद्योगिक सहकारी वसाहत ला लागून आहे. हि शासकीय जमीन असून या जमिनीचा इतर उपयोग करण्या करिता ग्रामपंचायत तरोडी बु. मार्फत कोणत्याही प्रकारची परवानगी अथवा ना हरकत प्रमाणपत्र कुणालाही दिलेले नाही या जमिनीवर मां उमिया औद्योगिक सहकारी वसाहत यांनी लेआउट आखणी करून रस्ते व गडर लाईन व प्लाट टाकून विकलेले आहे व मोठे बांधकाम झालेला आहे.

उक्त खसरा हा शासकीय असून अतिक्रमण कडून हा मोकळा करण्यात यावा असे या पत्राद्वारे विनंती करण्यात येत आहे.

प्रतिलिपी :- १) मा. जिल्हा अधिकारी साहेब नागपूर यांना माहितीस सादर

२) मा. मुख्य कार्यकारी अधिकारी साहेब, जि. प. नागपूर यांना माहितीस सादर

पिच्छत Pnepsol No. FP/MR/IND/16347/2015

Ritika
सचिव
ग्रामपंचायत तरोडी बु.

ग्रामपंचायत तरोडी

तह. कामठी, जि. नागपूर.
तह. कामठी, जि. नागपूर.

सौ. शिंदूताई व. हिरणरवेडे
सौ. शिंदूताई व. हिरणरवेडे

श्री. बंडू भा. ठाकरे
श्री. कृष्णराव ठाकरे

श्री. ब्रम्हानंद द. खडसे
श्री. ब्रम्हानंद द. खडसे

सरसंघ



उपसरसंघ

सचिव

सदस्यगण

सदस्यगण

श्री. प्रमोद ग. चिकटे
श्री. प्रमोद ग. चिकटे

श्री. मनोज अ. चिकटे
श्री. मनोज अ. चिकटे

सौ. सिंधूताई ना. चिकटे
सौ. सिंधूताई ना. चिकटे

सौ. सुनिता रा. कुपाले
सौ. सुनिता रा. कुपाले

सौ. सारिका प्र. सनकाडे
सौ. सारिका प्र. सनकाडे

जावक क्र. _____
जावक क्र. _____
प्रती,

मा.

ठाणेदार साहेब, पोलीस स्टेशन
नंदनवन नागपूर,

विषय:- झुडपी जंगल (सरकारी जागेवर) पांघन रस्त्यावर अतिक्रमण
केल्याबाबद,

संदर्भ:- माननीय जिल्हाधिकारी साहेब यांच्या पत्रानुसार, दि. २४/०८/२०१५
नुसार,

महोदय:-

उपरोक्त विषयाच्या अनुसंधाने आपणास कळविण्यात येते

कि, ग्रामपंचायत तरोडी बु. येथील असलेल्या खसरा क्र. ८८ हा

मालकी हक्काचे झुडपी जंगल पांघन रस्त्यावर अतिक्रमण केलेले आहे.

करिता अतिक्रमण काढण्याची कारवाही करण्यात यावी हि विनंती.

— Cat —

- प्रत:- १) मा. जिल्हाधिकारी कार्यालय नागपूर यांना मा. सादर
२) मा. उपअधीक्षक भूमी अभिलेख नागपूर यांना मा. सादर
३) मा. तहसीलदार साहेब कामठी यांना मा. सादर

दिनांक :- ०९/०९/२०१५

सचिव

ग्राम पंचायत तरोडी (बु.)

सचिव

ग्राम पंचायत तरोडी (बु.)

सौका पंचनामा

आज दि. 2/5/2017 रोजी सायंकाळी 4.00 वाजता सौजा तरोडी (कु.) येथील स.क्र. 88, आ. 1.64 हे आर या जमिनीवरच्या अतिक्रमणाबाबत सा. जिल्हाधिकारी, नागपूर यांनी क्र. राजस्व/व.3/अर्ज/कावि 684/2016 दि. 20/8/2016 च्या पत्रान्वये दिलेल्या निर्देशाप्रमाणे सौका पाहणी करव्यात आली. सौका पाहणी करताना खालील बाबी निदर्शनास आल्या.

- ① सौजा तरोडी (कु.) प.ट.नं 33 येथील उमियाँ धाम परिसरात मंदिराचे दक्षिण दिशेला रस्ता आहे. सवट रस्त्यावरून उजव्या हाताला वळून दक्षिण दिशेने गेल्यास दक्षिण-उत्तर रस्ता आहे. सवट रस्त्याच्या पूर्वेकडील बाजूला रस्त्यात स.क्र. 88 व 89 आहे.
- ② स.क्र. 88, आ. 1.64 हे आर व प्रचलित 7/12 अभिलेखाप्रमाणे "सवट सरकार ग्रुप ग्रामपंचायत तरोडी (कु.)" यांच्या नावाने अद्युक्त स.क्र. 89, आ. व. 89 व. दक्षिण आराजी 2.63 हे आर वी शेतजमीन "मौ उमियाँ सरकारी वदात मर्या. तर्फे अध्यक्ष निवराज रतनशी पटेल" यांच्या नावाने आहे.
- ③ स.क्र. 88 ची पाहणी केली असता सवट स.क्र. च्या उत्तरेकडे स.क्र. 87 अद्युक्त स.क्र. 87 वी शेतजमीन "मौ उमियाँ सरकारी वदात मर्या. तर्फे अध्यक्ष निवराज रतनशी पटेल" यांच्या नावाने आहे. स.क्र. 88 च्या पूर्वेला सौजा आसोलीची शिव आहे. तेथेच सवट स.क्र. च्या दक्षिणेला स.क्र. 89 आहे. स.क्र. 88 च्या पश्चिमेला स.क्र. 86, आ. 2.02 हे आर वी शेतजमीन आहे.

नागपूर वन विभाग नागपूर यांचा अहवाल दि.०२/०२/२०१७ नुसार सदर सर्वे नं.८८ टाइल प्रा.लि.चे बांधकाम व रस्त्याचे अतिक्रमण आहे नमूद आहे.

मा.उपअधीक्षक भूमी अभिलेख कामठी यांनी दि.२१/०५/२०१६ रोजी फेरमोजणी च्या 'क' प्रतनुसार व मा तहसीलदार कामठी यांचे दि.०४/०५/२०१७ चे अहवालनुसार मौजा तरोडी (बुज) सर्वे नं.८८,आराजी १.६४ हे.आर जागेपैकी २३१२ चौ.मी.जागेवर माँ. उमिया सहकारी वसाहत मर्यादित तर्फे -अध्यक्ष जीवराज रतनजी पटेल यांनी अतिक्रमण करून बांधकाम केले आहे असे नमूद आहे.

महाराष्ट्र शासन परिपत्रक दि.७ सप्टेंबर २०१० चे परिपत्रकानुसार अतिक्रमण झालेली जमीन ज्या शासकीय अधिकारी ,कर्मचारी यांचे अखत्यारीत आहे.त्यांनी सदर बाबत फिर्याद करावे असे नमूद आहे सदर अतिक्रमण काढणेबाबत. प्रा.पं.ने दि.३०/१२/२०१५, दि.०५/०१/२०१६, दि.११/०१/२०१६ चे नोटीसिने टीनशेड हटविणेबाबत कळविले आहे.

प्रा.पं. तरोडी(बुज)कडून अतिक्रमण (टीनशेड) हटविण्याबाबत (३)तिन नोटीस देऊनही अतिक्रमण न हटविल्यामुळे प्रा.पं. तरोडी (बुज)ने विशेष मासिक सभा घेऊन ठराव क्र १ दि.१२/०५/२०१७ ने ठरविले कि,मौजा तरोडी(बुज) सर्वे नं.८८,आराजी १.६४ हे.आर जागेपैकी २३१२ चौ.मी.जागेवर माँ. उमिया सहकारी वसाहत मर्यादित तर्फे -अध्यक्ष जीवराज रतनजी पटेल यांनी अतिक्रमण करून बांधकाम केले आहे. तरी अतिक्रमण करून बांधकाम करणाऱ्या विरुद्ध वरील संदर्भिय पत्रान्वये कायदेशीर कारवाई करण्यात यावी हि विनंती.

करिता माहितीस सविनय सादर.

➤ सहपत्र:-

१)मा.सरपंच/सचिव यांचे पत्र क्र.६५/ दि.०९/०९/२०१५

२)मा.सहाय्यक वन संरक्षक (तेंदू व कॅम्पा) नागपूर वन विभाग नागपूर यांचा अहवाल १००३,दि.०२/०२/२०१६

३)मा.उपअधीक्षक भूमी अभिलेख ,क.प्रत दि.२१/०५/२०१६

४)मा.तहसीलदार कामठी यांचा अहवाल -१४०/दि.०४/०५/२०१७

५)महाराष्ट्र शासन परिपत्रक दि.७ सप्टे २०१०

६)प्रा.पं. तरोडी (बुज)मासिक सभा ठराव क्र.१ दि.१२/०५/२०१७

➤ प्रतिलिपी:-

१)मा. उपमुख्य कार्यकारी अधिकारी पंचायत जि.प.नागपूर

२)मा.तहसीलदार ,तहसील कार्यालय कामठी

३)मा.गट विकास अधिकारी प.स.कामठी

सचिव
ग्रामपंचायत.तरोडी(बुज)
वा.कामठी जि.नागपूर

R.H.H.
सरपंच
ग्रामपंचायत.तरोडी(बुज)
वा.कामठी जि.नागपूर

सचिव
ग्रामपंचायत.तरोडी(बुज)
वा.कामठी जि.नागपूर

R.H.H.
सरपंच
ग्रामपंचायत.तरोडी(बुज)
वा.कामठी जि.नागपूर

कार्यालय ग्रामपंचायत - तरौडी(बु.)

पंचायत समिती कामठी, जि. नागपूर



सौ. रितुताई न. हरिणखेडे
सरपंच

श्री. बंडुजी भा. टाकरे
उपसरपंच

श्री. विकास भो. शहारे
सचिव

: ग्रामपंचायत सदस्य

श्री. ममोद ग. चिकटे, श्री. मनोज अ. चिकटे, सौ. सुनिता र. कुमाल, सौ. सियताई ना. चिकटे, सौ. सारीका प्र. सनकाडे



दिनांक: _____

दि. २०/०५/२०१७

मा. पोलीस निरीक्षक साहेब,
पोलीस स्टेशन कळमना.

अर्जदार :- सचिव ग्राम पंचायत तरौडी(बुज).

गैरअर्जदार :- मॉ. उमिया औद्योगिक सहकारी वसाहत

अध्यक्ष -- श्री जीवराज रतनशी पटेल .

विषय :- मौजा तरौडी (बूज) येथील सर्वे नं. ८८ जागेवर अतिक्रमण करून बांधकाम करणाऱ्या विरुद्ध कायदेशीर कारवाई करणेबाबत.

संदर्भ:-

१) मा. सरपंच/सचिव यांचे पत्र क्र. ६५/दि. ०९/०९/२०१५

२) मा. सहाय्यक वन संरक्षक (तेंदू व कॅम्पा) नागपूर वन विभाग नागपूर यांचा अहवाल १००३, दि. ०२/०२/२०१६

३) मा. उपअधिक्षक भूमी अभिलेख, क. प्रत दि. २१/०५/२०१६

४) मा. तहसीलदार कामठी यांचा अहवाल - ६४०/दि. ०४/०५/२०१७

५) महाराष्ट्र शासन परिपत्रक दि. ७ सप्टे २०१०

६) ग्रा.पं. तरौडी (बूज) मासिक सभा ठराव क्र. १. दि. १२/०५/२०१७ .

महोदय,

संदर्भिय विषयान्वये सविनय कळविण्यात येते कि, मौजा तरौडी (बुज) पं. ह. नं. ३३, सर्वे नं. ८८, १. ६४ हे. आर जमीन महाराष्ट्र सरकार, ग्रुप ग्रामपंचायत तरौडी (बुज) झुडपी जंगल सार्वजनिक चराई जडावू लाकूड करिता ७/१२ प्रमाणे मुक्कर आहे.

सदर सर्वे नं. ८८ वर अतिक्रमण करून बांधकाम झाल्याबाबत सरपंच/सचिव यांनी दि. ०९/०९/२०१५ चे पत्रान्वये आपणास कळविले आहे. मा. सहाय्यक वन संरक्षक (तेंदू व कॅम्पा)

P.T.O

सुंदर गांव

सुंदर गांव

सुंदर गांव

कार्यालय ग्रामपंचायत तरोडी (बु)



सौ. रितुताई न. हरिणखेडे
सरपंच

श्री बंडुजी भा. ठाकरे
उपसरपंच

श्री. ए. व्ही. जयवंत
सचिव

● ग्रामपंचायत सदस्य ●

श्री. प्रमोदभा. चिक्टे, श्री. मनोज अं. चिक्टे, सौ. सुनिता रा. कृपाले, सौ. सिंधुताई ना. चिक्टे, सौ. सारिका प्र. सनकाडे

दिनांक : २६/९/२०१६

जावक क्र.



मा. पोलीस आयुक्त

नागपूर आयुक्तालय, नागपूर शहर.

विषय :- मौजा तरोडी (बु.) खसरा क्र. ८८, पं.ह.नं. ३३, आराजी १.६४ हे. आर. या महाराष्ट्र शासन गट ग्रा. पं. तरोडी (बु.) च्या मालकी जागेचे सीमांकन करणेकरिता पुरेसा पोलीस बंदोबस्त मिळणेबाबत.

संदर्भ :- मा. जिल्हा अधीक्षक भूमी अभिलेख, नागपूर यांचे पत्र क्र./भू-५/एस. व्ही २३/मौ. तरोडी (बु.) / कावी - १३१०/१६दि. १८.०८.२०१६

महोदय,

उपरोक्त विषयाच्या अनुषंगाने आपणास सविनय कळविण्यात येते की, मौजा तरोडी (बु.) खसरा क्र. ८८ पं.ह.नं. ३३ आराजी १.६४ हे. आर. या महाराष्ट्र शासन गट ग्रामपंचायत तरोडी (बु.) ता. कामठी, जि. नागपूर च्या मालकीची जागा आहे. मा. जिल्हा अधीक्षक भूमी अभिलेख, नागपूर यांचे संदर्भाय पत्रान्वये उक्त जागेचे सीमांकन दि. १.१०.२०१६ रोजी सकाळी १०.०० ते सायं. ५.०० पर्यंत करण्यात येणार आहे.

करिता सदर जागेचे सीमांकन करतांना गावातील शांतता व सुव्यवस्था अबाधित राखण्याकरिता आपले मार्फत आवश्यक पोलीस बंदोबस्त (१ PSI, २ Gents/ २ Ladies Constable) ग्रामपंचायत तरोडी (बु.) ता. कामठी, जि. नागपूर यांना पुरविण्यात यावा.

सदरच्या पोलीस बंदोबस्ताकरिता लागणारी शासकीय रक्कम ग्रा. पं. तरोडी (बु.) (ता. कामठी जि. नागपूर) भरणे करण्यास तयार आहे.

तरी महोदय, तातडीने आवश्यक मागणीप्रमाणे बंदोबस्त त्वरित पुरविण्यात यावा, जेणेकरून सदरच्या जागेची सीमांकनाची कार्यवाही पूर्ण करण्यास मदत होईल.

सहपत्र :- मोजणीची 'क' प्रत माहितीस

श्री. ए. व्ही. जयवंत
सरपंच
ग्रामपंचायत तरोडी (बु.)
(सौ. रितुताई नरेंद्र हरिणखेडे)
ग्रामपंचायत तरोडी (बु.)
ता. कामठी, जि. नागपूर
मो. नं. ९२२६९८९७३२

(मागे पहा)

स) उपरोक्तानुसार जमीन जागतिक 19/10/07 याच्याद्वारे स.क्र. 88 या जमीनीवर 'क' प्रतीनुसार मोक्यावर स.क्र. 88, आ. 1.64 हे आर जमिनीवर एकूण 2312 चौ.मी. जागेवर बांधकाम अवघ्याचे दिवून आले.

5) प्रचलित 7/12 नुसार शेत स.क्र. 88 चे क्षेत्र 1.64 हे आर अद्युन स.क्र. प्रचलित नकाशाचे क्षेत्र 1.06 हे आर आले.

प्रचलित 7/12 व नकाशानुसार 0.58 हे आर एवढ्या क्षेत्राची तफावत स.क्र. 88 मध्ये दिवून येते.

6) दि. 21/5/2016 रोजीच्या फेरमोजणीचे सीमांकन दि. 11/10/2016 रोजी करण्यात आलेले आहे.

7) स.क्र. 88 या जमिनीवर बांधकाम क्षेत्र 2312 चौ.मी. वगळून उर्वरित जमीन स्वयत्त्वियतीत मोकळी आहे.

सर्व पंचनामा सायंकाळी 4:00 वाजता सुरु करून सायंकाळी 5:30 वाजता संपवण्यात आला. सर्व मोकळी पंचनामा करतेवेळेस स्थालीन अधिकारी/कर्मचारी हजर येते.

स.क्र.	नाव
1)	श्री लक्ष्मण जोसावी
2)	गणेश जगपाळे
3)	अ.ज. दोडुलकर
4)	ए.ए. ए. कुंभार
5)	अ. ए. मंगेशकर
6)	पी. अ. खाडी
7)	ए. ए. व. शिंदे

पद	स्वाक्षरी
सहाय्यदार कागदपत्र	
ना.ग.र. कामठी	
उ. अ. अ. अ. कामठी	
भुकरमाफ, उ. अ. अ. अ. कामठी	
संयोजक/अधिकारी दिवारी	
तकनी तक्रार	
— व्यामचेपु न.प. ज्ये.डी.एस.	

कार्यालय ग्रामपंचायत तरोडी (बु.)



अरविंद हरिभाऊ फुलडोले
सरपंच

त. कामठी, जिल्हा नागपूर.

श्री. अमोल गणपतराव महाल्ले

उपसरपंच



श्री. विकारा वि. राहारे

सचिव

स्य गण :- श्री बंडू भा. ठाकरे, सौ. पल्लवी सुरेंद्र हरीणखेडे, सौ. भीमा बालाजी झोडापे, सौ. मंगला गोपीचंद चिकटे, सौ. रुपाली शिवचरण पिंपळकर, सौ. उज्वला उमेश चिकटे



दिनांक : ११/१०/१८

मा, जिल्हाधिकारी साहेब,
जिल्हाधिकारी कार्यालय नागपूर

विषय :- मौजा तरोडी (बु) सर्वे नं. ८८ जमीन ग्रा. पं. ला देनेबाबत.
महोदय,

उपरोक्त विषयान्वये सविनय कळविण्यात येते की, मौजा तरोडी (बु) सर्वे नं. ८८, १.६४ हे. आर जमीन ७/१२ नुसार महाराष्ट्र सरकार ग्रुप ग्रामपंचायत तरोडी (बु) असून झुडपी जंगल जि. प. नोंदीप्रमाणे सार्वजनिक चराई, जडावू लाकूड करिता मूकरर आहे.

मौजा तरोडी (बु) गाव शहरालगत असल्याने गावाची लोकसंख्या वाढत आहे. त्यामुळे गावात पट्टे वाटप, सभामंडप, खेळाचे मैदान, इत्यादी विकास कामासाठी सदर सर्वे नं. ८८ ची आवश्यकता आहे.

तरि सर्वे नं. ८८ ग्रा. पं. तरोडी (बु) ला देण्यात यावे हि विनंती.

करिता माहितीस सविनय सादर.

सहपत्र :- ठरावाची सत्यप्रत

प्रतिलिपी :-

१) मा. उपविभागीय अधिकारी उपविभागीय कार्यालय मौदा.

२) मा. तहसीलदार साहेब तहसील कार्यालय मौदा.

(Signature)

सचिव
ग्रामपंचायत तरोडी (बु)
त. कामठी जि. नागपूर

(Signature)

सरपंच
ग्रामपंचायत तरोडी (बु)
त. कामठी जि. नागपूर

(Signature)

सचिव
ग्रामपंचायत तरोडी (बु)
त. कामठी जि. नागपूर

(Signature)

सरपंच
ग्रामपंचायत तरोडी (बु)
त. कामठी जि. नागपूर

P
2/11/18

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फॉर्म -I)



13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख प्राप्त के तहत है।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के MAHESH DATTATRAYA CHATE(I (Inspector)) / POBN46277 or

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rank (पद):
No.(सं.): to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के

or (के कारण इंकार किया या)

(4) Transferred to P.S.(थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ. ए. सी.)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): MAHESH DATTATRAYA CHATE
Rank(पद): I (Inspector)
No.(सं.): POBN46277

N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जांच फार्म -1)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (ज़िला): नागपुर शहर P.S. (थाना): कल्याण Year (वर्ष): 2017
FIR No. (प्र.सू.रि. सं.): 0610 Date and Time of FIR (प्र.सू.रि. की दिनांक और 23/09/2017 17:18 बजे

2. S.No. (क्र.सं.): Acts (अभिनियम) Sections (धारा(एँ))

1	भारतीय दंड संहिता 1950	420
2	भारतीय दंड संहिता 1950	468
3	भारतीय दंड संहिता 1950	469
4	भारतीय दंड संहिता 1950	34

3. (a) Occurrence of offence (अपराध की घटना):
1. Day (दिन): बुधवार Date From (दिनांक से): 20/09/2017 Date To (दिनांक तक): 20/09/2017
Time Period (समय अवधि): पहर 1 Time From (समय से): 00:00 बजे Time To (समय तक): 00:00 बजे
(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त Date (दिनांक): 23/09/2017 Time (समय): 00:00 बजे
(c) General Diary Reference (रोजनामचा Entry No. (प्रविष्टि) 020 Date & Time (दिनांक और समय) 23/09/2017 16:44 बजे

4. Type of Information (सूचना का प्रकार): Oral
5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा) दूर, 07 किमी Beat No. (पीट सं.):
(b) Address (पता): भोज तराही बु प्लॉट 33, काभडी
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
Name of P.S. (थाना का नाम): District (State) (ज़िला)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
(a) Name (नाम): श्री. भिरजभाई प्रेमलालजी पटेल
(b) Father's/Husband's Name (वडील / पत्नी का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1956 (d) Nationality (राष्ट्रीयता): भारत
(e) UID No. (सूआईडी सं.):
(f) Passport No. (पासपोर्ट) Date of Issue (जारी करने की)
Place of Issue (जारी करने का स्थान):
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving
S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)
1 इतर 0000
(h) Address (पता):
S.No. (क्र.सं.) Address Type (पता का प्रकार) Address (पता)
1 वर्तमान पता लकडगज, लकडगज, लकडगज, नागपुर शहर, महाराष्ट्र, भारत
2 स्थायी पता लकडगज, लकडगज, लकडगज, नागपुर शहर, महाराष्ट्र, भारत
(i) Occupation (व्यवसाय):
(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):
Accused More Than (अज्ञात आरोपी एक से अधिक हों तो)

N.C.R.B (एन.सी.बी.सी)
I.I.F.-I (एकीकृत जॉब फॉर्म -I)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनादाता के हस्ताक्षर / अंगुली के छाप):

gkate / 05/02/18


15. Date and time of dispatch to the court (पद: नर में प्रेषण की तिथि/समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Kushal Vasuderao Tijare

Rank(पद): I (Inspector)

No.(सं.): POBN41267



(H.C. दिल्ली / 4704)
P.S. [unclear]

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फार्म -I)

S.No. (क्र.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिपोर्टर का)	Present Address (वर्तमान पता)
1	जिवराज रतनबी पटेल			1. अश्वथ म उमिया, औद्योगिक बसाहत कापसी डू कळमणा, नागपुर, कळमणा, नागपुर शहर, महाराष्ट्र, भारत
2	बाबुभाई मेघजी पटेल			1. 2 म उमिया औद्योगिक बसाहत, कापसी डू, कळमणा, नागपुर, कळमणा, नागपुर शहर, महाराष्ट्र, भारत
3	दिनेश आर. हलपानी 3. चौफ प्रमोटर			1. 3 म उमिया, औद्योगिक बसाहत, कळमणा, नागपुर, कळमणा, नागपुर शहर, महाराष्ट्र, भारत

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.)	Property Category (संपत्ति श्रेणी)	Property Type (संपत्ति का)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹))
--------------	------------------------------------	----------------------------	---------------------	-----------------------------

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(₹ में):

11. Inquest Report / U.D. case No., If any (मृत्यु सचीका रिपोर्ट / गुंडी-प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (गुंडी-प्रकरण सं.)
-----------------	--------------------------------

12. First Information contents (प्रथम सूचना तथ्य):

आज रोजी आम्ही पोह्या दितीप सावरकर, ब.न. 4704, पो.स्टे. कळमणा, नागपुर शहर, दि. 05/02/2018 ये 09:00 वा. ते 21:00 वा. पावेतो दिवसपाळी अधिकाारी येथुन कर्तव्यावर हजर असताना विभागीय नाने लक्ष्मण देवरावजी कापसे वय 59 वर्षे व्यवसाय- उद्योगीय रा. रत्ना नगर प्लॉट नं. ए/2 2 गोमती हटेल जवळ पो.स्टे. कळमणा, नागपुर यांनी रिपोर्ट दिला तो खालील प्रमाणे..... नवकर रिपोर्ट पो.स्टे. कळमणा, नागपुर शहर दिनांक 05/02/2018माझे मातः- लक्ष्मण देवरावजी कापसे वय 59 वर्षे व्यवसाय खाजगी गा. सुयं नगर प्लॉट नं. ए/2 2 गोमती हटेल जवळ पो.स्टे. कळमणा, नागपुर पो. क्र. 9890071855 समक्ष पोलीस ठाणे कळमणा, नागपुर येथे येथुन रिपोर्ट देतो की, वरिल पर्यावर परिवारासह राहत असुन खाजगी काम करतो. पंडारा रोड तरोडी(४) येथील बैतवालक ध्यामराव झिंगर कातारे रा. विडगाव नागपुर यांच्या मालकीची मोजा तरोडी (४) खसरा क्र. 73 प.ह.न. 33 मधील 0.66 हेक्टर आर. जमीन सन 2004 मध्ये रितराज खरेदी प्रमाणे खरेदी केली. तेव्हा येथुन सादर जमीन माल्या ताण्यात आहे. वरिल जमीनी मध्यम उच्चपुनरुद्धार महामार्ग गेलेला आहे. पंडारा रोड वरिल बैतवालकाची जमीन जिवराजभाई पटेल म उमिया औद्योगिक बसाहती वसाहत मधी. कापसी (३) रंग नावाने जबरनी विकत घेत असल्याचे तेथील जमीन मालका कुजुन माझी व उमिया येथील मी जिवराज वरिलेनी जमीन मुराभल आहे त्याच काळ बाबाभल माझीला मालकी असता वरिल जमीन माझ्या नावाचे दर्ज असल्याचे दिसुन आले. परंतु न उमिया औद्योगिक बसाहती वसाहत मधी. कापसी (३) मध्येथे अश्वथ जिवराज रतनबी पटेल यांनी मोजा कापसी (३) तरोडी, आसोली येथील बैतवालकाच्या जमीनी किर्ण भोकरगवने नागपुर सुधार प्रांचाल व नगर उच्च शिक्षण उमिया औद्योगिक बसाहते येथे गुनरापोटें प्रस्ता जखार करणया कायदा परवानगी मागीतली. त्यामध्ये मी विकत घेतलेल्या मोजा तरोडी (३) खसरा क्र. 73 प.ह.न. 33 मधील 0.66 हेक्टर आर.बी सुद्धा माहीती असल्याने सादरची माहीती मी दि. 24/07/2015 रोजी माहीती अधिकाारी खाली माहीती मागीतली असता वरिल कार्यालयानु दि. 16/09/15 रोजी माहीती प्राप्त झाली. त्यामध्ये वरिल जमीन दिनांक 19.01.1998 व दिनांक 04.01.2001 च्या मराठी करारनाम्या प्रमाणे जिवराज रतनबी पटेल व बाबुभाई मेघजीभाई पटेल यांचे मालकीची असुन त्यांनी वरिल सारथेचे धोफ प्रमोटर दिनेश आर. हलपानी यांच्या नावे विक्रीपत्राच्या करारनाम्या प्रमाणे विकल्याचे दिसुन आले. सन 1998 च्या करारनाम्या बाबत जमीन मालक ध्यामराव झिंगर कातारे यांचे प्रत्येक जेव्हा जेव्हा वरिल केलेो असता त्यांनी सांगितले की, मोजा तरोडी (३) खसरा क्र. 73 प.ह.न. 33 मधील 0.66 हेक्टर आर. जमीन जिवराजभाई पटेल यांचे विकली नाही तसेच जमीन विकण्याचा काय.बाई प्रकरणा कारारनामा करुन दिला नाही. जिवराज पटेल व बाबुभाई पटेल यांनी खोटा करारनामय तयार केल्याचे सांगितले. म उमिया औद्योगिक बसाहती वसाहत मधी. कापसी (३) मध्येथे अश्वथ जिवराज रतनबी पटेल व त्यांचे सहकारी बाबुभाई मेघजीभाई पटेल तसेच सारथेचे धोफ प्रमोटर दिनेश आर. हलपानी यांनी सन 1997-98 व दिनांक 04.01.2001 च्या मराठी करारनाम्या प्रमाणे मोजा कापसी (३) तरोडी, आसोली येथील बैतवालकाच्या जमीनी विकत घेतल्याचे खोटे व बनावट कारारनामे तयार करुन माझ्या नावाने असलेली वरिल जमीन स्वतःच्या मालकीची असल्याचे बासनाला खोटे दर्शुन सवाते आर्थीक फायदाकरीता तयार केलेले खोटे कारारनामे व दस्तऐवज शासकीय कार्यालयात सादर करुन माझे आर्थीक नुकसान करुन माझी व बासनाची शिभाभुल करुन धोकाधरी केली आहे. त्यावेळर कार्यवाही करीता रिपोर्ट देत आहे. हिच माहीती रिपोर्ट आहे. माझे सांगितले प्रमाणे संपदपत्र दर्ज केले. मिट काढुन बाहुन पाहीने, यरोवर आहे. समक्ष सही सही सही इजजी सार मिमाटीचे रिपोर्टवरुन व मा. पोलीस उप-आयुक्त सा. परि:5, नागपुर शहर यांचे आदेश क्र पोयपआ/पांर5/गुदा/परवानगी/वाचक/18-38 दि. 05/01/2018 अन्वये गुनरा दाखल दाखल करायची लेखी परवानगी प्राप्त झाल्याने मा. बरोनिता पो.स्टे. कळमणा, नागपुर शहर यांचे आदेशान्वये गुनरा कलम् 420 465 468 471 34 मालकी प्रमाणे दाखल करुन तपासत घेतला. सार गुनरापोठी इजजी गुदील आदेशाकामी मा. बरोनिता राहेश समक्ष हजेर पोहया दितीप सावरकर, ब.न. 4704, पो.स्टे. कळमणा, नागपुर शहर.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

- (की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका पर स. 2 में उल्लेख धारा के तहत है।)
- (1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के Kushal Vasuderao Tijare(I (Inspector)) / POBN41267 or
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rank (पद): to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (का)
- (3) Refused investigation due to (जांच के or (के कारण इंकार किया या)
- (4) Transferred to P.S.(थाना): District (जिला): on point of jurisdiction (को वैजाधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुचार्य गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ. ए. सी.)

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 सहायक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि ज्ञात / देखा गया))

S.No.(अ.स.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (रचनाबद्ध)	Height(cms.) (ऊँचाई (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					चेवक के दाग: NO
2	पुरुष					चेवक के दाग: NO
3	पुरुष					चेवक के दाग: NO
Deformities/ Peculiarities (विकृतियाँ/ विशेषताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदरमा/सफेद धब्बे)	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	Others (अन्य)
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused. (ये क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फॉर्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(घारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): नागपुर शहर P.S (थाना): कल्याण Year (वर्ष): 2018
FIR No. (क्र.सं. रि. सं.): 0110 ✓ Date and Time of FIR (घ.सं.रि. की दिनांक और 05/02/2018 18:20 बजे

2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (घारा(एँ))

1	भारतीय दंड संहिता 1250	420
2	भारतीय दंड संहिता 1250	465
3	भारतीय दंड संहिता 1250	468
4	भारतीय दंड संहिता 1250	471
5	भारतीय दंड संहिता 1250	34

3. (a) Occurrence of offence (अपराध की घटना):
1. Day (दिन): दरमियानी दिन Date From (दिनांक से): 19/01/1998 Date To (दिनांक तक): 04/01/2001
Time Period (समय अवधि): Time From (समय से): 00:00 बजे Time To (समय तक): 00:00 बजे
(b) Information received at P.S. (थाना) जहाँ सूचना प्राप्त Date (दिनांक): 05/02/2018 Time (समय): 13:01 बजे
(c) General Diary Reference (रोजनामका) Entry No. (प्रविधि) 060 Date & Time (दिनांक और समय) 05/02/2018 18:01 बजे

4. Type of Information (सूचना का प्रकार): Oral

5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा) पूर्व, 03 किमी Beat No. (बीट सं.):
(b) Address (पता) सी.जे. वल्लेडी बु. संसद का 73 पहल 33, मधेल, 066 हवलर अण्ड जर्मन लह जन्मद
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
Name of P.S. (थाना का नाम): District (State) (जिला)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
(a) Name (नाम): लक्ष्मण देवरावली कामठ
(b) Father's/Husband's Name (बादल / पत्नी का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1950 (d) Nationality (राष्ट्रियता): भारत
(e) UID No. (पूजाइली सं.):
(f) Passport No. (जतापोस्ट) Date of Issue (जारी करने की Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)
1 इतर 9890071855

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	एन/2, मुठ नगर, गोमती हटेल जवळ, कळमण्णा, नागपुर, कल्याण, नागपुर शहर, महाराष्ट्र, भारत
2	स्थायी पता	एन/2, मुठ नगर, गोमती हटेल जवळ, कळमण्णा, नागपुर, कल्याण, नागपुर शहर, महाराष्ट्र, भारत

(i) Occupation (व्यवसाय):
(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91 9590071855

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञान अपिदुक्त का पूरे विवरण सहित वर्णन):
Accused More Than (अज्ञात आरोपी एक से अधिक हो ता)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत खंचि फॉर्म -I)

पर (के काल प्रार किया था)

(4) Transferred to P.S.(माना):

District (जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, उसी वरत हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर.ओ.ए.सी.)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगुठे का निशान):



15. Date and time of dispatch to the court (अदालत में प्रेषण की तिनांक और समय):

Signature of Officer in charge, Police Station
(माना प्रभारी के हस्ताक्षर)

Name (नाम): MAHESH DATTATRAYA CHATE

Rank(पद): I (Inspector)

No.(नं.): POBN46277

रतने ASI शिवनारायण उर
दिनांक 2023

घाना 2023

PS कठकना



N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जोड़ फॉर्म -I)

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):
Physical features, deformities and other details of the suspect/accused: (If known / seen)

(अधिकृत/अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण; (यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि)	Build (बनावट)	Height(cms.) (ऊँचाई (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिह्न)
1	2	3	4	5	6	7
1	पुरुष					चेहरा के दाग: NO
2	पुरुष					चेहरा के दाग: NO
Deformities/ Peculiarities (विकृतियाँ/विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनना)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Burn Mark (जले हुए का निशान)	Leucoderma (ल्यूकोदर्मा/सफेद धब्बे)	Mole (मससा)	Scar (घाव)	Tattoo (गूँडे हुए का)	Others (अन्य)
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused. (यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता/सूचनाकर्ता संदिग्ध/अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)



FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 एड प्रक्रिया संहिता के तहत)

1. District (जिला): नागपुर शहर P.S. (माना): कल्याण Year (वर्ष): 2017
FIR No. (प्र.सू. रि. सं.): 0699 Date and Time of FIR (प्र.सू. रि. की दिनांक और 01/11/2017 16:02

2. S.No. (क्र.सं.) Acts (उपनिषयन) Sections (धारा(एँ))

1	भारतीय दंड संहिता 1960	420
2	भारतीय दंड संहिता 1960	468
3	भारतीय दंड संहिता 1960	471
4	भारतीय दंड संहिता 1960	447
5	भारतीय दंड संहिता 1960	448
6	भारतीय दंड संहिता 1960	427
7	भारतीय दंड संहिता 1960	506
8	भारतीय दंड संहिता 1960	34

3. (a) Occurrence of offence (अपराध की घटना):
1. Day (दिन): सोमवार Date From (दिनांक से): 01/02/1999 Date To (दिनांक तक): 01/02/1999
Time Period (समय अवधि): पहर 1 Time From (समय से): 00:00 वजे Time To (समय तक): 00:00 वजे
(b) Information received at P.S. (घटना जहाँ सूचना प्राप्त) Date (दिनांक): 28/10/2017 Time (समय): 00:00 वजे
(c) General Diary Reference Entry No. (प्रविष्टि 033 Date & Time (दिनांक और समय): 01/11/2017 16:02 वजे

4. Type of information (सूचना का प्रकार): Oral

5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (मामा से दूरी और दिशा): उत्तर, 5 किलो Beat No. (बीट नं.):
(b) Address (पता): 122.125, बीजा कल्याण हु लखत ब्रम्हाव, कर्नाल नगीले प्लॉट नं 122.125, गाठ कल्याण जिला नागपुर शहर
(c) In case, outside the limit of this Police Station, then (यदि घटना सीमा के बाहर है तो):
Name of P.S. (धारा का नाम): कल्याण District (State) (जिला): नागपुर शहर (महाराष्ट्र)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
(a) Name (नाम): श्री सुरेश दशबंदराम दानी
(b) Father's/Husband's Name (पत्नील / पती का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1959 (d) Nationality (राष्ट्रीयता): भारत
(e) UID No. (यूआईडी नं.):
(f) Passport No. (पासपोर्ट Date of Issue (बारी करने की
Place of Issue (जारी करने का स्थान):
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving
S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)
1 इतर 9766007386
(h) Address (पता):
S.No. (क्र.सं.) Address Type (पता का प्रकार) Address (पता)
1 वर्तमान पता प्लॉट नं 38, हनुमान नगर, पोस्ट-अजना, नागपुर शहर, अजना, नागपुर शहर, महाराष्ट्र, भारत
2 स्थायी पता प्लॉट नं 38, हनुमान नगर, पोस्ट-अजना, नागपुर शहर, अजना, नागपुर शहर, महाराष्ट्र, भारत

FIRST INFORMATION REPORT(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): भागपुर शहर P.S. (थाना): कल्याण Year (वर्ष): 2017
FIR No. (प्र.सं.सं.): 0827 Date and Time of FIR (दिनांक और समय): 15/12/2017 18:38 बजे

2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (धाराएँ)
1 भारतीय दंड संहिता 302 407

3. (a) Occurrence of offence (अपराध की घटना):
1. Day (दिन): दसमियानी दिन Date From (दिनांक से): 14/09/2015 Date To (दिनांक तक): 15/12/2017
Time Period (समय अवधि): Time From (समय से): 00:00 बजे Time To (समय तक): 00:00 बजे
16:00 बजे
(b) Information received at P.S. (थाना) जहाँ सूचना प्राप्त Date (दिनांक): 15/12/2017 Time (समय): 16:00 बजे
(c) General Diary Reference (रोजानामा Entry No. (प्रविष्टि): 007 Date & Time (दिनांक और समय): 15/12/2017 18:15 बजे

4. Type of Information (सूचना का प्रकार): Oral
5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): दूरी 03 किमी Beat No. (धारा सं.):
(b) Address (पता): नौजा तसेडी बु, प्लॉट 33 सर्वे क्रमांक 88 अर, आर जमीन सह पर
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर):
Name of P.S. (थाना का नाम): District (राज्य):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

- (a) Name (नाम): विकास मोडुजी गहारे
(b) Father's/Husband's Name (वडील / पत्नी का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1980 (d) Nationality (राष्ट्रीयता): भारत
(e) UID No. (बुआईडी सं.): Date of Issue (जारी करने की तिथि):
(f) Passport No. (पासपोर्ट नंबर):
Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License)

S.No. (क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1	वोटर	

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	र.जी.व. ग्रामस्थापक तराई दुर्गापुर बु, जिला भागपुर, महाराष्ट्र, भारत
2	स्थायी पता	सवाई, जिला भागपुर, महाराष्ट्र, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल): 91-8390856085

7. Details of known/suspected/unknown accused with full particulars (अज्ञात/संशुभित/अज्ञात अपरिचित का पूरा विवरण)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (जिम्मेदार का नाम)	Present Address (वर्तमान पता)
1	शिवराज रतनशी पटेल			1 अच्युत व. गोंय, कपली बु, जिला भागपुर, महाराष्ट्र, भारत

23

8. Reasons for delay in reporting by the complainant/informant (संज्ञाकर्ता/सूचनादाता द्वारा रिपोर्ट देरी से होने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

Table with 4 columns: S.No. (क्र.), Property Category (सम्पत्ति श्रेणी), Property Type (सम्पत्ति का प्रकार), Description (विवरण), Value (In Rs/-) (मूल्य (₹))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(₹ में):

11. Inquest Report / U.D. case No., if any (दृष्टु समीक्षा रिपोर्ट / दुर्घटनासंख्या):

S.No. (क्र.सं.)/UIDS Number (दुर्घटनासंख्या):

12. First Information contents (प्रथम सूचना तथ्य):

केस संख्या
दिनांक 15/12/2017 को पोलिस स्टेशन :- कळमना, नागपुर शहर 02; अप.क्र./कलम नं. :- 447 भादवी, 03 घटनास्थल तहसी (रु) प.ह.नं. 33 सर्वे क्रमांक 88 आर.सी 1.64 हेक्टर
04) घटना तारीख बेल :- दिनांक 14/09/2015 से पुनी से रं. 15.12.2017 से आर.सी.क्र. 05
15.00 या 06) किराया :- विकलाश भौदुली शहर वय 37 को ग. सचीव, ग्रामपंचायत तहसी (रु) मो.क्र. 839085608 आर.सी (रु) प.ह.नं. 33 सर्वे क्रमांक 88 आर.सी 1.64 हेक्टर
08) गुन्हाका प्रकार :- फौजदारीपात्र अतिक्रमण कलम, 09) दाखल तारीख बेल :- दिनांक 15/12/2017
ता. बेल :- निरक11) दाखल करणार :- पी.एस. दिलीप सावरकर नं.नं. 4704 प.ह.नं. 33 सर्वे क्रमांक 88 आर.सी 1.64 हेक्टर

13. Action taken: Since the above information reveals commission of offence, the following action was taken: (कृपया उपरोक्त जानकारी से पता चलता है कि अपराध करने का तथ्यकाल है, निम्नलिखित कार्रवाई की गई है।)

- (1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए अग्रिम कार्यवाही शुरू की गई)
(2) Directed (Name of I.O.) (जांच अधिकारी का नाम):
(3) Refused investigation due to (कारण के कारण इकार किया या)
(4) Transferred to P.S.(थाना):

F.I.R. read over to the complainant / informant, admitted to the police station and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनादाता को पढ़ाया गया, पुलिस स्टेशन में स्वीकार किया गया, सही दर्जे हुई माना जा रहा है और शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ.ए.सी.)



भारतसरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवंजलवायुपरिवर्तनमंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS &
CLIMATE CHANGE

Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
apcccentral-ngp-mef@gov.in

F.No. CC-436/RON/2023-NGP / 12032

Date: 04.08.2023

To,
The Principal Secretary (Forests),
Revenue and Forest Department,
Hutatma Rajguru Chowk
Madam Cama Marg
Mantralaya, Mumbai - 400032

Sub: Appeal No. 55/2022 of Shri Deochand S/o Damduji Karemore vs MoEF&CC through C.B.Tashildar, AIGF (C), IRO, Nagpur pending before the Hon'ble NGT (WZ) Pune-reg.

Ref: Stage-I approval accorded vide this Office Letter No. FC-I/MH-195/2020-NGP/9001 dated 13.12.2021 for the Diversion of 1.64 ha of Zudpi Jungle Land under Forest (Conservation) Act, 1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra - regarding.

Sir,
The undersigned is directed to refer to the subject mentioned above and the letter under reference. In this regard, it is to inform that an Appeal no.55 of 2022 has been preferred before the Hon'ble NGT (WZ) Pune by Shri Deochand Karemore challenging the Order under reference whereby a diversion of forest land bearing Khasra no. 88 admeasuring 1.64 ha situated at Tarodi (Bu) Tansil Kamptee and District Nagpur for establishing a transport city and industrial estate is allotted to Maa Umiya Adyogik Vasahat Mydt, Nagpur thr. Shri Jivraj Patel, Director (Respondent No. 4). That, the matter is under consideration of the Hon'ble NGT (WZ) Pune.

Further, a complaint was received from Shri Deochand Karemore regarding the encroachment done by Shri Jivraj Patel, Director of Maa Umiya Adyogik Vasahat Maryadit, over the forest land mentioned in the aforesaid para on 28.09.2022, the same was forwarded to the Government of Maharashtra vide this office letter dated 23.11.2022. Accordingly, the reply was received from the Government. of Maharashtra on 06.06.2023 vide letter no. FLD-2019/C.R.324/F-10.

In view of above, I am further directed to inform that, since the aforesaid matter is sub judice and taking cognizance of the reply received from the Govt. of Maharashtra, the compliance report of the Stage-I approval dated 13.12.2021 submitted by the Addl. PCCF and Nodal Officer (FCA), Government of Maharashtra, vide his letter no. Desk-17/Nodal/Nagpur/ID-12734/1681/2022-23 dated 03.10.2022 shall be taken into consideration subsequent to any direction/order issued by the Hon'ble National Green Tribunal (WZ) Pune in the instant matter.

This is issued with the approval of the DDGF (C), Regional Office, MoEF&CC, Nagpur.

Encl: As above

Yours Faithfully,

(N.K. Dimri)

Technical Officer (Gr-I)

Copy to:

1. The PCCF (HoFF), Government of Maharashtra, Van Bhavan, Nagpur-440001
2. The Addl. Principal Chief Conservator of Forests & Nodal Officer (FCA), Van Bhavan, Ramgiri Road, Civil Lines, Nagpur - 440001.
3. The Director, ROHQ, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, New Delhi-110003.
4. Guard File

(N.K. Dimri)

Technical Officer (Gr-I)



भारत सरकार
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS &
CLIMATE CHANGE



Regional Office, Ground Floor, East Wing,
New Secretariat Building Civil Lines,
Nagpur – 440001,
apccfcetral-ngp-mef@gov.in

File No: FC-I/MH-195/2020-NGP/ 13078 Date: 4 .04.2024

To,

The Principal Secretary (Forests),
Revenue and Forest Department,
Hutatma Rajguru Chowk
Madam Cama Marg, Mantralaya, Mumbai – 400032.

Sub: Diversion of 1.64 ha of Zudpi Jungle Land under Forest (Conservation) Act, 1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra.- regarding.

Reference: The Maharashtra State Government letter No FLD-2019/CR324/F-10 dated 29.05.2023

Sir,

With reference to the subject and reference cited above, I am directed to request the State Government to submit detailed report on the following for further processing of the proposals;

1. There is an order by the Urban Development Department on 30/6/2003 and administrative approval was accorded by the Industry, Energy and Labour Dept, GoMH dated 9/6/2003 and 17/12/2003 for allotting the land on which the Adhinyam is applicable to a non-forestry purpose of establishment of transport city and industrial estate. **In view of the above, the State Govt. shall examine the record and intimate whether the competent authority in the State Government has approved the allotment and regularized the encroachment over Zudupi land for establishment of "Transport City and Industrial Estate".**
2. Examination of the compliance also reveals that no report on action taken on violators has been submitted and no penal NPV has been recovered as per the condition No ix of the Stage I approval order. Hence, detailed action taken report needs to be submitted.
3. It is noted that there is a mismatch in the area proposed for diversion and the total area of the survey number on ground i.e. the area proposed for diversion is 1.64 ha but area on ground in the survey number concerned is 1.122 ha as per the DCF's report. Hence, this area mismatch anomaly also needs reconciliation by the State Government and the actual area existing on ground shall be reported with clear explanation on such anomaly;

446

This issues with the approval of DDGF (Central), Regional Office, MoEF & CC, Nagpur.

Yours faithfully,


(C.B. Tashildar)
AIGF (Central)

Copy to:

- i. The IGF (RoHQ), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi- 110003 **for information please**
- ii. The PCCF (HoFF), Government of Maharashtra, Nagpur.
- iii. User agency.
- iv. Guard file.


(C.B. Tashildar)
AIGF (Central)



सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
Regional Office, Ground Floor, East Wing,
New Secretariat Building Civil Lines,
Nagpur - 440001,
apccfcetral-ngp-mef@gov.in



F.No. FC-I/MH-195/2020-NGP/ 13635 Date: 08.10.2024

To,

The Principal Secretary (Forests),
Revenue and Forest Department,
Hutatma Rajguru Chowk
Madam Cama Marg, Mantralaya, Mumbai - 400032.

Sub: Diversion of 1.64 ha of Zudpi Jungle Land under Forest (Conservation) Act, 1980 for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra. (FP/MH/IND/16347/2015)- Additional Information required - regarding.

Reference: The Government of Maharashtra letter no. FLD-2019/CR-324/F-10 dated 04.07.2024

Sir,

Please refer to the subject and reference cited above and to inform that, as the discrepancies noticed in the extent of forest area proposed for diversion and actual land physically available on ground varies and as the proposal involves works in violation of VSSA, 1980, the Regional Office, Nagpur was referred the proposal to the Ministry for consideration;

2 The Ministry, New Delhi returned the proposal file and requested to seek clarification / additional information for the following;

- (i) The State Govt. has reported that the Government of Maharashtra, Industries, Energy and Labour Department vide letter No. IES-2001/(7575)/ Uddhyog-18, dated 09.06.2003 and letter no. IES-2001/(7576)/Uddhyog-18, dated 17.12.2003 have accorded their administrative approval to the proposal submitted by the User Agency. However the State Govt. has not clearly intimated whether the competent authority in the State Government has approved the allotment and regularized the encroachment over Zudupi land for establishment of "Transport City and Industrial Estate". The State Government shall provide detailed report on specific issue stated above along with the supporting documents;

- (ii) The State Govt. has reported that the "Assistant Conservator of Forests (Tendu and CAMPA), Nagpur Forest Division, Nagpur on dated 21/05/2024 along with field officers, and Surveyor of Nagpur division visited the area. In order to determine the exact location of this Survey No.88, in Mauje Tarodi (Bu.), measurements were done; the actual area on ground is 1.20 ha. and whole land is in possession of Revenue department". In view of the above, the area in the field is only 1.20 ha against Stage I accorded for an area of 1.64 ha. The state government needs to examine this issue and give justification for the same;

In view of the above, I am directed to request the State Government to furnish detailed report on the above issues as sought by the Ministry at the earliest so as to enable this office to apprise the Competent Authority, MoEF&CC, New Delhi for further consideration of the proposal.


This issues with the approval of DDGF (Central), Regional Office, MoEF & CC, Nagpur.

Yours faithfully,


(C.B. Tashildar)
AIGF (Central)

Copy to:

- i. The IGF (RoHQ), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor bagh Road, Aliganj, New Delhi- 110003 **for information please**
- ii. The PCCF (HoFF), Government of Maharashtra, Nagpur.
- iii. User agency.
- iv. Guard file.


(C.B. Tashildar)
AIGF (Central)